

Saturday,  
28th July, 1956

# LOK SABHA DEBATES

**VOLUME V, 1956**

*(16th July to 10th August 1956)*



**THIRTEENTH SESSION, 1956**

LOK SABHA SECRETARIAT  
NEW DELHI

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**ALPHABETICAL LIST OF MEMBERS**

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Abdullahai, Mulla Taher Ali Mulla (Chanda).  
 Abdus Sattar, Shri (Kalna-Karwa).  
 Achal Singh, Seth [Agra Distt. (West)].  
 Achaju, Shri Sunkam (Nalgonda—Reserved—Sch. Castes).  
 Achint Ram, Lala (Hissar).  
 Achuthan, Shri K. T. (Crangannur).  
 Agarwal, Shri Hoti Lal [Jalaun Distt. *cum* Etawah Distt.—(West) *cum* Jhansi Distt.—(North)].  
 Agrawal, Shri Mukund Lal [Pilibhit Distt. *cum* Bareilly Distt.—(East)].  
 Ajit Singh, Shri (Kapurthala-Bhatinda—Reserved—Sch. Castes).  
 Ajit Singhji, General (Sirohi-Pali).  
 Akarpuri, Sardar Teja Singh (Gurdaspur).  
 Alagesan, Shri O. V. (Chingleput).  
 Altekar, Shri Ganesh Sadashiv (North Satara).  
 Alva, Shri Joachim (Kanara).  
 Amin, Dr. Indubhai B. (Baroda West).  
 Amjad Ali, Shri (Goalpara-Garo Hills).  
 Amrit Kaur, Rajkumari (Mandi-Mahasu).  
 Anandchand, Shri (Bilaspur).  
 Ansari, Dr. Shaukatullah Shah (Bidar).  
 Anthony, Shri Frank (Nominated—Anglo-Indians).  
 Asthana, Shri Sita Rama (Azamgarh Distt.—West).  
 Ayyangar, Shri M. Ananthasayanan (Tirupati).  
 Azad, Maulana Abul Kalam (Rampur Distt. *cum* Bareilly Distt.—West).  
 Azad, Shri Bhagwat Jha (Purnea *cum* Santhal Parganas).

**B**

Babunath Singh, Shri [Surguja-Raigarh—Reserved—Sch. Tribes].  
 Badam Singh, Chowdhary (Budaun Distt.—West).  
 Bagdi, Shri Magan Lal (Mahasamund).  
 Bahadur Singh, Shri (Ferozepore-Ludhiana—Reserved—Sch. Castes).  
 Balakrishnan, Shri S. C. (Erode—Reserved—Sch. Castes).  
 Balasubramaniam, Shri S. (Madurai).  
 Baldev Singh, Sardar (Nawan Shahar).  
 Balmiki, Shri Kanhaiya Lal (Bulandshah Distt.—Reserved—Sch. Castes).  
 Banerjee, Shri Durga Charan (Midnapore-Jhargram).  
 Bansal, Shri Ghambani Lal (Jhajjar-Rewari).  
 Bansilal, Shri (Jaipur).  
 Barman, Shri Upendranath (North Bengal—Reserved—Sch. Castes).  
 Barrow, Shri A. E. T. (Nominated—Anglo-Indians).  
 Barupal, Shri Panna Lal (Ganganagar-Jhunjhunu—Reserved—Sch. Castes).  
 Basappa, Shri C. R. (Tumkur).  
 Basu, Shri A. K. (North Bengal).  
 Basu, Shri Kamal Kumar (Diamond Harbour).  
 Bhagat, Shri B. R. (Patna *cum* Shahabad).  
 Bhakt Darshan, Shri [Garhwal Distt.—(East) *cum* Moradabad Distt.—(North-East)]  
 Bharati, Shri Goswamiraja Sahdeo (Yeotmal).  
 Bhargava, Pandit Mukat Behari Lal (Ajmer South).  
 Bhargava, Pandit Thakur Das (Gurgaon).  
 Bhartiya, Shri Shaligram Ramchandra (West Khandesh).  
 Bhatkar, Shri Laxman Shrawan (Buldana-Akola—Reserved—Sch. Castes).

**B—contd.**

Bhatt, Shri Chandrashanker (Broach).  
 Bhawani Singh, Shri (Barmer-Jalore).  
 Bhawanji, Shri (Kutch West).  
 Bheekha Bhai, Shri (Banswara—Dungarpur—Reserved—Sch. Tribes).  
 Bhonsle, Shri Jagannathrao Krishna Rao (Ratnagiri North).  
 Bidari, Shri Ramappa Balappa (Bijapur South).  
 Birbal Singh, Shri [Jaunpur Distt.—(East)].  
 Biren Dutt, Shri (Tripura West).  
 Bogawat, Shri U. R. (Ahmednagar South).  
 Boovaraghassamy, Shri V. (Perambalur).  
 Borkar, Shrimati Anusayabai (Bhandara—Reserved—Sch. Castes).  
 Borooh, Shri Dev Kanta (Nowgong).  
 Bose, Shri P. C. (Manbhum North).  
 Brajeshwar Prasad, Shri (Gaya East).  
 Brohmo-Chaudhury, Shri Sitenath (Goalpara—Garo Hills—Reserved—Sch. Tribes).  
 Buchhikotaiah, Shri Sanaka (Masulipatnam).

**C**

Chakravarty, Shrimati Renu (Basirhat).  
 Chaliha, Shri Bimalaprosad (Sibsagar—North-Lakhimpur).  
 Chanda, Shri Anil Kumar (Birbhum).  
 Chandak, Shri B. L. (Betul).  
 Chandrasekhar, Shrimati M. (Tiruvallur—Reserved—Sch. Castes).  
 Charak, Th. Lakshman Singh (Jammu and Kashmir).  
 Chatterjea, Shri Tushar (Serampore).  
 Chatterjee, Dr. Susilranjan (West Dinajpur).  
 Chatterjee, Shri N. C. (Hooghly).  
 Chattopadhyaya, Shri Harindranath (Vijayavada).  
 Chaturvedi, Shri Rohanlal [Etah Distt.—(Central)].  
 Chaudhary, Shri Ganesh Lal [Shahjahanpur Distt.—(North) cum Kheri—(East)—Reserved—Sch. Castes].

Chaudhuri, Shri Tridib Kumar (Berhampore).  
 Chavda, Shri Akbar (Banaskantha).  
 Chettiar, Shri N. Vr. N. Ar. Nagappa (Ramanathapuram).  
 Chettiar, Shri T. S. Avinashilingam (Tiruppur).  
 Chowdary, Shri C. R. (Narasaraopet).  
 Chowdhury, Shri Nikunja Behari (Ghatal).

**D**

Dabhi, Shri Fulsinhji B. (Kaira North).  
 Damar, Shri Amar Singh Sabji (Jhabua—Reserved—Sch. Tribes).  
 Damodaran, Shri G. R. (Pollachi).  
 Damodaran, Shri Netrur P. (Tellicherry).  
 Das, Dr. Mono Mohon (Burdwan—Reserved—Sch. Castes).  
 Das, Shri B. (Jaipur-Keonjhar).  
 Das, Shri Basanta Kumar (Contai).  
 Das, Shri Beli Ram (Barpeta).  
 Das, Shri Bijoy Chandra (Ganjam South).  
 Das, Shri Kamal Krishna (Birbhum—Reserved—Sch. Castes).  
 Das, Shri Nayan Tara (Monghyr Sadr cum Jamui—Reserved—Sch. Castes).  
 Das, Shri Rem Dhani (Gaya East—Reserved—Sch. Castes).  
 Das, Shri Ramananda (Barrackpore).  
 Das, Shri Sarangadhar (Dhenkanal—Cuttack).  
 Das, Shri Shree Narayan (Darbhanga Celina).  
 Dasaratha Deb, Shri (Tripura East).  
 Datar, Shri Balwan Nagesh (Belgaum North).  
 Deb, Shri Suresh Chandra (Cachar-Lushai Hills).  
 Deo, H. H. Maharaja Rajendra Narayan Singh (Kalsandi-Bolangir).  
 Deogam, Shri Kanhu Ram (Chaiabasa—Reserved—Sch. Tribes).  
 Desai, Shri Kanayalal Nanabhai (Surat).  
 Desai, Shri Khandutlal Kesanji (Halsi).  
 Deshmukh, Dr. Panjabrao S. (Amravati East).

## D—contd.

Deshmukh, Shri Chintaman Dwarakanath (Kola's).  
 Deshmukh, Shri K. G. (Amravati West).  
 Deshpande, Shri Govind Hari (Nasik Central).  
 Deshpande, Shri Vishnu Ghanashyam (Guna).  
 Dholakia, Shri Gulab Shankar Amritlal (Kutch East).  
 Dhulekar, Shri R. V. [Jhansi Distt.—(South)].  
 Dhusiya, Shri Sohan Lal (Basti Distt.—(Central-East) *cum* Gorakhpur Distt.—(West)—Reserved—Sch. Caste].  
 Digambar Singh, Shri (Etah Distt.—(West *cum* Mainpuri Distt.—(West) *cum* Mathura Distt.—(East)].  
 Diwan, Shri Raghavendr Rao Srinivas Rao (Osmanabad).  
 Dube, Shri Mulchand [Farrukhabad Distt. (North)].  
 Dube, Shri Uday Shankar [Basti Distt. (North)].  
 Dubey, Shri Rajaram Giridharlal (Bijapur North).  
 Dutt, Shri Asim Krishna (Calcutta South-West).  
 Dutta, Shri Santosh Kumar (Howrah).  
 Dwivedi, Shri Dashrath Prasad (Gorakhpur Distt.—Central).  
 Dwivedi, Shri M. L. (Hamirpur Distt.).

## E

Echaran, Shri Iyyunni (Ponnani—Reserved—Sch. Castes).  
 Elenezer, Dr. S. A. (Vikarabad).  
 Elayaperumal, Shri L. (Cuddalore—Reserved—Sch. Castes).

## F

Fotedar, Pandit Sheo Narayan (Jammu and Kashmir).

## G

Gadgil, Shri Narhar Vishnu (Poona Central)  
 Gadilingana Gowd, Shri (Kurnool).

Gami Majludora, Shri (Visakhapatnam—Reserved—Sch. Tribes).  
 Gandhi, Shri Feroze [Pratapgarh Distt. (West) *cum* Rae Bareli Distt. (East)].  
 Gandhi, Shri Maneklal Maganlal (Panch Mahals *cum* Baroda East).  
 Gandhi, Shri V. B. (Bombay City—North).  
 Ganga Devi, Shrimati (Lucknow Distt. *cum* Bara Banki Distt.—Reserved—Sch. Castes).  
 Ganpati Ram, Shri [Jaunpur Distt. (East)—Reserved—Sch. Castes)].  
 Garg, Shri Ram Pratap (Patiala).  
 Gautam, Shri C. D. (Balaghat).  
 Ghose, Shri Surendra Mohan (Maldia).  
 Ghosh, Shri Atulya (Burdwan).  
 Ghulam Qader, Shri (Jammu and Kashmir).  
 Gidwani, Shri Choithram Partabrai (Thana)  
 Giri, Shri V. V. (Pathapetnam).  
 Giridhari Bhoi, Shri (Kalahandi-Bolangir)  
 Reserved—Sch. Tribes).  
 Gohain, Shri Chowkhamoon (Nominated—Assam Tribal Areas).  
 Gopalan, Shri A. K. (Cannanore).  
 Gopi Ram, Shri (Mandi-Mahasu—Reserved—Sch. Castes).  
 Gounder, Shri K. Periaswami (Erode).  
 Gounder, Shri K. [Sakthivadivel (Periyakulam)].  
 Govind Das, Seth (Mandla-Jabalpur South).  
 Guha, Shri Arun Chandra (Santipur).  
 Gupta, Shri Badshah (Mainpuri Distt.—East).  
 Gupta, Shri Sadhan Chandra (Calcutta—South—East).  
 Gurupadaswamy, Shri M. S. (Mysore).

## H

Hansda, Shri Benjamin (Purnea *cum* Senta Parganas—Reserved—Sch. Tribes).  
 Hari Mohan, Dr. (Manbhum North—Reserved—Sch. Castes).  
 Hasda, Shri Subodh (Midnapore-Jhargram—Reserved—Sch. Tribes).

## H—contd.

Hazarika, Shri Jogendra Nath (Dibrugarh).  
 Heda, Shri H. C. (Nizamabad).  
 Hembrom, Shri Lal (Santal Parganas *cum* Hazaribagh—Reserved—Sch. Tribes).  
 Hem Raj, Shri (Kangra).  
 Hukam Singh, Sardar (Kapurthala-Bhatinda).  
 Hyder Husein, Chaudhri (Gonda Distt.—North).

## I

Ibrahim, Shri A. (Ranchi North-East).  
 Iqbal Singh, Sardar (Fazilka-Sirsa).  
 Islamuddin, Shri Muhammad (Purnea—North-East).  
 Iyyunni, Shri C. R. (Trichur).

## J

Jagivan Ram, Shri (Shahabad South—Reserved—Sch. Castes).  
 Jain, Shri Ajit Prasad (Saharanpur Distt.—West *cum* Muzaffarnagar Distt.—North).  
 Jain, Shri Nemi Saran (Bijnor Distt.—South).  
 Jaipal Singh, Shri (Ranchi West—Reserved—Sch. Tribes).  
 alsoorya, Dr. N. M. (Medak).  
 aware, Shri Ramraj (Santal Parganas *cum* Hazaribagh).

Jangde, Shri Resham Lal (Bilaspur—Reserved—Sch. Castes).  
 Jatav-vir, Dr. Manik Chand (Bharatpur-Sawai Madhopur—Reserved—Sch. Castes).  
 Jayaraman, Shri A. (Tindivanam—Reserved—Sch. Castes).  
 Jayashri, Shrimati (Bombay-Suburban).  
 Jena, Shri Kanhu Charan (Balasore—Reserved—Sch. Castes).  
 Jena, Shri Lakshmidhar (Jaipur-Keonjhar—Reserved—Sch. Castes).  
 Jena, Shri Niranjan (Dhenkanal-West Cuttack—Reserved—Sch. Castes).  
 ethan, Shri Kherwar (Palamau *cum* Hazaribagh *cum* Ranchi—Reserved—Sch. Tribes).

Jhunjhunwala, Shri Banarsi Prasad (Bhagalpur Central).

Jogendra Singh, Sardar (Bahrach Distt.—West).

Joshi, Shri Anand Chandra (Shahdol-Sidhi).

Joshi, Shri Jethalal Harikrishna (Madhya Saurashtra).

Joshi, Shri Krishnacharya (Yadgir).

Joshi, Shri Liladhar (Shajapur-Rajgarh).

Joshi, Shri Moreshwar Dinkar (Ratnagiri South).

Joshi, Shri Nandlal (Indore).

Joshi, Shrimati Subhadra (Karnal).

Jwala Prashad, Shri (Ajmer North).

## K

Kachiroyar, Shri N. D. Govindaswami (Cuddalore).  
 Kajrolkar, Shri Narayan Sadoba (Bombay City—North—Reserved—Sch. Castes).  
 Kakkan, Shri P. (Madurai—Reserved—Sch. Castes).  
 Kale, Shrimati Anasuyabai (Nagpur).  
 Kamal Singh, Shri (Shahabad—North-West).  
 Kamath, Shri Hari Vishnu (Hoshangabad).  
 Kamble, Dr. Devrao Nambevrao (Nanded—Reserved—Sch. Castes).

Kandasamy, Shri S. K. Babie (Tiruchengode).  
 Kanungo, Shri Nityanand (Kendrapara).  
 Karmarkar, Shri D. P. (Dharwar North).  
 Karni Singhji, His Highness Maharaja Shri Bahadur of Bikaner (Bikaner-Churu).  
 Kasliwal, Shri Nemi Chandra (Kotah-Jhalsawar).

Katham, Shri Birendranath (North Bengal—Reserved—Sch. Tribes).

Katju, Dr. Kailas Nath (Mandsaur).

Kayal, Shri Pareah Nath (Basirhat—Reserved—Sch. Castes).

Kazmi, Shri Syed Mohammad Ahmad (Sultanpur Distt.—North *cum* Faizabad Distt.—South-West).

Kelappan, Shri K. (Ponnani).

Keshavaiengar, Shri N. (Bangalore North).

## K—contd.

Keskar, Dr. B. V. (Sultapur Distt.—South).  
 Khan, Shri Sadath Ali (Ibrahimpatnam).  
 Khardekar, Shri B. H. (Kolhapur *cum* Satara).  
 Khare, Dr. N. B. (Gwalior).  
 Khedkar, Shri Gopalrao Bajirao (Buldans. Akola).  
 Khongmen, Shrimati B. (Autonomous Distts.—Reserved—Sch. Tribes).  
 Khuda Baksh, Shri Muhammed (Murshidabad).  
 Kirolikar, Shri Wasudeo Shridhar (Durg).  
 Kolay, Shri Jagannath (Bankura).  
 Kottukappally, Shri George Thomas (Meena-chil).  
 Kripalani, Acharya J. B. (Bhagalpur *cum* Purnea).  
 Krishna, Shri M. R. (Karimnagar—Reserved—Sch. Castes).  
 Krishna Chandra, Shri (Mathura Distt.—West).  
 Krishnamachari, Shri T. T. (Madras).  
 Krishnappa, Shri M. V. (Kolar).  
 Krishnaswami, Dr. A. (Kancheepuram).  
 Kureel, Shri Baij Nath (Pratapgarh Distt.—West *cum* Rae Bareli Distt.—East—Reserved—Sch. Castes).  
 Kureel, Shri Piare Lal (Banda Distt. *cum* Fatehpur Distt.—Reserved—Sch. Castes).

## L

Lakshmayya, Shri Paidi (Anantapur).  
 Lal Singh, Sardar (Ferozepur-Ludhiana).  
 Lallanji, Shri (Faizabad Distt.—North-West).  
 Laskar, Shri Nibaran Chandra (Cachar-Lushai Hills—Reserved—Sch. Castes).  
 Lingam, Shri N. M. (Coimbatore).  
 Lotan Ram, Shri (Jalsun Distt. *cum* Etawah Distt.—West *cum* Jhansi Distt.—North—Reserved—Sch. Castes).

## M

Madiah Gowda, Shri (Bangalore South).  
 Mahapatra, Shri Sibnarayan Singh (Sundar-ga hr—Reserved—Sch. Tribes).

Mahata, Shri Bhajaharf (Manbhumi South *cum* Dhalbhumi).  
 Mahodaya, Shri Vaijanath (Nimar).  
 Maitra, Shri Mohit Kumar (Culcutta—North West).  
 Majhi, Shri Chaitan (Manbhumi—South *cum* Dhalbhumi—Reserved—Sch. Tribes).  
 Majhi, Shri Ram Chandra (Mayurbhanj—Reserved—Sch. Tribes).  
 Majithia, Sardar Surjit Singh (Taran Taran).  
 Malaviya, Shri Keshava Deva (Gonda Distt.—East *cum* Basti Distt.—West).  
 Malliah, Shri U. Srinivasa (South Kanara—North).  
 Malvia, Shri Bhagub-Nandu (Shajapur-Rajgarh—Reserved—Sch. Castes).  
 Malviya, Pandit Chatur Narain (Raisen).  
 Malviya, Shri Motilal (Chhatarpur-Datia-Tikamgarh—Reserved—Sch. Castes).  
 Mandal, Dr. Pashupati (Bankura—Reserved—Sch. Castes).  
 Mascarene, Kumari Annie (Trivandrum).  
 Masuodi, Maulana Mohammad Saeed (Jammu and Kashmir).  
 Masuriya Din, Shri (Allahabad Distt.—East *cum* Jaunpur Distt.—West—Reserved—Sch. Castes).  
 Mathew, Shri C. P. (Kottayam).  
 Mathuram, Dr. Edward Paul (Tiruchirapalli).  
 Matthen, Shri C. P. (Thiruvellai).  
 Mavalankar, Shrimati Sushila (Ahmedabad).  
 Maydeo, Shrimati Indira A. (Poona South).  
 Mehta, Shri Asoka (Bhandara).  
 Mehta, Shri Balwantray Gopaljee (Gohilwad).  
 Mehta, Shri Balwant Singh (Udaipur).  
 Mehta, Shri Jaswantraj (Jodhpur).  
 Menon, Shri K. A. Damodara (Kozhikode).  
 Minimata, Shrimati (Bilaspur-Durg-Raipur—Reserved—Sch. Castes).  
 Mishra, Pandit Suresh Chandra (Monghyr North-East).  
 Mishra, Shri Bibhuti (Saran *cum* Cham-paran).  
 Mishra, Shri Lalit Narayan (Darbhanga *cum* Bhagalpur).

## M—contd.

Mishra, Shri Lokenath (Puri).  
 Mishra, Shri Mathura Prasad (Monghyr—North-West).  
 Mishra, Shri Shyam Nandan (Darbhanga—North).  
 Misra, Pandit Lingaraj (Khurda).  
 Misra, Shri Bhupendra Nath (Bilaspur—Durg-Raipur).  
 Misra, Shri Raghubar Dayal (Bulandshahr Distt.).  
 Misra, Shri Sarju Prasad (Deoria Distt.—South).  
 Missir, Shri Vijineshwar (Gaya North).  
 Mohd. Akbar, Sofi (Jammu and Kashmir).  
 Mohiuddin, Shri Ahmed (Hyderabad City).  
 Morarka, Shri Radheshyam Ramkumar (Ganganagar-Jhunjhunu).  
 More, Shri K. L. (Kolhapur *cum* Satara—Reserved—Sch. Castes).  
 More, Shri Shankar Shanaram (Sholapur).  
 Muchaki Kosa, Shri (Bastar—Reserved—Sch. Tribes).  
 Mudaliar, Shri C. Ramaswamy (Kumbakonam).  
 Muhammed Shafee, Chaudhuri (Jammu and Kashmir).  
 Mukerjee, Shri Harendra Nath (Calcutta—North-East).  
 Mukne, Shri Y. M. (Thana—Reserved—Sch. Tribes).  
 Muniswamy, Shri N. R. (Wardiwash).  
 Muniswamy, Shri V. (Tindivanam).  
 Murli Manohar, Shri (Ballia Distt. East).  
 Murthy, Shri B. S. (Eluru).  
 Musafir, Giani Gurmukh Singh (Amritsar).  
 Mushar, Shri Kirsi (Bhagalpur *cum* Purnea—Reserved—Sch. Castes).  
 Muthukrishnan, Shri M. (Vellore—Reserved—Sch. Castes).

## N

Naidu, Shri Nalla Reddi (Rajahmundry).  
 Nair, Shri C. Krishnan (Outer Delhi).

Nair, Shri N. Sreekantan (Quilon *cum* Mavelikkara).  
 Nambiar, Shri K. Ananda (Mayuram).  
 Nanadas, Shri Mangalagiri (Ongole—Reserved—Sch. Castes).  
 Nanda, Shri Gulzarilal (Sabarkantha).  
 Narasimham, Shri S. V. L. (Guntur).  
 Narasimhan, Shri C. R. (Krishnagiri).  
 Naskar, Shri Purnendu Sekhar (Diamond Harbour—Reserved—Sch. Castes).  
 Natawadkar, Shri Jayantrao Ganpat (West Khandesh—Reserved—Sch. Tribes).  
 Nathani, Shri Hari Ram (Bhilwara).  
 Nathwani, Shri Narendra P. (Sorath).  
 Nayar, Shri V. P. (Chirayinkil).  
 Nehru, Shri Jawaharlal (Allahabad Distt.—East *cum* Jaunpur Distt.—West).  
 Néhru, Shrimati Shivraj Vati (Lucknow Distt.—Central).  
 Nehru, Shrimati Uma (Sitapur Distt. *cum* Kheri Distt.—West).  
 Nesamony, Shri A. (Nagercoil).  
 Neswi, Shri T. R. (Dharwar—South).  
 Nevatia, Shri R. P. (Sahjahanpur Distt.—North *cum* Kheri—East).  
 Nijalingappa, Shri S. (Chitaldrug).

## P

Palchoudhury, Shrimati Ila (Nabadwip).  
 Pande, Shri Badri Dutt (Almora Distt.—North—East).  
 Pande, Shri C. D. (Naini Tal Distt. *cum* Almora Distt.—South-West *cum* Bareilly Distt.—North).  
 Pandey, Dr. Natabar (Sambalpur).  
 Pannalal, Shri (Faizabad Distt.—North-West—Reserved—Sch. Castes).  
 Paragi Lal, Chaudhari (Sitapur Distt. *cum* Kheri Distt.—West—Reserved—Sch. Castes).  
 Paranjpe, Shri R. G. (Bhir).  
 Parekh, Dr. Jayantilal Narbheram (Zalawad).  
 Parikh, Shri Shantilal Girdharilal (Mehsana East).

## P—contd.

Parmar, Shri Rupaji Bhavji (Panch Mahals *cum* Baroda East—Reserved—Sch. Tribes).  
 Pataskar, Shri Hari Vinayak (Jalgaon).  
 Patel, Shri Bahadurbhai Kunthabhai (Surat—Reserved—Sch. Tribes).  
 Patel, Shri Rajeshwar (Muzaffarpur *cum* Darbhanga).  
 Patel, Shrimati Maniben Vallabhbhai (Kaira South).  
 Pateria, Shri Sushil Kumar (Jabalpur North).  
 Patil, Shri P. R. Kanavade (Ahmednagar North).  
 Patil, Shri S. K. (Bombay City—South).  
 Patil, Shri Shankargauda Veeranagauda (Belgaum South).  
 Patnaik, Shri Uma Charan (Ghumsur).  
 Pawar, Shri Vyankatrao Pirajirao (South Satara).  
 Pillai, Shri P. T. Thanu (Tirunelveli).  
 Pocker Saheb, Shri B. (Malaopuram).  
 Prabhakar, Shri Naval (Outer Delhi—Reserved—Sch. Castes).  
 Punnoose, Shri P. T. (Allenney).

## R

Rachiah, Shri N. (Mysore—Reserved—Sch. Castes).  
 Radha Raman, Shri (Delhi City).  
 Raghavachari, Shri K. S. (Penukonda).  
 Raghavaiah, Shri Pisupati Vekata (On-gole).  
 Raghubir Sahai, Shri (Etah Distt.—North-East *cum* Budaun Distt.—East).  
 Raghubir Singh, Choudhary (Agra Distt.—East).  
 Raghunath Singh, Shri (Banaras Distt.—Central).  
 Raghuramaiah, Shri Kotha (Tenali).  
 Rahman, Shri M. Hifzur (Moradabad Distt.—Central).  
 Raj Bahadur, Shri (Jaipur-Sawai Madhopur).

Rajabhoj, Shri P. N. (Sholapur—Reserved—Sch. Castes).  
 Ramachander, Dr. D. (Vellore).  
 Ramanand Shastri, Swami (Unnao Distt. *cum* Rae Bareli Distt.—West *cum* Hardoi Distt.—South-East—Reserved—Sch. Castes).  
 Ramananda Tirtha, Swami (Gulberga).  
 Ramasami, Shri M. D. (Arruppukkottai).  
 Ramaseshaiah, Shri N. (Parvathipuram).  
 Ramaswamy, Shri P. (Mahbubnagar—Reserved—Sch. Castes).  
 Ramaswamy, Shri S. V. (Salem).  
 Ram Dass, Shri (Hoshiarpur—Reserved—Sch. Castes).  
 Ram Krishan, Shri (Mohindergarh).  
 Ramnarayan Singh, Babu (Hazaribagh West).  
 Ram Saran, Shri (Moradabad Distt.—West).  
 Ram Shankar Lal, Shri (Basti Distt.—Central-East *cum* Gorakhpur Distt.—West).  
 Ram Subhag Singh, Dr. (Shahabad South).  
 Ranbir Singh, Ch. (Rohrak).  
 Randaman Singh, Shri (Shahdol-Sidhi—Reserved—Sch. Tribes).  
 Rane, Shri Shivram Rango (Bhusaval).  
 Ranjit Singh, Shri (Sangrur).  
 Rao, Dr. Ch. V. Rama (Kakinada).  
 Rao, Shri B. Rajagopala (Srikakulam).  
 Rao, Shri B. Shiva (South Kanara—South).  
 Rao, Shri Kadyala Gopala (Gudivada).  
 Rao, Shri Kurney Mohana (Rajahmundry—Reserved—Sch. Castes).  
 Rao, Shri Kondru Subba (Eluru—Reserved—Sch. Castes).  
 Rao, Shri P. Subba (Nowrangpur).  
 Rao, Shri Pendyal Raghava (Warangal).  
 Rao, Shri Rayasam Sesagiri (Nandyal).  
 Rao, Shri T. B. Vittal (Khammam).  
 Raut, Shri Bholu (Saran *cum* Champaran—Reserved—Sch. Castes).  
 Ray, Shri Birakisor (Cuttack).  
 Razmi, Shri Said Ullah Khan (Sehore).

## • R—contd.

Reddi, Shri B. Ramachandra (Nellore).

Reddi, Shri C. Madhao (Adilabad).

Reddi, Shri Y. Eswara (Cuddapah).

Reddy, Shri Baddam Yella (Kurnool).

Reddy, Shri K. Janardhan (Mahbubnagar).

Reddy, Shri Ravi Narayan (Nalgonda).

Reddy, Shri T. N. Vishwanatha (Chittoor).

Richardson, Bishop John (Nominated—Andaman and Nicobar Islands).

Rishang Keishing, Shri (Outer Manipur—Reserved—Sch. Tribes).

Roy, Dr. Satyaban (Uluberia).

Roy, Shri Bishwa Nath (Deoria Distt.—West).

Rup Narain, Shri (Mirzapur Distt. *cum* Banaras Distt.—West—Reserved—Sch. Castes).

## S

Sahaya, Shri Syamnandan (Muzaffarpur Central).

Sahu, Shri Bhagabat (Balasore).

Sahu, Shri Rameshwar (Muzaffarpur *cum* Darbhanga—Reserved—Sch. Castes).

Saigal, Sardar Amar Singh (Bilaspur).

Saksena, Shri Mohanlal (Lucknow Distt. *cum* Bara Banki Distt.).

Samanta, Shri Satis Chandra (Tamluk).

Sanganna, Shri T. (Rayagada-Phulbani—Reserved—Sch. Tribes).

Sankarapandian, Shri M. (Sankaranayinarkovil).

Sarma, Shri Debendra Nath (Gauhati).

Sarmah, Shri Debeswar (Golaghat-Jorhat).

Satish Chandra, Shri (Bareilly Distt. South).

Satyawadi, Dr. Virendra Kumar (Karnal—Reserved—Sch. Castes).

Sen, Shri Phani Gopal (Purnea Central).

Sen, Shri Raj Chandra (Kotah-Bundi).

Sen, Shrimati Sushama (Bhagalpur South).

Sewal, Shri A. R. (Chamba-Sirmur).

Shah, Her Highness Rajmata Kamlendu Mati (Garhwal Distt.—West *cum* Tehri Garhwal Distt. *cum* Bijnor Distt.—North.)

Shah, Shri Chimansal Chakubhai (Gohilwad-Sorath).

Shah, Shri Raichand Bhai N. (Chhindwara).

Shahnawaz Khan, Shri (Meerut Distt.—North-East).

Shakuntala Nayar, Shrimati (Gonda Distt.—West).

Sharma, Pandit Balkrishna (Kanpur Distt.—South *cum* Etawah Distt.—East).

Sharma, Pandit Krishna Chandra (Meerut Distt.—South).

Sharma, Shri Diwan Chand (Hoshiarpur).

Sharma, Shri Khushi Ram (Meerut Distt.—West).

Sharma, Shri Nand Lal (Sikar).

Sharma, Shri Radha Charan (Morena-Bhind).

Shastri, Shri Algu Rai (Azamgarh Distt.—East *cum* Ballia Distt.—West).

Shastri, Shri Raja Ram (Kanpur Distt.—Central).

Shivananjappa, Shri M. K. (Mandya).

Shobha Ram, Shri (Alwar).

Shriman Narayan, Shri (Wardha).

Shukla, Pandit Bhagwaticharan (Durg-Bastar).

Siddananjappa, Shri H. (Hassan Chikmagalur).

Singh, Shri C. Sharan (Surguja-Raigarh).

Singh, Shri Digvijaya Narain (Muzaffarpur—North-East).

Singh, Shri Dinesh Pratap (Bhariaich Distt.—East).

Singh, Shri Girraj Saran (Bharatpur-Sawai Madhopur).

Singh, Shri Har Prasad (Ghazipur Distt.—West).

Singh, Shri L. Jogeswar (Inner Manipur).

Singh, Shri Mahendra Nath (Saran Central).

Singh, Shri Ram Nagina (Ghazipur Distt.—East *cum* Ballia Distt.—South-West).

## S—contd.

Singh, Shri Tribhuan Narayan (Banaras Distt.—East).  
 Singhal, Shri Shri Chand (Aligarh Distt.).  
 Sinha, Dr. Satyanarain (Saran East).  
 Sinha, Shri Anirudha (Darbhanga East).  
 Sinha, Shri Awadheshwar Prasad (Muzaffarpur East).  
 Sinha, Shri Banarsi Prasad (Monghyr Sadr cum Jamui).  
 Sinha, Shri Gajendra Prasad (Palamau cum Hazaribagh cum Ranchi).  
 Sinha, Shri Jhulan (Saran North).  
 Sinha, Shri Kailash Pati (Patna Central).  
 Sinha, Shri Nageshwar Prasad (Hazaribagh East).  
 Sinha, Shri S. (Pataliputra).  
 Sinha, Shri Satya Narayan (Samastipur East).  
 Sinha, Shri Satyendra Narayan (Gaya West).  
 Sinha, Shrimati Tarkeshwari (Patna East).  
 Sinha, Thakur Jugal Kishore (Muzaffarpur—North-West).  
 Sinhasan Singh, Shri (Gorakhpur Distt.—South).  
 Siva, Dr. M. V. Gangadhara (Chittoor—Reserved—Sch. Castes).  
 Snatak, Shri Nardeo (Aligarh Distt.—Reserved—Sch. Castes).  
 Sodhia, Shri Khub Chand (Sagar).  
 Somana, Shri N. (Coorg).  
 Somani, Shri G. D. (Nagaur-Pali).  
 Subrahmanyam, Shri Kandala (Vizianagaram).  
 Subrahmanyam, Shri Tekur (Bellary).  
 Subramania Chettiar, Shri (Dharmapuri).  
 Sundaram, Dr. Lanka (Visakhapatnam).  
 Sunder Lall, Shri (Saharanpur Distt.—West cum Muzaffarnagar Distt.—North—Reserved—Sch. Castes).  
 Suresh Chandra, Dr. (Aurangabad).  
 Suriya Prashad, Shri (Morena-Bhind—Reserved—Sch. Castes).

Swami, Shri Sivamurthi (Kushtagi).  
 Swaminadhan, Shrimati Ammu (Dindigul).  
 Syed Mahmud, Dr. (Champaran East).  
 T  
 Tandon, Shri Purushottamdas [Allahabad Distt. (West)].  
 Tek Chand, Shri (Ambala-Simla).  
 Telkikar, Shri Shankar Rao (Nanded).  
 Tewari, Sardar Raj Bhanu Singh (Rewa).  
 Thimmaiah, Shri Dodda (Kolar—Reserved—Sch. Castes).  
 Thirani, Shri G. D. (Bargarh).  
 Thomas, Shri A. M. (Ernakulam).  
 Thomas, Shri A. V. (Srivaikuntam).  
 Tivary, Shri Venkatesh Narayan (Kanpur Distt.—North cum Farrukhabad Distt.—South).  
 Tiwari, Pandit B. L. (Nimar).  
 Tiwari, Shri Ram Sahai (Chhatarpur—Datia-Tikamgarh).  
 Tiwary, Pandit Dwarka Nath (Saran South).  
 Tripathi, Shri Hira Vallabh (Muzaffarnagar Distt.—South).  
 Tripathi, Shri Kamakhya Prasad (Darrang).  
 Tripathi, Shri Vishwambhar Dayal (Unnao Distt. cum Rae Bareli Distt.—West cum Hardoi Distt.—South-East).  
 Trivedi, Shri Umashanker Mulji bha (Chittor).  
 Tulsidas Kilachand, Shri (Mehsana West).  
 Tyagi, Shri Mahavir (Dehra Dun Distt. cum Bijnor Distt.—North-West cum Saharanpur Distt.—West).  
 U  
 Uikey, Shri M. G. (Mandla-Jabalpur—South—Reserved—Sch. Tribes).  
 Upadhyay, Pandit Munishwar Dutt (Parbatgarh Distt.—East).  
 Upadhyay, Shri Shiva Dayal (Banda Distt. cum Fatehpur Distt.).  
 Upadhyaya, Shri Shiva Datt (Satna).

## V

Vaishnav, Shri Hanamantrao Ganeshrao (Ambad).

Vaishya, Shri Muldas Bhuderdas (Ahmedabad—Reserved—Sch. Castes).

Vallatharas, Shri K. M. (Pudukkottai).

Varma, Shri B. B. (Champanar North).

Varma, Shri Manik Lal (Tonk).

Veeraswamy, Shri V. (Mayuram—Reserved—Sch. Castes).

Velayudhan, Shri R. (Quilon *cum* Mavelikkara—Reserved—Sch. Castes).

Venkstaraman, Shri R. (Tanjore).

Verma, Shri Bulaqi Ram (Hardoi Distt.—North-West *cum* Farrukhabad Distt.—East *cum* Shahjahanpur Distt.—South—Reserved—Sch. Castes).

Verma, Shri Ramji (Deoria Distt.—East).

Vidyalankar, Shri Amarnath (Jullundur).

Vishwanath Prasad, Shri (Azamgarh Distt.—West—Reserved—Sch. Castes).

Vyas, Shri Radhelal (Ujjain).

## W

Waghmare, Shri Narayan Rao (Parbhani).

Wilson, Shri J. N. (Mirzapur Distt. *cum* Banaras Distt.—West).

Wodeyar, Shri K. G. (Shimoga).

## Z

Zaidi, Col. B. H. (Hardoi Distt.—North-West *cum* Farrukhabad Distt.—East *cum* Shahjahanpur Distt.—South).

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 Shri Radheshyam Ramkumar Morarka.  
 Shrimati Ila Palchoudhuri.  
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 Dr. Natabar Pandey.  
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 Shri N. Sreekantan Nair.  
 Shri Rayasam Seshagiri Rao.

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 Shri Tek Chand.  
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 Shri Tulsidas Kilachand.  
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 Shri M. R. Krishna.  
 Shri Jethalal Harikrishna Joshi.  
 Shri Bhawani Singh.  
 Shri P. Subba Rao.  
 Shri P. N. Rajabhoj.  
 Shri Vishnu Ghanashyam Deshpande.  
 Shri Satyendra Narayan Sinha.  
 Pandit Dwarka Nath Tiwary.  
 Shri C. R. Narasimhan.  
 Shri Raghubir Sahai.  
 Pandit Algu Rai Shastry.  
 Shri Abdus Sattar.  
 Shri Lakshman Singh Charak.  
 Shri N. Rachiah.  
 Shri Radheshyam Ramkumar Morarka.  
 Shri Mangalagiri Nanadas.  
 Shri T. B. Vittal Rao.  
 Shri Y. Gadilingana Gowd.  
 Shri Jaswantraj Mehta.  
 Shri A. E. T. Barrow.  
 Shri Choithram Partabrai Gidwani.

**General Purposes Committee**

Shri M. Ananthasayanam Ayyangar (*Chairman*)  
 Sardar Hukam Singh.  
 Pandit Thakur Das Bhargava.  
 Shri Upendra Nath Barman.  
 Shri Frank Anthony.  
 Shrimati Renu Chakravartty.  
 Shrimati Sushama Sen.  
 Shri K. S. Raghavachari.  
 Shri B. G. Mehta.  
 Shri V. B. Gandhi.  
 Shri Satya Narayan Sinha.  
 Shri N. C. Chatterjee.  
 Shri Kotha Raghuramaiah.  
 Shri G. S. Altekar.  
 Shri U. S. Malliah.  
 Shri A. K. Gopalan.  
 Shri Tulsidas Kilschand.  
 Shri J. B. Kripalani.

Shri Uma Charan Patnaik.  
Dr. A. Krishnaswami.

**House Committee**

Shri U. Srinivasa Malliah (*Chairman*)  
Shri Birbal Singh.  
Shri Radha Charan Sharma.  
Shri George Thomas Kottukapally.  
Shri Digvijaya Narain Singh.  
Shri Krishnacharya Joshi.  
Shri N. Somana.  
Shri Bhupendra Nath Misra.  
Shri N. D. Govindaswami Kachiroyar.  
Shri Raj Chandra Sen.  
Shri K. Ananda Nambiar.  
Shri M. S. Gurupadaswamy.

**Joint Committee on Salaries and Allowances of Members of Parliament**

*Lok Sabha*

Shri Satya Narayan Sinha. (*Chairman*)  
Shri Bhagwat Jha 'Azad'.  
Shri U. Srinivasa Malliah.  
Shri Diwan Chand Sharma.  
Shri Jagan Nath Koley.  
Shri G. H. Deshpande.  
Shri Nemi Chandra Kasliwal.  
Shri N. C. Chatterjee.  
Shri P. T. Punnoose.  
Shri Asoka Mehta.

*Rajya Sabha*

Shri H. C. Dasappa.  
Shri D. Narayana.  
Shri R. P. N. Sinha.  
Shrimati Chandravati Lakhpal.  
Shri V. K. Dhage.

**Library Committee**

*Lok Sabha*

Sardar Hukam Singh. (*Chairman*)  
Shri V. N. Tivary.  
Shri M. L. Dwivedi.  
Shri U. C. Patnaik.  
Shri M. D. Joshi.  
Shri H. N. Mukerjee.

*Rajya Sabha*

Shri R. D. 'Dinkar' Sinha.  
Shri Theodore Bodra.  
Shrimati Lilavati Munshi.

**Public Accounts Committee***Lok Sabha*

Shri V. B. Gandhi. (*Chairman*)  
 Shri K. G. Deshmukh.  
 Shri U. Srinivasa Malliah.  
 Shri Diwan Chand Sharma.  
 Shri C. D. Pande.  
 Shri Kamal Kumar Basu.  
 Shri V. Boovaraghassamy.  
 Dr. Indubhai B. Amin.  
 Shri Nibaran Chandra Laskar.  
 Shrimati Tarkeshwari Sinha.  
 Shri Tribhuan Narayan Singh.  
 Shri Radhelal Vyas.  
 Shri C. P. Matthen.  
 Shri J. B. Kripalani.  
 Shrimati Shakuntala Nayar.

*Rajya Sabha*

Shri G. Ranga.  
 Shri R. M. Deshmukh.  
 Shrimati Pushpalata Das.  
 Shri Shyam Dhar Misra.  
 Shri P. T. Leuva.  
 Shri B. C. Ghose.  
 Shri J. V. K. Vallabharao.

**Rules Committee**

Shri M. Ananthasayanam Ayyangar. (*Chairman*)  
 Sardar Hukam Singh.  
 Pandit Thakur Das Bhargava.  
 Shri Satya Narayan Sinha.  
 Shri N. Keshavaengar.  
 Shri Shivram Rango Rane.  
 Shri Ghamandi Lal Bansal.  
 Shri Khushi Ram Sharma.  
 Shri Kotha Raghuramaiah.  
 Shri Satis Chandra Samanta.  
 Dr. N. M. Jaisoorya.  
 Shri N. C. Chatterjee.  
 Shri Bhawani Singh.  
 Shri Kamal Kumar Basu.  
 Shri K. S. Raghavachari.

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## GOVERNMENT OF INDIA

### Members of the Cabinet

Prime Minister and Minister of External Affairs and also in charge of the Department of Atomic Energy—Shri Jawaharlal Nehru.

Minister of Education and National Resources and Scientific Research—Maulana Abul Kalam Azad.

Minister of Home Affairs—Pandit Govind Ballabh Pant.

Minister of Communications—Shri Jagjivan Ram.

Minister of Health—Rajkumari Amrit Kaur.

Minister of Finance—Shri C. D. Deshmukh.

Minister of Planning and Irrigation and Power—Shri Gulzarilal Nanda.

Minister of Defence—Dr. Kailas Nath Katju.

Minister of Commerce and Industry and Iron and Steel—Shri T. T. Krishnamachari.

Minister of Law and Minority Affairs—Shri C. C. Biswas.

Minister of Railways and Transport—Shri Lal Bahadur Shastri.

Minister of Works, Housing and Supply—Sardar Swaran Singh.

Minister of Production—Shri K. C. Reddy.

Minister of Food and Agriculture—Shri Ajit Prasad Jain.

Minister of Labour—Shri Khandubhai Desai.

Minister without Portfolio—Shri V. K. Krishna Menon.

### Ministers of Cabinet Rank (but not members of the Cabinet)

Minister of Parliamentary Affairs—Shri Satya Narayan Sinha.

Minister of Defence Organisation—Shri Mahavir Tyagi.

Minister of Information and Broadcasting—Dr. B. V. Keskar.

Minister of Trade—Shri D. P. Karmarkar.

Minister of Agriculture—Dr. Panjabrao S. Deshmukh.

Minister in the Ministry of External Affairs—Dr. Syed Mahmud.

Minister of Legal Affairs—Shri Hari Vinayak Pataskar.

Minister of Natural Resources—Shri K. D. Malaviya.

Minister of Revenue and Civil Expenditure—Shri M. C. Shah.

Minister of Revenue and Defence Expenditure—Shri Arun Chandra Guha.

Minister of Rehabilitation—Shri Mehr Chand Khanna.

Minister of Consumer Industries—Shri Nityanand Kanungo.

Minister in the Ministry of Communications—Shri Raj Bahadur.

Minister in the Ministry of Home Affairs—Shri B. N. Datar.

Minister of Heavy Industries—Shri M. M. Shah.

### Deputy Ministers

Deputy Minister of Defence—Sardar S. S. Majithia.

Deputy Minister of Labour—Shri Abid Ali.

Deputy Minister of Rehabilitation—Shri J. K. Bhonsle.

Deputy Minister of Railways and Transport—Shri O. V. Alagesan.

Deputy Minister of Health—Shrimati M. Chandrasekhar.

Deputy Minister of External Affairs—Shri Anil Kumar Chanda.

Deputy Minister of Food and Agriculture—Shri M. V. Krishnappa.

Deputy Minister of Irrigation and Power—Shri Jaisukhlal Hathi.

Deputy Minister of Production—Shri Satish Chandra.

Deputy Minister of Planning—Shri Shyam Nandan Mishra.

Deputy Minister of Education—Dr. K. L. Shrimali.

Deputy Minister of Finance—Shri Bali Ram Bhagat.

Deputy Minister of Education—Dr. Mono Mohon Das.

**Parliamentary Secretaries]**

Parliamentary Secretary to the Minister of External Affairs—Shrimati Lakshmi N. Menon.  
Parliamentary Secretary to the Minister of Railways and Transport—Shri Shahnawaz Khan.  
Parliamentary Secretary to the Minister of External Affairs—Shri Jogendra Nath Hazarika.]  
Parliamentary Secretary to the Minister of Production—Shri Rajaram Giridharlal Dubey.  
Parliamentary Secretary to the Minister of External Affairs—Shri Sadath Ali Khan.  
Parliamentary Secretary to the Minister of Information and Broadcasting—Shri G. Rajagopalan.  
Parliamentary Secretary to the Minister of Works, Housing and Supply—Shri Purnendu Sekhar Naskar.

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## (Part I—Questions and Answers)

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L SABHA  
Saturday, 28th July, 1956

*The Lok Sabha met at Eleven of the Clock.*

[MR. SPEAKER in the

## ORAL ANSWERS TO QUESTIONS

## Cyclone in West Bengal and Orissa

\*396. Shri Radha Raman : Will the Minister of Home Affairs be pleased to state:

(a) whether Government have a correct estimate of the havoc created by cyclone in West Bengal and Orissa States during May 1956;

(b) if so, the total loss in property and lives ; and

(c) the relief measures that were adopted?

The Minister in the Ministry of Home Affairs (Shri Datar) : (a) Yes.

(b) and (c). Statements showing the loss in life and property and also the details of relief measures undertaken are placed on the Table of the House [See Appendix III, annexure No. 13.]

Shri Radha Raman : May I know if the Government has set up any committee to find out the causes that led to this cyclone?

Shri Datar : That is generally for the State Government to undertake. We are concerned only with relief measures and, as the hon. Member is aware, we have set up a Division in the Home Ministry dealing with all cases that arise out of such calamities.

Shri Radha Raman : May I know whether this statement which has been placed before the House includes the losses that have been incurred by private persons, or is it only inclusive of the losses to Government property?

Shri Datar : Possibly it includes the losses or damage to the property of private persons also. As the hon. Member would see, the statement includes items

like "Value of houses damaged". So there must be private houses.

Shri N. B. Chowdhury : May I know whether in addition to the usual assistance that is given for relief work in the States, the Central Government have given any special assistance for relief in the cyclone-affected districts?

Shri Datar : The Central Government have made rules in this respect. I believe a copy of the rules that we have made has already been placed on the Table of the House. According to it, what is done is that whenever there are such unforeseen causes and calamities, the Government of India bear fifty percent of the costs to the extent of Rs. 2 crores, and three-fourths thereafter.

## Defence Stores, Equipments etc.

\*398. Shrimati Renu Chakravarty: Will the Minister of Defence be pleased to lay on the Table of the Sabha a Statement showing:

(a) the amount of losses of stores, provisions and equipment etc. due to storm, rains and other storage hazards written off during the last three years, year-wise, by different Unit Officers in exercise of their financial powers; and

(b) whether the Government of India have any machinery independent of these authorities to check up the genuineness or otherwise of these losses?

The Minister of Defence Organisation (Shri Tyagi) : (a) The information is being collected and will be laid on the table of the House in due course.

(b) Yes.

Shrimati Renu Chakravarty: May I know what is the independent machinery, independent of the authorities, which checks up the genuineness of these losses?

Shri Tyagi : The losses are investigated by the officers superior to the individuals in whose charge the losses have occurred; and then, if there is a loss in which further enquiry is warranted, a Court of Enquiry is constituted composed of officers independent of the authorities concerned, and the Court of Enquiry goes and investigates.

**Shrimati Renu Chakravarty:** May I know if there is any specified amount above which a Court of Enquiry must be set up?

**Shri Tyagi :** I am afraid that information is not readily available; but cases of big losses are generally enquired into by the Court of Enquiry.

**Shri B. S. Murthy :** May I know whether this machinery is temporary or permanent?

**Shri Tyagi :** These stores and depots with their machinery are more or less permanent.

**Shri Gidwani :** May I know whether Government are aware that lots of stores and equipment are still lying in the open, exposed to sun and rain and thus getting deteriorated and causing great loss?

**Shri Tyagi :** I am sorry to confess that what the hon. Member says is true. For want of sheltered accommodation quite a lot of stores are lying outside. But most of them have already been declared surplus and they are awaiting disposal.

**Shri Gidwani :** Will the hon. Minister see that in future no costly stores or equipment are left exposed to sun and rain?

**Shri Tyagi :** As the disposals proceed and as the stores are disposed of, there will be some accommodation available to us; because good stores, even though they are surplus to the requirements of the Defence Forces and have been declared to the Disposals Department, are kept under shelter. So, as soon as they are disposed of, accommodation will be available to us to accommodate other stores, the costly ones to which the hon. Member has referred.

**Shrimati Renu Chakravarty:** May I know if, as a result of the Courts of Enquiry that have been conducting investigations during these three years, any officers have been found irresponsibly leaving the stores open to loss; and, if so, whether it is a fact that the losses have been detected years after the actual losses took place?

**Shri Tyagi:** In fact, most of the cases of loss under enquiry should be the old losses, because there were quite a large number of such instances in the past when partitions operations were going on, and some losses were then reported. The latest losses are immediately enquired into, and there is no such case during these years which takes a long time to enquire.

**Shri Sarangadhar Das :** May I know if stock-taking is done every year or in a period of two years or so?

**Shri Tyagi :** It is done every year.

#### Corruption Cases in Travancore-Cochin

**\*399. Shri A. K. Gopalan :** Will the Minister of Home Affairs be pleased to state :

(a) the total number of cases of corruption referred to the Anti-Corruption Department in Travancore-Cochin State during the months of April, May and June, 1956;

(b) the total number of cases under investigation; and

(c) the general features of these corruption cases?

**The Minister in the Ministry of Home Affairs (Shri Datar):** (a) 750, consisting of 110 petitions forwarded to the Anti-corruption Branch by the State Government and 640 petitions received direct by that Branch;

(b) 155.

(c) Broadly speaking these cases relate to alleged malpractices by the staff of the various Government Departments including alleged connivance at the irregularities of contractors and others by the supervisory staff, on considerations of illegal gratification.

**Shri A. K. Gopalan :** During the purchase of buses for the State Transport, Rs. 2 lakhs had been lost to Government. Has this case gone to the Anti-Corruption Department?

**Shri Datar :** It must have gone, but I am not sure because I have got only the general figures regarding the question that the hon. Member has asked.

**Shri V. P. Nayar :** On the 26th, on a similar question, when I asked whether these cases include cases in which the ex-Ministers are reported to be parties, this is what the hon. Minister said: "I have not got the details before me so far as these cases are concerned". I want to know now whether the hon. Minister has subsequently collected this information, in view of this question also having been put on the list.

**Shri Datar :** Yes, Sir. I have collected the information and I am in a position to state now that none of these 750 complaints and petitions is against the former Ministers of the State.

**Shri Veeraswamy:** May I know whether those who are involved in corruption cases have been given punishments and, if so, the nature of the punishments given to them?

**Shri Datar :** So far as the cases that have been disposed of are concerned, I find that none of them are of such a na-

ture as to enable us to prosecute them; but departmental enquiries are proceeding and proper punishment would be meted out to those who are guilty.

**Shri A. M. Thomas :** The hon. Minister stated yesterday that a Special Officer has taken charge. May I know whether after the Special Officer has taken charge, he has been able to detect any extraordinary case, apart from ordinary cases the like of which are in existence in other State?

**Shri Datar :** I might inform the hon. Member that after the appointment of this Officer, things have been moving very fast and enquiries have been started in a number of very serious cases.

**Shri Achuthan :** May I know, among the 750 cases pending, which Department has got the maximum number of cases and whether any Head of Department is involved in any one of them?

**Shri Datar :** I believe—subject to correction—that a head of Department is not involved. But the hon. Member might imagine the Departments in respect of these cases.

**Shri B. S. Murthy :** Apart from all these 750 cases, is any attempt being made to find out why such a large crop of corruption cases is coming from several Departments?

**Shri Datar :** Government are in the first place, anxious to find out who are guilty. Then I am quite confident that in due course proper steps will be taken not only by this State but by other States also on the model of what we are doing here in the Vigilance Division.

**Shri V. P. Nayar :** The hon. Minister said that no ex-Minister has been involved. I want to know whether the Anti-Corruption Department has taken cognizance of a petition submitted to it by the ex-President of the Travancore-Cochin P.C.C., Shri Sangu Pillai....

**Mr. Speaker :** Individual cases should be brought to the notice of the Minister. How can he expect to give an answer?

### केन्द्रीय उत्पादन शुल्क विभाग

\*४००. श्री बालमीकी : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) १९५३-५४, १९५४-५५ और १९५५-५६ में केन्द्रीय उत्पादन शुल्क (एक्साइज) विभाग में कितने करों, इन्सपेक्टरों और सुपरवाइजरों की नियुक्ति की गई और उनमें से कितने अनुसूचित जातियों के थे;

(ख) क्या यह सच है कि उपयुक्त पदों में अनुसूचित जातियों के लिये रक्षित सभी रिक्त स्थानों की पूर्ति नहीं हुई है; और

(ग) यदि हां, तो उनकी पूर्ति के लिये क्या कार्यवाही की जा रही है?

**राजस्व और प्रतिरक्षा व्यवं धनी (श्री अ० च० गुह) :** (क) आवश्यक सूचना का विवरण सदन की बेज पर रख दिया गया है। [वैसिये परिशिष्ट ३, अनुबन्ध सं० १४]

(ख) जी हां, इसका कारण यह है कि अनुसूचित जातियों से आवश्यक न्यूनतम योग्यतायुक्त उम्मेदवार नहीं मिलते।

(ग) अनुसूचित जातियों के लिए रक्षित रिक्त स्थानों की सूचना विभिन्न स्थानीय और प्रादेशिक नियोजन-केन्द्रों को दी जाती है ताकि वे उन जातियों के उपयुक्त उम्मेदवारों को नामजद करें। जब आवश्यक होता है तब इन नियोजन केन्द्रों से रिक्त स्थानों की सूचना भारत के सब नियोजन-केन्द्रों को देने का अनुरोध भी किया जाता है। अनुसूचित जातियों के स्वीकृत संघों या संस्थाओं को भी लिखा जाता है कि वे उपयुक्त उम्मेदवारों को नामजद करें। अन्ततः प्रमुख समाचारपत्रों में विज्ञापन छपवाये जाते हैं जिनमें अनुसूचित जातियों के उम्मेदवारों से आवेदनपत्र भेजने के लिए कहा जाता है।

**Some Hon. Members :** In English please.

**Shri A. C. Guha :** Very well; I shall read the English version of the answer also.

(a) A statement containing the necessary information is placed on the Table of the House [See Appendix III, annexure No. 14].

(b) Yes, Sir. This is because of the non-availability of the Scheduled Caste candidates with the requisite minimum qualifications.

(c) The vacancies reserved for Scheduled Castes are notified to the various local and regional Employment Exchanges for nomination of suitable candidates belonging to those Castes and where neces-

sary, the Exchanges are further requested to notify the vacancies to all Employment Exchanges throughout India. Recognised Scheduled Caste Associations and Federations are also addressed to nominate suitable candidates. Finally, advertisements are inserted in the leading newspapers calling for applications from the Scheduled Caste candidates direct.

**श्री बाल्मीकी** : स्टेटमेंट को देखने से मालूम होता है कि १९५३-५४, १९५४-५५ और १९५५-५६ में जो उनका साकै सोलह का कोटा है उसके हिसाब से जितनी जगहें उनको मिलनी चाहिए वीं वह नहीं मिली है और उस रूप में यह कोटा पूरा नहीं हो रहा है और कारण उसका यह बतलाया गया है कि अनुसूचित जातियों से आवश्यक न्यूनतम योग्यतायुक्त उम्मेदवार नहीं मिलते, तो मैं जानना चाहता हूँ कि हालांकि इतने एम्प्लायमेंट एक्सचेंज काम करते हैं फिर भी उस कोटे के पूरा न हो पाने का क्या कारण है ?

**श्री अ० च० गुह** : कारण तो मैंने अभी बतलाया ।

I do not think I can add anything further to it. We contact all the Employment Exchanges and we publish advertisements in newspapers. But I should like to mention one thing. Service in the Central Excise may not be quite alluring to the Scheduled Caste people because they may not like to take a job where transfer to distant places may be involved. They would probably like to have jobs near about their own places. But in the Central Excise, even an officer getting Rs. 200 also is likely to be transferred even beyond his own State. That also may be one of the reasons why sufficient number of qualified candidates do not apply for these jobs. They can get better jobs with the same qualifications within their own State.

**श्री बाल्मीकी** : आज हालांकि इन एम्प्लायमेंट एक्सचेंज के पास प्रेज़ेएट और पोस्ट प्रेज़ेएट्स बैकार फिरते हैं लेकिन फिर भी उनको जगह नहीं मिलती है तो क्या अधिकारियों की उदासीनता इसके लिए उत्तरदायी नहीं है ?

**Shri A. C. Guha** : I think I have explained the position. We make every effort to get sufficient number of applications.

**Shri B. S. Murthy** : May I know whether the Minister will be pleased to

take a particular unit and see how many applications had been called for and how many of those applicants did not possess the requisite qualifications, as he stated, as a special case ?

**Shri A. C. Guha** : I cannot say how many applications were received. I can only give, if the hon. Member is interested, and if you permit, the number of persons belonging to the Scheduled Castes recruited in each category of posts.

**Shri B. S. Murthy** : My question was different.

**Shri A. C. Guha** : I understand his question.

**Mr. Speaker** : He is making a suggestion that as a test or sample survey, a particular centre or unit may be taken and the Minister or some important person may look into it to find out if this is really the state of affairs.

**Shri A. C. Guha** : About six or eight months ago, there was a question on this. I myself took some interest in it and asked the Board to issue instructions to all the collectorates that proper attention may be paid so that Government policy may be properly implemented. Now, we have also decided that posts which cannot be filled this year up to the allotted quota, will be carried over to next year, so that we may get a better chance next year. I think with this policy we may get better results in the near future.

**Shri Gandilingana Gowd** : May I know if it is a fact that in the Hyderabad Circle, although Scheduled Caste people had applied two years back, their applications have not yet been considered ?

**Shri A. C. Guha** : I think in some categories in the Hyderabad Collectorate, our recruitment has been somewhat above the fixed rate for Scheduled Caste candidates. As regards Lower division clerks, in 1953-1954, the percentage of recruitment was 4 per cent higher than the allotted rate. For Inspectors, of course, it was lower. As regards Supervisors, it was somewhat higher.

#### Gold and Dollar Reserves

\*402. **Shri Sadhan Gupta** : Will the Minister of Finance be pleased to state:

(a) the amount of gold and dollar reserves of sterling area on the 31st May, 1956;

(b) the increase or decrease of such reserves in each month from January, 1955 to May, 1956; and

(c) how the rate of exchange of our currency is affected by the present state of such reserves ?

**The Deputy Minister of Finance (Shri B. R. Bhagat) :** (a) 2369 million.

(b) A statement giving the information is placed on the Table of the House [See Appendix III, annexure No. 15].

(c) The 'Reserves' have no direct bearing on the exchange rate of our currency.

**Shri Sadhan Gupta :** Is it not a fact that our currency is linked to sterling, and, therefore, the stability of the sterling has a great bearing on the stability and value of our currency as well?

**Shri B. R. Bhagat :** It is true that the stability of sterling has a great bearing on our currency, but it does not naturally follow from that that if there are fluctuations in the level of the sterling area's central reserves, our currency position would have to be changed or another rate has to be fixed. As a matter of fact, during this period there have been wide fluctuations in the central reserves, but our rupee exchange ratio has remained the same.

**Shri Sadhan Gupta :** Are the Government aware that the British Government themselves are very much perturbed about the state of the reserves, because the state of the reserves has already given currency to rumours in the world market that sterling will have to be devalued, and that way the overseas market of Britain is likely to be hit and it must have repercussions on British currency? Has the attention of Government been drawn to this fact?

**Shri B. R. Bhagat :** The Government are always alive to this. I may refer the hon. Member to the recent debate in the House of Commons where such fears were expressed, and the reply of the Chancellor of the Exchequer was that these fluctuations or these rumours had no bearing on the stability or strength or weakness of the sterling. If there is any adverse balance in the balance of payments, it is just seasonal, and he has refuted all insinuation that there is going to be any devaluation of sterling or that even the position of sterling has been weakened as a result of that. I can only say this much at this stage.

#### Integrity of Public Servants

**\*403. Shri Dabhi :** Will the Minister of Home Affairs be pleased to refer to reply given to Starred Question No. 1919 on the 3rd May, 1956 and state :

(a) whether Government have since issued orders regarding the recommendation of the Planning Commission that if allegations of dishonesty are made against public servants in the press, the public servants concerned should be asked to clear their names in a Court of Law; and

(b) if so whether a copy of the orders would be placed on the Table of the Sabha?

**The Minister in the Ministry of Home Affairs (Shri Datar) :** (a) and (b). Details of the orders to be issued on the subject are under consideration.

**Shri Dabhi :** May I know whether there are any such public servants who were asked to clear their names in a court of law?

**Shri Datar :** I might inform the hon. Member that two such cases came to our notice. In one case, the officer was requested to take it up. Then, when the officer had made preparations for filing a suit, the defaming party tendered an unqualified apology and therefore that matter ended.

So far as the other case is concerned, the preliminary enquiry is not yet completed.

**Shri Dabhi :** May I know the names and designations of these officers?

**Shri Datar :** It is not in public interest to mention these names.

#### भारत के शासनीय प्रन्थों का अनुबाद

**\*४०४. श्री रघुनाथ सिंह :** क्या शिला मंत्री यह बताने की हुपा करेंगे कि क्या यह सच है कि दक्षिण पूर्वी एशिया के भारतीयों को भारतीय साहित्य तथा संस्कृति का ज्ञान कराने के लिये वहाँ की भावाओं में रामायण, कालिदास के नाटकों तथा अन्य प्रसिद्ध भारतीय ग्रन्थों का अनुबाद किया जायेगा?

**शिला उपर्युक्ती (डा० च० भ० दा० दा०) :** यी नहीं, ऐसी कोई योजना सरकार के विचारालीन नहीं है।

**श्री रघुनाथ सिंह :** क्या सरकार को मालूम है कि दक्षय और थाई देश में रामायण के तीन प्रकार के पाठ हैं और वह पाठ हिन्दुस्तान के पाठ के अनुकूल नहीं हैं? क्या सरकार इस बात का प्रयत्न करेगी कि रामायण और महाभारत का ठीक पाठ और उस का ट्रांसलेशन वहाँ भेजा जाये?

**Dr. M. M. Das :** It is a suggestion for action. Government may look into the matter.

**श्री भरत बर्मन :** क्या गवर्नरेंट ने कोई ऐसी योजना तैयार की है कि जो हमारे

प्रबासी भारतीय दूसरे देशों में हैं उन का प्रपने देश की संस्कृति के प्रति प्यार रहे और प्रेम का सम्बन्ध बना रहे और इस के लिए शिक्षा-भंत्रालय ने क्या कोई प्रयत्न किया है ?

**Dr. M. M. Das** Yes, Sir, we have sent some of professors of Hindi to those countries to teach their boys and girls Hindi and also to spread Indian culture among them.

**प्रधान मंत्री तथा वैदेशिक कार्य मंत्री और वित्त मंत्री (भी जवाहरलाल नेहरू) :** हां, इस बात का विचार तो काफी किया गया है। इस के लिये मैं समझता हूँ कि सब से ज्यादा जरूरी बात यह है कि उन देशों में, जहां पर हिन्दुस्तानी रहते हैं, अच्छे पुस्तकालय हों और यहां की पुस्तकें वहां हों। इस के अलावा वहां पर हमारे समाचार पत्र और पत्रिकायें बगैरह भी हों ताकि जो कुछ वे पढ़ें उस के साथ वहां पर हमारे यहां की सबरें भी पहुँचें, गवर्नरेंट की तरफ से प्रतिविष्ट निकलते हैं वह भी पहुँचें, खाली भारतीयों के लिये ही नहीं बल्कि औरों के लिये भी, और इस के लिये कोशिश हो रही है। कई जगह पुस्तकालय खुले हैं और आशा है कि और जगहों पर भी खुलेंगे।

**श्री राजा रमेश :** क्या मैं यह जान सकता हूँ कि रामायण और महाभारत आदि जो ग्रंथ हैं उन का दूसरे मुल्कों की जबानों में तर्जुमा करवाने और वहां पर उन को बेचने का कोई प्रबन्ध गवर्नरेंट कर रही है ?

**भी जवाहरलाल नेहरू :** शायद इस बात की कोशिश करना उतना जरूरी नहीं है जितनी कि और बातें हैं। अगर आप कहें कि उन पुस्तकों का सारांश निकाल कर छोटी पुस्तकें बनाई जायें, तो यह हो सकता है क्योंकि यह बहुत बड़ी बड़ी पुस्तकें हैं जिन का अनुवाद करवाना कठिन है और उस को करवा कर बिकी के लिये रखा जाये तो शायद उस के खरीदार भी मुश्किल से ही

मिलेंगे। एक ग्राम लाइब्रेरीज ले लें तो दूसरी बात है। अगर कोई छोटी चीज होगी तो उस को लोग पढ़ भी आसानी से सकेंगे।

#### Hyderabad State Bank

**\*405. Shri Kamath :** Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 2485 on the 29th May, 1956 and state :

(a) whether any proposal has since been received from the Hyderabad Government regarding the appointment of a Managing Director in the Hyderabad State Bank; and

(b) if so, the details thereof?

**The Minister of Revenue and Defence Expenditure (Shri A. C. Guha) :** (a) No, Sir.

(b) Does not arise.

#### दक्षिण पूर्व एशिया को सांस्कृतिक प्रतिनिधिमंडल

**\*406. श्री भक्त बर्हान :** क्या शिला मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हाल ही में एक भारतीय प्रतिनिधिमंडल ने दक्षिण पूर्व एशिया का भ्रमण किया;

(ख) यदि हां, तो उस प्रतिनिधिमंडल के सदस्यों के नाम तथा उनकी योग्यतायें क्या हीं;

(ग) उन्होंने किन-किन देशों का भ्रमण किया;

(घ) क्या उन्होंने उन देशों में कुछ प्रदर्शन किये; और

(ङ) इस प्रतिनिधिमंडल पर भारत सरकार ने कुल कितना खर्च किया ?

**शिला उपमंत्री (डा० म० शो० बास) :** (क) हां, जी।

(ख) सदस्यों की एक सूची सभा पट्टल पर रख दी गई है। [देखिये परिशिष्ट द३, अनुवाद सं० १६]। शिष्टमण्डल के मंत्री, अकाउन्टेंट और श्रीमती पृथ्वीराज कपूर के अतिरिक्त दूसरे सभी अपने-अपने विशिष्ट क्षेत्र के प्रामाणिक कलाकार हैं।

(ग) बर्मा, थाईलैण्ड, बायतनाम, (दक्षिणी और उत्तरी), कम्बोडिया, फिली-पाइन्ड, इन्डोनेशिया, सिंगापुर और मलाया।

(घ) हां, जी।

(ङ) वास्तविक व्यय अभी तक नहीं आंका गया है। स्वीकृत बृन्द-राशि २,६१,४०० ह० थी।

श्री भक्त दर्शन : यह विवरण सभा पट्ट पर रखा गया है उससे ज्ञात होता है कि इस शिल्प मंडल में २३ व्यक्ति सम्मिलित थे। उन में से २० व्यक्ति ऐसे थे जो नाच और गाने के विशेषज्ञ थे। मैं जानना चाहता हूं कि क्या गवर्नरेंट की परिभाषा में संस्कृति और कला के अन्दर केवल गाना और नाचना ही मात्रा है या और चीजें भी मात्री हैं?

Dr. M. M. Das : This particular delegation that was sent to these countries consisted of dancers, musicians etc.

श्री भक्त दर्शन : क्या इस प्रतिनिधि मंडल ने दौरे से लौटने के बाद गवर्नरेंट को कोई रिपोर्ट दी है कि दक्षिण पूर्वी एशिया के देशों में किस प्रकार से भारतीय संस्कृति को फैलाया जा सकता है या उन्होंने कोई योजना इस प्रकार की प्रस्तुत की है कि कैसे वहां के विद्यार्थी यहां आ कर पढ़ सकते हैं?

Dr. M. M. Das : Students from those countries are invited to come to this country and get admission in our Universities.

Shri Gidwani : Is it a fact that another delegation to China is going to be sent soon?

The Prime Minister and Minister of External Affairs and Finance (Shri Jawaharlal Nehru) : There is some mistake or some confusion about the use of the words 'cultural delegation'. There is a cultural delegation, let us say, of professors and educationists and the like. There is another cultural delegation of artistes—of singing, dancing, painting, music etc. They are quite different. Any cultural delegation that goes to dance and sing does not give us a report about the students coming and going. They function in quite a different plan. They carry our arts and learning something of their art. So, we must not mix these two things up.

Shrimati Renu Chakravarty : May I know if any body has been set up who will actually choose those who will participate in these cultural delegations? If so, who are the people that chose this particular delegation?

Dr. M. M. Das : There is one specialised body, the Sangeet Natak Akademi. But this body does not always select the artistes who are sent to other countries. The External Affairs Ministry and the Education Ministry work in close co-operation in selecting these artistes.

Shri Jawaharlal Nehru : We are rather in the early stages of this particular type of business and sometimes there is a little confusion. There are three organisations which are concerned with choosing. One is, of course, the Education Ministry more especially, it is the Akademi that is concerned, the Lalit Kala Akademi or the other. Then there is the External Affairs Ministry which is in charge of sending them. Then there is the Information and Broadcasting Ministry which has many artistes and is in touch with the artistes. So, usually, these 3 Ministries Choose them.

#### Basic Education

\* 408. Shri Bibhuti Mishra : Will the Minister of Education be pleased to state:

(a) whether it is a fact that a Basic Education Conference was held at Kanchipuram from 30th May to the 1st June, 1956;

(b) if so, main decisions of the Conference; and

(c) how far they have been given effect to?

The Deputy Minister of Education (Dr. K. L. Shrimali) : (a) Yes.

(b) Report from the Organisers of the Conference has not been received.

(c) Does not arise.

श्री विभूति मिश्र : मैं यह जानना चाहता हूं कि बेसिक एजुकेशन (बुनियादी शिक्षा) के बारे में जो सम्मेलन होते हैं, और जैसी बेसिक एजुकेशन महासभा जी चाहते थे, उस के अनुसार बेसिक शिक्षा जी जाती है या नहीं? क्या इस बारे में कभी गवर्नरेंट ने गौर किया है?

आ० का० ला० श्रीमाली : जी हां, इस पर अच्छी तरह से गौर किया गया है और सरकार ने यह फैसला किया है कि जो भी प्राइमरी एजुकेशन का पैटर्न (स्वरूप) होगा

वह बेसिक एजुकेशन का होगा और उस के मुतालिक कार्यवाही की जा रही है। जो साधारण स्कूल हैं उन को पहली पंच वर्षीय योजना में भी बेसिक स्कूलों में कंवर्ट (परिणित) करने का प्रयत्न किया गया था और प्रगती पंच वर्षीय योजना में भी किया जायेगा।

**श्री विजयति विजय :** मैं जानना चाहता हूँ कि क्या कभी माननीय मंत्री जी ने किसी बेसिक एजुकेशन और नान बेसिक एजुकेशन स्कूल को देखा है, और यदि देखा है तो दोनों में क्या फर्क पाया है?

**डा० का० ला० शीमाली :** जी हाँ, मैं ने सैकड़ों स्कूल देखे हैं और उन में फर्क भी बहुत है, लेकिन मैं यह बताना चाहता हूँ कि बेसिक स्कूल भी ज्ञानवाद है और साधारण स्कूल भी ज्ञानवाद है, बेसिक स्कूल भी अच्छे हैं और साधारण स्कूल भी अच्छे हैं। उन स्कूलों की ज्ञानवादी प्रौद्योगिकी उन के शिक्षकों पर निर्भर करती है।

**Shri Madiah Gowda :** Who organised this Conference and how many and who were its delegates?

**Dr. K. L. Shrimali :** The Conference was organised by the Hindustani Talimi Sangh. They requested the State Governments and the Central Government and also private organisations. Normally, all kinds of people attend this Conference because this is organised by a private association.

**Shri Madiah Gowda :** How many representatives of States were there—basic education experts?

**Dr. K. L. Shrimali :** We sent our own representative there, the Director of the National Research Institute. But, I shall need notice with regard to the question as to how many representatives of States actually attended the Conference.

**श्री विजयति विजय :** मैं जानना चाहता हूँ कि क्या हमारे मंत्री बतला सकते हैं कि कितने बेसिक स्कूल हैं जो प्रबलक स्वावलम्बी हो चुके हैं जो कि गांधी जी का स्वप्न था।

**डा० का० ला० शीमाली :** जी हाँ, अभी बहुत स्कूल ऐसे नहीं हैं जो पूर्ण रूप से स्वावलम्बी हों, लेकिन अब कुछ स्कूलों में स्वावलम्बन का प्रयत्न किया जा रहा है।

बिहार में इस का प्रयत्न किया गया है, हिन्दुस्तानी तालीमी संघ, सेवाग्राम में इस का प्रयत्न किया गया है। लेकिन प्रगत माननीय सदस्य इस के आंकड़े चाहते हैं तो वह मैं इस बाबत नहीं दे सकता हूँ और उस के लिये मुझे नोटिस चाहिये।

#### Teachers in Manipur Schools

**\*411. Shri Rishang Keishing :** Will the Minister of Education be pleased to state:

(a) whether it is a fact that the Government of Manipur have appointed a number of graduates as teachers in the Government High Schools without inviting applications and in supersession of senior and trained graduates already serving in the Schools from January, 1955 to May, 1956;

(b) if so, the number of the graduates so appointed; and

(c) the reasons for the deviation from general rules of recruitment?

**The Deputy Minister of Education (Dr. K. L. Shrimali) :** (a) No, Sir.

(b) and (c). Do not arise.

**Shri Rishang Keishing :** The Minister has given a negative answer to part (a) of my question. But there have been cases, I know, where there have been supersessions in the matter of these appointments. I would like to know whether the Minister will receive direct representations from the aggrieved teachers and whether in such cases of representation the teachers concerned will be victimised or not.

**Dr. K. L. Shrimali :** Our information is that there has been no supersession as suggested by the hon. Member. The representation will have to be made through proper channel, and I do not think that anybody will be victimised on that ground.

**Shrimati Renu Chakravarty :** In view of the fact that there is a difference between what is known to the hon. Member and the answer given by the hon. Minister, in the case of those people who are in service but who are shown as not having been superseded, what will be their position if they are refused by normal channels? Will they have the right to come to you direct or not?

**Dr. K. L. Shrimali :** As I have already stated, as far as the appointment of graduate teachers during the period January, 1955 to May, 1956 about which the hon. Member wanted information, is concerned, there has been no such appointment. Some mes emergency appoint-

ments are made pending regular appointment after inviting applications, but if there are any cases, representations will have to be made through proper channel.

**Shrimati Renu Chakravarty** : Are we to take it that emergency appointments are not included in the answer given by the hon. Minister?

**Dr. K. L. Shrimali** : As I said, no such appointment of graduate teachers was made, particularly during the period referred to by the hon. Member.

#### Floods in Agartala

\*412. **Shri Biren Dutt** : Will the Minister of Home Affairs be pleased to state:

(a) the estimated loss of Government property due to the recent devastating floods in Agartala Town;

(b) the number of people who lost their lives during the floods; and

(c) the number of cattle that died in the floods?

**The Minister in the Ministry of Home Affairs (Shri Datar)** : (a) Rs. 3,64,816 approximately.

(b) Eleven.

(c) Eighty-six.

**Shri Biren Dutt** : What is the amount of property that was lost by the Tripura State Collectorate?

**Shri Datar** : So far as the damage or loss to Government is concerned, it is about Rs. 3,64,000.

**Shri Dasaratha Deb** : May I know whether it is a fact that documents in Sub-Registrar's office in Agartala (Tripura) had been badly damaged due to the flood, causing grave loss to the public in general, and if so, how many documents of the public and how many copies of the documents entered in volume books?

**Shri Datar** : I have not got the details of the loss, but it is true that some non-issuable notes and small coins have been damaged.

**Shri Dasaratha Deb** : May I know whether it is a fact that many records concerning settlement of land in Sadar Collectorate, Agartala (Tripura) had been damaged?

**Shri Datar** : It is not so.

#### Aligarh University

\*415. **Shri Krishnacharya Joshi** : Will the Minister of Education be pleased to state:

(a) whether any financial help was given to the Aligarh Muslim University by the King of Saudi Arabia;

(b) if so, the object of the grant; and  
(c) how the money is being utilised by the University authorities?

**The Deputy Minister of Education (Dr. K. L. Shrimali)** : (a) Yes, Sir.

(b) The object of the grant is to help in the establishment of a Medical College and Hospital at the University.

(c) The money has not yet been placed at the disposal of the University.

**Shri Krishnacharya Joshi** : May I know the total amount of grant given and also whether any conditions are imposed about the utilisation of this grant?

**Dr. K. L. Shrimali** : Rs. 10,00,000 has been donated and there are no conditions imposed, but as I said, the object of the grant is to assist in the establishment of a medical College and Hospital at the Aligarh University.

**Shri Krishnacharya Joshi** : May I know whether any delegation was sent to Saudi Arabia and whether there was any necessity to send a delegation? What was the expenditure incurred on the delegation?

**The Prime Minister and Minister of External Affairs and Finance (Shri Jawaharlal Nehru)** : When the King of Saudi Arabia was in India, and he visited the Aligarh University, he invited the Vice-Chancellor there to visit Saudi Arabia to tell him more about the University. He was much impressed by the work done at the Aligarh University and so he invited the Vice-Chancellor there and his colleagues to visit Saudi Arabia. Therefore, this delegation went on behalf of the Aligarh University. As a matter of fact, even before the delegation returned here, the King of Saudi Arabia had sent me a cheque for Rs. 10,00,000 earmarked for a Medical College and Hospital in the Aligarh University. I have not paid that money to the Aligarh University yet; I still possess it. I was going away to Europe and as I thought that the money should not be allowed to lie in disuse, I invested it in a short-term fixed deposit.....

**Shri Kamath** : As the Aligarh University, is a Central University will the directive which the Home Minister referred to the day before yesterday in respect of gifts given by the Russian and Arabian leaders to Government officers apply to the gifts given by the Saudi Arabian King to the Principal or other members of staff of the Aligarh University?

**Mr. Speaker** : It does not arise here.

**Shri Jawaharlal Nehru** : It is not a private gift; it is a gift to the University.

**Shri Kamath** : Gifts given to the Principal, I said.....

**Mr. Speaker:** It does not arise.

**Shri Kamath:** You were not present.

**Mr. Speaker:** I was present then, but that related to a different matter. Here it is the case of the University itself.

**Shri B. S. Murthy:** May I know whether there is any implicit or explicit understanding that students of medicine from Saudi Arabia may be sent here?

**Shri Jawaharlal Nehru:** Not that I know of, but I am quite sure that they will be quite welcome when they come.

### Secondary Education

**\*417. Sardar Iqbal Singh:** Will the Minister of Education be pleased to refer to the reply given to Starred Question No. 409 on the 2nd March, 1956 and state the steps taken by Government for implementing the recommendations of the All India Council for Secondary Education, as approved by the Central Advisory Board of Education, that provision should be made for the compulsory study of three languages at the Secondary stage of education?

**The Deputy Minister of Education (Dr. K. L. Shrimali):** The matter is still under consideration.

**Sardar Iqbal Singh:** May I know whether the views of the State Governments have been invited on the subject? If so, may I know the views of the different State Governments?

**Dr. K. L. Shrimali:** The opinions of the State Governments have been invited, but replies are awaited from most of them. We have sent several reminders.

**Sardar Iqbal Singh:** May I know whether any State Government has replied, and if so, in what manner?

**Dr. K. L. Shrimali:** We shall wait for some time till we have considered all the replies, and then I shall be able to place that information before the House.

**Sardar Iqbal Singh:** May I know whether there is any State Government or University where this decision has already been implemented?

**Dr. K. L. Shrimali:** I cannot say it offhand, but I know that in several States these three subjects which we have recommended are being taught.

**सेठ गोविन्द बाल:** इस सम्बन्ध में क्या भिन्न भिन्न राज्यों के शिक्षा मंत्रियों की कोई परिषद् बुलाने का विचार है और यदि है तो कब तक और इस सम्बन्ध में कब तक पूर्ण निर्णय हो जाने की आशा है?

**डॉ का० सा० श्रीमाली:** जी हाँ, एजुकेशन मिनिस्टर्ज (शिक्षा मंत्रियों) की कान्फ्रेंस ३० और ३१ अगस्त को बुलाई जा रही है जिस में भाषा के सम्बन्ध में तथा अन्य शिक्षा सम्बन्धी मामलों पर विचार किया जाएगा।

**Shri Dabhi:** May I know the names of the three languages which are recommended to be made as compulsory?

**Dr. K. L. Shrimali:** The two formulae which we sent to the State Governments are as follows:

The first formula is this—

- Mother-tongue, or regional language, or a composite course of mother-tongue and regional language, or a composite course of mother-tongue and classical language, or a composite course of regional language and classical language;
- Hindi or English;
- A modern Indian or a modern European language provided it has not already been taken under (a) and (b) above.

The second formula is:

- as above;
- English or a modern European language; and
- Hindi—for non-Hindi speaking areas any other modern Indian language.

### Indian Navy

**\*418. Dr. Ram Subhag Singh:** Will the Minister of Defence be pleased to state whether there is any proposal to have a submarine force for the Indian Navy?

**The Minister of Defence (Dr. Katju):** It will not be in the public interest to disclose whether there is any proposal to have a submarine force for the Indian Navy.

**Shri Kamath:** On a point of order, Sir, is it the function of the Government alone to decide whether something is in the public interest? Or, have you any voice in the matter? Can you not at all have a say in the matter?

**Mr. Speaker:** Normally, it is the function of the Government to see what ought to be disclosed and what ought not to be disclosed. The Speaker does not sit in judgment over that as, except in apparent cases, Government would not claim that.

**The Prime Minister and Minister of External Affairs and Finance (Shri Jawaharlal Nehru):** We do not desire to keep things from this House. But, obviously every detail in the initial stage cannot be

disclosed without perhaps some disadvantage. But, I may tell the House that I cannot guarantee about the future at the present moment, we have no such definite proposal before us. But, I cannot commit ourselves to the future.

**Shri Kamath:** That is a different answer from the Defence Minister's—a more satisfactory one.

### Vigyan Mandirs

**\*420. Shrimati Kamlendu Mati Shah:** Will the Minister of Natural Resources and Scientific Research be pleased to refer to the reply given to Unstarred Question No. 2229 on the 21st May, 1956 and state:

(a) whether any decision has since been taken about the number of *Vigyan Mandirs* proposed to be set up in the State of Uttar Pradesh; and

(b) if so, the names of the places?

**The Minister of Natural Resources (Shri K. D. Malaviya):** (a) and (b). No proposal has been received so far from the U. P. Government for the setting up of more *Vigyan Mandirs* in the State other than the one already set up at Massuli Barabanki.

**श्रीमती कमलेन्द्रमति शाह :** क्या मैं जान सकती हूँ कि क्या सरकार के पास कोई ऐसा प्रस्ताव प्राया है कि उत्तर काशी, श्रीनगर, टिहरी गढ़वाल जैसे स्थानों में विज्ञान-मन्दिर स्थापित हो सकते हैं, जहां कि मोटर सड़क भी नज़दीक है ?

**श्री के० दे० मालवीय :** जैसा कि मैं ने अभी निवेदन किया है, यू० पी० सरकार से अभी कोई सलाह नहीं प्राइ है कि किस जिले में और विज्ञान-मन्दिर स्थापित किए जा सकते हैं।

**श्रीमती कमलेन्द्रमति शाह :** क्या वहां से सलाह आने पर सरकार उस पर विचार करेगी ?

**श्री के० दे० मालवीय :** जी हां, सरकार तो अवश्य ही विचार करेगी ?

**श्री भक्त दर्शन :** क्या मैं जान सकता हूँ कि विज्ञान-मन्दिरों की स्थापना का भारत राज्य सरकारों के ऊपर है या केन्द्रीय सरकार

के ऊपर ? मैं यह जानना चाहता हूँ कि इस विषय में इनिशिएटिव (पहल) कौन लेता है ?

**श्री के० दे० मालवीय :** इनिशिएटिव तो केन्द्रीय सरकार लेती है। इस योजना के अन्तर्गत वह अपना एक कार्यक्रम बना लेती है और उस को स्टेट सरकारों के सलाह-मण्डिर से कार्यान्वित करती है।

### Cottage Industries in Andamans

**\*421. Shri S. C. Samanta:** Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 1565 on the 30th April, 1956 and state:

(a) whether the details of the scheme for the development of cottage industries in Andaman and Nicobar Islands have been worked out; and

(b) if so, what are they ?

**The Minister in the Ministry of Home Affairs (Shri Datar):** (a) Not yet.

(b) Does not arise.

**Shri S. C. Samanta:** May I know whether any scheme in the form of suggestion has been received and if so, whether it will be considered along with Government's proposals ?

**Shri Datar:** All these suggestions will be duly considered. May I point out to the hon. Member that an officer has been sent out on behalf of the All India Khadi and Village Industries Board to take enquiries there as to the kind of industries to be started. After he comes, necessary action will be taken.

### Buddha Jayanti Celebration

**\*423. Shri C. R. Iyyunni:** Will the Minister of Education be pleased to state:

(a) the total amount spent by Government for the celebration of the 2500th anniversary of the *Priyavara* of Buddha in Delhi and in other places connected with Buddha's activities; and

(b) the purposes for which the money has been spent ?

**The Deputy Minister of Education (Dr. M. M. Das):** (a) In Delhi Rs. 6,071/12/6; at other places *nil*.

(b) The expenditure incurred in Delhi was in connection with the Foundation-Stone laying ceremony of the proposed Buddha Jayanti Commemorative Monu-

ment on 23-5-1956 and a Public Meeting on the 24th May, 1956.

**Shri C. R. Iyyunni:** May I know the account to which that amount has been debited?

**Dr. M. M. Das:** The amount was spent by the Education Ministry from the amount ear-marked for the celebration of Buddha Jayanti.

**Shrimati Tarakeshwari Sinha:** Who is the designer for the monument of the Buddha Jayanti? We have heard that Government proposes to construct a *vihar* also. What will be the cost of that *vihar*?

**The Prime Minister and Minister of External Affairs and Finance (Shri Jawaharlal Nehru):** As I am connected with the Buddha Jayanti Celebrations Committee, I shall reply to this question. People were invited to submit designs, not only from India but from all over the world. Prizes were fixed—substantial prizes—and a committee of assessors was appointed. We received hundreds of designs and the committee approved of three of them in order of merit. When we saw them, we found that they were excellent designs. But, owing to some misunderstanding, they were much too ornate according to our thinking. We thought of a rather simple dignified structure. These were very good and some of them very valuable but rather beyond our thinking. The other matter remains. We have got those designs and in fact, according to the assessors we have to give the prizes too; but, we have asked some of the designers to think still in simpler terms.

**Shri Kamath:** Is it not at all possible for the Prime Minister's able colleague, the Treasury Benches second in command, the Education Minister, to be present here to give some relief to the Prime Minister?

**Shrimati Renu Chakravarty:** We read in the papers that none of the designs came up to the mark and it was stated that the CPWD was now given this onerous job of drawing up a sketch. Is this true? Or is it that one of the designs, that of the Japanese, should be brought up to the mark and finalised?

**Shri Jawaharlal Nehru:** What the hon. Member said is only partly correct. The idea is that the principal monument is to be a column, may be with some additions round about. The erection of the column will be the work of the CPWD. The CPWD may produce their designs. But, we have ourselves some others; they have been submitted previously. I should like to make it perfectly clear that it is not correct to say that the designs did not come up to the mark. They were excellent designs—very fine ones. The point was that they were too ornate and on too big a scale.

Our scale was—I am not referring merely to the monetary aspect but to the artistic aspect—we wanted simpler ones. We do not want,—or instance, a *vihar*. One of the designs was to build a big *vihar* there. We do not want a *vihar*; we want something simpler.

**Shri Kamath:** The Prime Minister was about to answer my question, when the hon. Member on my right claimed in and put her question.

**Mr. Speaker:** The hon. Member has made a suggestion; it is not a question.

### भारतीय लाल विद्यालय

\*४२६. श्री लू० च० सोविया: क्या प्राकृतिक संसाधन और वैज्ञानिक गবेलन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारतीय लाल विद्यालय के १९५६-५७ के आयव्यय में गत वर्ष के आयव्यय की बनिस्वत ७ लाल रुपये का लर्ख बढ़ गया है;

(ल) यदि हाँ, तो किन मुख्य विस्तारयोजनाओं के कारण वार्षिक व्यय में बढ़ोतारी हुई है; और

(ग) इनमें से प्रत्येक पर कितनी अतिरिक्त राशि व्यय होने की आसा है ?

प्राकृतिक संसाधन मंत्री (श्री के० दे० मालवीय) : (क) से (ग). यी हाँ। १९५६-५७ के बजट अनुदान (Budget Grants) १९५५-५६ के संशोधित अनुमानित आंकड़ों (Revised Estimates) से ७ लाल रुपये से भी अधिक बढ़ गये हैं। इस वर्ष से स्कूल में वार्षिक प्रवेश संस्था ५५ से ११० तक बढ़ाने के परिणाम स्वरूप बढ़ा हुआ लर्ख, इस अतिरिक्त राशि द्वारा पूरा होगा।

श्री लू० च० सोविया : क्या कोयले के उत्पादन के लिए कोई स्कीम बनाई गई है, जिस के लिए ये ज्यादा विद्यार्थी आ गए हैं ?

श्री के० दे० मालवीय : इसी स्कूल में जियोलाइजिस्ट्स (भूतत्वज्ञ) और माइक्रो (स्नन) इंजीनियरिंग को तालीम दी जाती है, जो कि सब तरह ना लानों में—और विशेषतः

कोयले की सानों में—काम करते हैं। यह जो तादाद बढ़ाई गई है, उस में जो इंजीनियर तैयार होंगे, वे कोयले की सानों में भी काम करेंगे।

### आल इण्डिया मुस्लिम एसोसियेशन

\*४२६. श्री रमेश तिहार : क्या विधि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या आल इण्डिया मुस्लिम एसोसियेशन ने सरकार से मांग की है कि केन्द्रीय तथा राज्य विधान-मंडलों और स्थानीय निकायों में उनकी जनसंस्था के अनुपात से मुसलमानों के लिए सीटें सुरक्षित कर दी जायें; और

(ल) यदि हां, तो इस बात के बारे में सरकार का क्या रख है?

विधि कार्य मंत्री (श्री पाटस्कर) :

(क) जी नहीं।

(ल) प्रश्न ही नहीं उठता।

Shri Radha Raman: Sir, recently a conference was held in Farukhabad or somewhere in U.P. under the name of All India Muslim Conference where certain resolutions were passed which go against the secular policy of the Government of India. May I know whether that has come to the notice of the Government and whether any action has been taken by the Government?

Shri Pataskar: No. We are not aware of it, but if the hon. Member makes that suggestion I will try to look into that.

### Sanskrit University

\*४३१. Shri Madiah Gowda: Will the Minister of Education be pleased to refer to the reply given to Starred Question No. 544 on the 7th March, 1956 and state:

(a) at what stage the proposal for starting a Sanskrit University stands at present; and

(b) the amount of grant to be given to the proposed University?

The Deputy Minister of Education (Dr. K. L. Shrimali): (a) The Kurukshetra University Act for establishing a University at Kurukshetra has been passed by the Punjab State Legislature and has received the assent of the Governor. The Act came into force from the 24th May, 1956.

(b) No Application for grant-in-aid has so far been received by the U. G. C. from the Kurukshetra University.

Shri Madiah Gowda: When will it be possible to make this University a full-fledged one?

Dr. K. L. Shrimali: That is for the University to decide; it is not the concern of the Central Government.

Dr. Ram Subhag Singh: Sometime ago it was said on the floor of this House that the Government of India was not in a position to have that Sanskrit University started at Kurukshetra. May I know what considerations weighed with the Government now, by virtue which the Deputy Minister said, if the University sends an application it will be considered by the University Grants Commission?

Dr. K. L. Shrimali: The advice of this Ministry was sought with regard to the establishment of a Sanskrit University. The University Grants Commission was consulted and that Commission was of the opinion that a Sanskrit University, for certain reasons which it very clearly mentioned, should not be established in the Punjab. The Commission took into account various considerations. In the first place, it was said that the University should not be established till there was a clear evidence of this need. Secondly, the Punjab University itself was not properly established. The Punjab University do not have proper buildings. Thirdly, it is our policy not to expand universities but to consolidate the higher educational institutions. Considering all these things the University Grants Commission thought that it would not be advisable to start another university in the Punjab in the near future. But, since the University has been started inspite of the suggestions which were made by the University Grants Commission, the only thing that I can say at this stage is that the University Grants Commission will consider the application and consider it on its own merits.

Dr. Ram Subhag Singh: Does this reply mean that there is no coherence in the policy of the Government of India and the State Government?

Dr. K. L. Shrimali: Unfortunately, in this matter it is so.

Sardar Iqbal Singh: May I know whether the Government is aware that a comprehensive scheme, in which translation and other classical things were also included, was prepared by the Punjab Government and sent to the Government of India in respect of this University, but the Government of India has not approved that scheme in full but has approved it only in part?

Dr. K. L. Shrimali: As I said, the Governor of Punjab submitted a proposal to the President of India. Then this Ministry's advice was sought and we

submitted, after consulting the University Grants Commission, all the facts to the President. That is the position. Despite of that the University has been established.

**Shrimati Jayashri** : May I know whether there is any scheme of converting the Benares Sanskrit College into a Sanskrit University?

**Dr. K. L. Shrimali** : I have read in the papers that there is a proposal to set up another Sanskrit University in the U. P.

**U.N.E.S.C.O. Scientific Exhibition**

\* 432. **Shri Kamath** : Will the Minister of Education be pleased to state :

(a) whether it is a fact that in 1955, the UNESCO presented to India the materials of the Scientific Exhibition on 'Our Senses and the Knowledge of the World' ;

(b) whether any decision has been taken as regards the location of the materials of the exhibition ;

(c) if so, where ;

(d) whether the decision has been implemented ; and

(e) if not, the reasons therefor ?

**The Deputy Minister of Education (Dr. M. M. Das)** : (a) UNESCO offered part of the Exhibition in 1955 and the remaining part in 1956.

(b) Yes, Sir.

(c) National Physical Laboratory, New Delhi.

(d) Yes, Sir.

(e) Does not arise.

**Shri Kamath** : Is it a fact that there was considerable delay in bringing this over to Delhi and, if so, what was this inordinate delay due to and where was it lying all the time ?

**Dr. M. M. Das** : There was no inordinate delay. As the exhibits were going to be shipped—outside India, at that time the Government of India wrote to the UNESCO so that the UNESCO may give those exhibits to the Government of India to serve as a nucleus of our science museum. It took some time because the concessions given by the railways for transport—priority of wagons etc.—were to be extended.

**Shri Kamath** : Did the exhibits reach Delhi intact or were they damaged or lost on the way to Delhi?

**Dr. M. M. Das** : Some exhibits were slightly damaged during their transit in India.

**Shri Kamath** : Badly damaged.

**Dr. M. M. Das** : No, slightly.

**Training of Manipur Officers**

\* 435. **Shri Rishang Keishing** : Will the Minister of Finance be pleased to state :

(a) whether it is a fact that the Resident Auditor of Manipur is running a regular class to train the officers and the staff in accounts, fundamental rules etc. ;

(b) if so, the term, nature and scope of the training ;

(c) whether the Government of India have recognised the examination which will be conducted by the Resident Auditor ; and

(d) how far the result of the examination will affect the position of the examinees ?

**The Minister of Revenue and Civil Expenditure (Shri M. C. Shah)** : (a) Resident Auditor, Manipur is taking part-time training classes in accounts, Fundamental Rules, etc., outside office hours while in Manipur to train officers and staff dealing with accounts.

(b) Programme of training for six months covers general outlines of General Financial Rules, Treasury Rules, Account Codes, Fundamental Rules and Pension Rules.

(c) No examination is conducted by the Resident Auditor.

(d) Question does not arise.

**Shri Rishang Keishing** : Is it the intention of the Government to train all the officers employed in the Manipur Government Secretariat ?

**Shri M. C. Shah** : Yes, Sir. We had found that the efficiency of accounts in various offices of the Manipur Administration was not up to the standard and, therefore, the Government have the intention of giving training to all the officers employed there.

**Shri Rishang Keishing** : May I know when the training class was started and how many officers have so far been trained ?

**Shri M. C. Shah** : I have not got that figure with me.

**Shrimati Renu Chakravarty** : May I know how many of these officers are coming from the tribal people ?

**Shri M. C. Shah** : I have not got that break-up.

**Shri Rishang Keishing** : Do Government incur any extra expenditure over this scheme and, if so, what is the amount spent annually ?

**Shri M. C. Shah :** There is no extra money spent because the Resident Auditor in Manipur has agreed to train the officers outside office hours.

### Highway Code in Schools

**\*436. Sardar Iqbal Singh :** Will the Minister of Education be pleased to refer to the reply given to Starred Question No. 420 on the 2nd March, 1956 and state whether any decision has since been taken in regard to the teaching of the Highway Code in Schools, as recommended by the Central Advisory Board of Education?

**The Deputy Minister of Education (Dr. K. L. Shrimali) :** State Governments have been requested to take suitable steps to impart necessary instruction in the matter to school children.

**Sardar Iqbal Singh :** May I know whether the State Governments have agreed to this decision or not?

**Dr. K. L. Shrimali :** We have not yet received reports from the State Governments. I believe they are considering the matter.

**Sardar Iqbal Singh :** May I know whether the Government is aware of the fact that the decisions that are taken in the Central Advisory Board of Education are generally delayed and, if so, whether the Government will consider some other ways by which the decisions are taken and implemented very soon?

**Dr. K. L. Shrimali :** I do not accept that suggestion. There is no delay. As soon as the Central Advisory Board passed certain resolutions, they are finalised and we take early steps to send them to the State Governments for implementation.

### SHORT NOTICE QUESTION AND ANSWER

जामसर जिपसम की खानों में मजदूरों की हड्डताल

**प्रत्य सूचना प्राप्ति सं० ५. (बी प० ला० वाक्याल) :** क्या अब मंत्री बताने की कृपा करेंगे :

(क) क्या यह सही है कि राजस्थान की जामसर जिपसम खानों के मजदूर पिछले ग्रन्थ मास से हड्डताल पर हैं, यदि हां तो उनकी मांगें और हड्डताल के कारण क्या हैं;

(ल) क्या सेवर कमिशनर ने वहां का दौरा किया है, यदि हां तो उनके दौरे का क्या परिणाम निकला;

(ग) अब अधिनियम के अन्तर्गत इन मजदूरों को क्या क्या सहायिता प्राप्त होती है; और

(घ) किस हद तक इन मजदूरों की मांगें पूरी कर दी गई हैं?

**The Deputy Minister of Labour (Shri Abid Ali) :** (a) A strike was declared on the 25th June 1956, but all the workers are not on strike.

The demands of the workers which led to the strike are :

- (i) Increase in wages.
- (ii) Payment of bonus to workers including contract labour.
- (iii) Re-employment of workers of dismissed contractors.
- (iv) Determination of permanent strength of staff and confirmation.
- (v) Abolition of contract labour.
- (vi) Pay for the strike period.
- (vii) Formation of a Co-operative Society.

(b) The Chief Labour Commissioner visited that place on the 4th July 1956. He again held discussions with the parties on the 25th, 26th and 27th July, 1956 and brought about a settlement.

(c) The workers are entitled to all the facilities provided for in the various labour enactments applicable to mines.

(d) As stated in reply to part (b), the parties have come to an agreement.

**बी प० ला० वाक्याल :** क्या यह सही है कि रेलवे कुलियों को एक मन या एक विस्तरे को प्लेटफार्म पर से गाड़ी पर रहने का सरकारी नियम के अनुसार तीन आने वेने लाजिमी है परन्तु जामसर के मजदूर जब कि २८ मन जिपसम को गाड़ी में भरते हैं तब केवल उन गरीबों को कम्पनी ४ आने ही देती है, और यदि हां, तो क्या यह न्याय-संगत है?

**क्या यह सही है कि उक्त मजदूरों के रहने के लिए बहुत ही घटिया तरीके की जांपँदियां हैं और उनके व उनके बच्चों के लिए शिक्षा, सफाई, स्वास्थ्य, विज्ञानी और पानी की कोई सहायिता नहीं है?**

**बी आविद अस्ती :** यह मामला तो आपसी समझीते तक पहुंच चुका है और जिन भी जों के बारे में समझीता नहीं हुआ है उनके बारे में ऐड्जूडिकेटर (न्यायनिर्णयिक) नियुक्त हो जायगा ।

**बी ४० ला० बाक्षपाल :** क्या मैं जान सकता हूं कि एक मशीन से जिपसम निकालने पर ५०० मजदूर बेकार हो जाते हैं जब कि हमारी सरकार समाजवादी व्यवस्था के आधार पर देश से बेकारी हटाना चाहती है, तो जहां पर बेकारी हो वहां मशीनों का इस्तेमाल क्यों किया जाता है ?

**The Minister of Labour (Shri Khandubhai Desai) :** The details may or may not be true. The question was settled yesterday. It was also settled that if all the questions which may be raised before the conciliator fail, they will go for adjudication.

**डा० राम चुभग तिह :** लेबर कमिशनर के प्रयास से जो समझीता हुआ है तो मैं जानना चाहता हूं कि उस समझीते के फलस्वरूप मजदूरों के हटाताल करने से पहले की अवस्था में और आज की अवस्था में क्या अन्तर आया है ?

**बी आविद अस्ती :** पहले जो मजदूर काम कर रहे थे उनको काम पर रख लिया जायगा । स्ट्राइक (हड्डाताल) से पहले कुछ मजदूरों को हटा दिया गया था उनको भी रख लिया जायगा और जिन भागों के बारे में अभी तक फ़ैसला नहीं हुआ है उनके बारे में ऐड्जूडीकेटर ऐपायन्ट (नियुक्त) होगा कॅट्रेक्ट सेबर (ठेके के मजदूर) जिनको हटा दिया गया था उनको भी रख लिया जायगा ।

**बी ४० न० तिह :** क्या सरकार ने इस बात के ऊपर भी विचार करके देखा है कि उसने जो अभी हाल में इंडस्ट्रियल डिस्प्यूट्स अमेंडमेंट बिल (प्रौद्योगिक विवाद संशोधन विवेयक) पास किया है उससे उत्तर प्रदेश के मजदूरों की कोई साम नहीं होगा ?

**बी आविद अस्ती :** वह जो ऐक्ट पास किया है उसको तो हम और आप सबने भिल

कर यहां से पास किया है और भेज्वर साहब जानते हैंगे कि उसमें क्या है और क्या नहीं । उसको सोच समझ करके ही पास किया गया है ।

**बी ४० ला० बाक्षपाल :** क्या यह सही है कि मजदूरों से अगर जिपसम के साथ जरा सा भी मिट्टी का ग्रंग डिब्बे में चला जाये तो सारा जिपसम उनको बिना मजदूरी दिये ही, डिब्बे से बाहर फेंकवा दिया जाता है ?

**बी आविद अस्ती :** यूनियन ने यह शिकायत नहीं की है ।

**बी ४० न० तिह :** यह जो बिल आपने पास किया हुआ है इसमें यह दिया हुआ है कि जिस प्रांत में ऐसा बिल पहले से पास हो चुका होगा वहां पर यह नहीं लागू होगा तो चूंकि उत्तर प्रदेश में ऐसा बिल पास हो चुका है तो इस बिल का साम उत्तर प्रदेश को नहीं मिलेगा ।

**Shri Khandubhai Desai :** How does this supplementary question arise out of the main question ?

**Mr. Speaker :** The main question relates to Rajasthan, and not to U. P.

#### WRITTEN ANSWERS TO QUESTIONS.

बालकों में अपराध करने की प्रवृत्ति

\* ४४४. **बी भागवत ला आलाद :** क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) बच्चों में अपराध करने की प्रवृत्ति को रोकने के लिये क्या सरकार द्वितीय पंचवर्षीय योजना में कुछ योजनाएं सम्मिलित करना चाहती है; और

(ख) यदि हां, तो प्रस्तावित योजना की स्थूल रूपरेखा क्या है ?

**शिक्षा उपराजी (डा० न० ला० बाल) :**

(क) जी हां ।

(ख) मार्गी गई जानकारी के बारे में एक विवरण सभा पट्टम पर रख दिया गया है । [विविध परिशिष्ट ३, अनुक्रम सं १७] ।

### Team of Experts on Taxes

**\*395. Shri Shree Narayan Das :** Will the Minister of Finance be pleased to state :

(a) whether any team of experts has been sent to U.S.A. and other countries to study the system of taxes on wealth, capital and gains and other direct taxes obtaining there ;

(b) if so, the number of experts constituting the team ; and

(c) the names of other countries besides U.S.A. that they have visited or propose to visit ?

**The Minister of Revenue and Civil Expenditure (Shri M. C. Shah) :** (a) and (c). Certain Officers of the Central Board of Revenue are being sent to the U.S.A., Sweden and Japan to study the direct Tax systems of those countries.

(b) One officer each will visit the U.S.A., Sweden and Japan, while the fourth officer will follow them later for coordinating and supervising their work and also for the study of the broader aspects of administration and organisation in those countries.

### Consumer Price Index

**\*397. Shri T. B. Vittal Rao :** Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 203 on the 23rd February, 1956 and state :

(a) whether the scheme for the conduct of fresh family budget enquiries and construction of Consumer Price Index numbers for working classes on an All India basis has since been finalised in consultation with the State Governments ;

(b) if so, the nature of the scheme ; and

(c) when the field enquiry will start ?

**The Prime Minister and Minister of External Affairs and Finance (Shri Jawaharlal Nehru) :** (a) Not yet.

(b) and (c). Do not arise.

### Education of the Blind

**\*401. Shri D. C. Sharma :** Will the Minister of Education be pleased to state what provisions have been made for the education of the blind in India in the Second Five Year Plan ?

**The Deputy Minister of Education (Dr. M. M. Das) :** A statement showing the provisions in respect of central schemes on the education of the blind is laid on the Table of the Lok Sabha. [See Appendix III, Annexure No. 18]. Requisite information in respect of state schemes is being collected and will be laid on the Table of the Lok Sabha as soon as possible.

### Linguistic Survey of India

**\*407. Pandit D. N. Tiwary :** Will the Minister of Education be pleased to state :

(a) whether it is a fact that a Board or a Committee is proposed to be set up by Government for the linguistic survey of India ;

(b) if so, the names of the members thereof ; and

(c) when this body will start functioning ?

**The Deputy Minister of Education (Dr. M. M. Das) :** (a) No.

(b) and (c). The questions do not arise.

### Gold Prices

**\*409. Shri Ram Krishan :** Will the Minister of Finance be pleased to state :

(a) whether the attention of Government has been drawn to the recent abnormal rise in the price of gold ;

(b) if so, the reasons, therefor ; and

(c) the measures taken or proposed to be taken to bring down the prices to normal ?

**The Deputy Minister of Finance (Shri B. R. Bhagat) :** (a) Gold prices had increased during the first four months of 1956. Since the middle of May, however, although there have been fluctuations from time to time, the general tendency has been for the price of gold to decline.

(b) The rise in gold prices earlier this year was partly seasonal. The price of gold is also highly sensitive to rumours about arrival of smuggled gold and the pre-budget rumours about tax-changes and deficit-financing. Lower indigenous output of gold and enforcement of stricter checks against smuggling also contributed to the rise in gold prices.

(c) In view of (a) and (b) above, part (c) of the question does not arise.

### National Advisory Council for the Education of the Handicapped

**\*410. Dr. Satyawadi :** Will the Minister of Education be pleased to state :

(a) the action taken on the recommendation made by the National Advisory Council for the Education of the Handicapped at its meeting held on the 13th and 14th October, 1955 ; and

(b) whether the State Governments have sent their replies to the questionnaire suggested by the Council on the education of crippled, other than deaf and dumb ?

**The Deputy Minister of Education (Dr. M. M. Das):** (a) A statement giving the requisite information is laid on the Table of the Lok Sabha. [See Appendix III, annexure No. 19].

(b) The questionnaire has not yet been circulated to State Governments.

### Taj Mahal

\*413. **Shri Anirudha Sinha:** Will the Minister of Education be pleased to state:

(a) whether the attention of Government has been drawn to the press reports that an ancient manuscript in Persian containing a day-to-day account of the building of the Taj Mahal is said to be in the possession of one of the 40 hereditary "Khadims" still working at Agra;

(b) if so, whether Government have got the document examined; and

(c) whether Government propose to acquire it?

**The Deputy Minister of Education (Dr. M. M. Das):** (a) to (c). Government have seen certain newspaper reports to this effect, but enquiries made have so far failed to locate such a manuscript or determine the person in whose possession it is.

### Primary School Teachers, U.P.

\*414. **Shri M. L. Agrawal:** Will the Minister of Education be pleased to state:

(a) whether it is a fact that Government have sent a directive to the U.P. Government to enhance the salaries of their Primary School teachers; and

(b) if so, whether the U.P. Government have reacted to the directive?

**The Deputy Minister of Education (Dr. M. M. Das):** (a) Yes, Sir. A circular letter was sent to all the State Governments including the Government of U.P.

(b) Yes, Sir.

### Mathematical Congress

\*416. **Shri Amjad Ali:** Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) whether India was represented in the Mathematical Congress held in Moscow on the 23rd June, 1956; and

(b) how many other countries participated in the Congress?

**The Minister of Natural Resources (Shri K. D. Malaviya):** (a) and (b). The Government of India did not depute any representative to attend the Congress. Information as to whether any Indian attended the Congress and how many countries participated in the Congress is being collected and will be laid on the Table of the House.

### Floods in Assam and Bihar

\*419. **Shri Jethalal Joshi:** Will the Minister of Home Affairs be pleased to state:

(a) the number of persons affected by the recent floods in Bihar and Assam; and

(b) the measures taken by Central Government so far for the relief of the distressed in the recent heavy floods in Bihar and Assam?

**The Minister in the Ministry of Home Affairs (Shri Datar):** (a)—

Bihar—10,01,397

Assam—1,29,020.

(b) The State Governments are eligible to a Central grant of half the total expenditure on gratuitous relief up to Rs.2 crores and three-fourths of expenditure in excess thereof.

22,045 tons of rice and 12,861 tons of wheat have been supplied to the Bihar Government for sale at concessional rates.

### Anti-Corruption Measures in Travancore-Cochin

\*424. **Dr. Rama Rao:** Will the Minister of Home Affairs be pleased to state:

(a) whether the Special Inspector-General of Police (Anti-corruption) of Travancore-Cochin State has been vested with necessary authority to deal promptly with complaints of bribery, corruption and criminal mis-conduct against public servants;

(b) if so, the details of the new powers so vested;

(c) what is the progress of the work since then; and

(d) the major complaints of corruption that are now under investigation and the stage they have reached?

**The Minister in the Ministry of Home Affairs (Shri Datar):** (a) Yes.

(b) The Special Inspector General of Police (Anti-corruption) has been vested with powers to investigate complaints of corruption against public servants without prior reference to the Government, and the office of the Deputy Inspector General of Police (Anti-corruption) has been notified as a Police Station under the Cr. P. C. with jurisdiction over the entire State of Travancore-Cochin, to enable prompt cognisance of complaints.

(c) and (d). The attention of the hon. Member is invited to my answer to-day to Starred question No. 399. It is not in public interest to furnish particulars of the complaints and the present stage of investigation.

### State Bank

\*425. **Shri Wodeyar:** Will the Minister of Finance be pleased to state:

(a) whether it is fact that the State Bank of India has decided to close its two branches in Pakistan;

(b) if so, the reasons for the closure; and

(c) the number of branches the State Bank is having at present in foreign countries?

**The Minister of Revenue and Defence Expenditure (Shri A. C. Guha):** (a) The State Bank of India has closed its branches at the following places in Pakistan, as from the close of business on the 30th June, 1956:

Hyderabad (Sind)  
Lyallpur  
Mirpurkhas.

(b) On the establishment of the State Bank of India, the State Bank of Pakistan, restricted the licence in respect of branches of the State Bank of India located in the interior of Pakistan for a period of one year from the 1st July, 1955. The State Bank of Pakistan later on granted an extension of three years from the 1st July, 1956 in respect of the branches of the State Bank of India at Lahore and Dacca only but refused to grant any extension in the case of the branches at Hyderabad (Sind), Lyallpur and Mirpurkhas. These branches have accordingly been closed down.

(c) The State Bank of India has now the following branches in foreign countries.

London]	(U.K.)
Rangoon	(Burma)
Colombo	(Ceylon)
Karachi	(Pakistan)
Lahore	-do-
Dacca	-do-
Naraingunge	-do-
Chittagong	-do-

### Jama-Masjid, Delhi

\*426. **Shri Bhagwat Jha Azad:** Will the Minister of Education be pleased to state:

(a) whether Government propose to renovate Jama-Masjid in Delhi; and

(b) if so, the amount proposed to be spent on this Masjid?

**The Deputy Minister of Education (Dr. M. M. Das):** (a) It is not proposed to renovate the Jama Masjid, Delhi; certain special repairs are, however, being carried out.

(b) Rs. 1,13,800/-.

### Leave Rules

\*427. **Shri T. B. Vittal Rao:** Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 2645 on the 29th May, 1956 and state:

(a) whether Government have since arrived at a final decision regarding the removal of disparities in the leave rules of various classes of Government employees; and

(b) if so, the date from which it will be given effect to?

**The Minister of Revenue and Civil Expenditure (Shri M. C. Shah):** (a) No, Sir.

(b) Does not arise.

### Eastern Command

\*433. **Pandit D. N. Tiwary:** Will the Minister of Defence be pleased to state:

(a) whether any unit of the Eastern Command is stationed at Ranchi;

(b) whether the buildings previously occupied by Army personnel in Ranchi are lying vacant at present; and

(c) if not, the purpose for which they are used?

**The Minister of Defence Organisation (Shri Tyagi):** (a) Certain Army units have been stationed at Ranchi but no portion of Headquarters, Eastern Command, is now located there.

(b) No, Sir.

(c) As living accommodation for Army personnel, and as storage and office accommodation.

### Public Schools Inspection Committees

\*434. **Dr. Satyawadi:** Will the Minister of Education be pleased to state:

(a) whether any Committee has been appointed for inspection of the working of Public Schools;

(b) whether it has submitted its report; and

(c) if so, the main recommendations?

**The Deputy Minister of Education (Dr. M. M. Das):** (a) and (b). No Committee as such as has been appointed for inspection of the Public Schools. But inspecting teams of three educationists are appointed on *ad hoc* basis for individual Schools.

(c) Does not arise.

### Affiliated Colleges

\*437. **Dr. Ram Subhag Singh:** Will the Minister of Education be pleased to state:

(a) whether it is a fact that Government have decided to give financial aid to colleges affiliated to recog-

nized universities for constructing swimming pools, open-air-theatres and for other recreational facilities;

(b) if so, the number of colleges that will be given such aid during 1956-57; and

(c) the extent to which such aid will be given to each college?

**The Deputy Minister of Education (Dr. M. M. Das):** (a) Yes, Sir.

(b) and (c). It will depend upon the applications received for a grant, the nature of project and its estimated cost.

#### Wind Power

\*438. **Shrimati Kamlendra Mati Shah:** Will the Minister of Natural Resources and Scientific Research be pleased to state the result of the scheme for the development and utilisation of wind power in the hilly regions of Uttar Pradesh?

**The Minister of Natural Resources (Shri K. D. Malaviya):** The matter is under investigation by the Council of Scientific and Industrial Research.

#### World Bank Loan to Tatas

\*439. **{ Shrimati Renu Chakravarty: Shri R. P. Garg: }**

Will the Minister of Finance be pleased to state:

(a) the total amount of loan granted recently to the Tata Iron and Steel Works by the World Bank;

(b) whether Government has been asked to underwrite the loan; and

(c) if so, the terms of the agreement?

**The Deputy Minister of Finance (Shri B. R. Bhagat):** (a) Rs. 35.71 crores (\$75 million).

(b) Yes, Sir.

(c) Presumably the hon. Member is referring to the proposed agreement between the Government of India and the Company. This agreement has still to be finalised.

#### अन्वयान शिक्षा समिति

\*440. **श्री शुभाराम जोशी :** क्या शिक्षा मंत्री ६ दिसंबर, १९५५ के तारांकित प्रश्न संस्था ५६३ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या अन्वयान शिक्षा समिति की सभी सिफारिशों को स्वीकार कर लिया गया है; और

(ख) उन में से कितनी कार्यान्वयन की जा चुकी है?

**शिक्षा उपमंत्री (डा० म० मो० दास) :** (क) ७७ सिफारिशों में से ६३ मंजूर की गई है।

(ख) ४३।

**Indian Institute of Technology, Kharagpur**

\*441. **Dr. Rama Rao:** Will the Minister of Education be pleased to state:

(a) the present strength of students and the number admitted this year (State-wise) at the Foundry Training Centre of the Indian Institute of Technology, Kharagpur; and

(b) the number of students that will be admitted when the centre is fully expanded according to the recent Indo-U.S.A. agreement?

**The Deputy Minister of Education (Dr. M. M. Das):** (a) and (b). A statement giving the required information is placed on the Table of the House. [See Appendix III, annexure No. 20].

#### केन्द्रीय पुलिस प्रशिक्षण संस्था

\*442. **श्री लू० चं० सोधिया :** क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय पुलिस प्रशिक्षण संस्था के वार्षिक व्यय के लिये केन्द्रीय सरकार राज्य सरकारों से कुछ धनशोदान लेती है;

(ख) यदि हां, तो १९५६-५७ में कुल कितनी राशि, राज्यवार, ली जायेगी; और

(ग) इस स्कूल के वार्षिक व्यय का बंटवारा केन्द्रीय सरकार और राज्य सरकारों के बीच किस सिद्धान्त के आधार पर किया जाता है?

**गृह-कार्य अंतरालय में मंत्री (श्री दातार) :**

(क) जी नहीं।

(ख) तथा (ग). प्रश्न ही नहीं उठते।

छेद करने के लिये बरमे

\*443. **{ श्री भागवत ज्ञा आचार्य :**  
**श्री रमेश सिंह :**  
**श्री विजय नाथ दास :**

क्या प्राकृतिक संसाधन और वैज्ञानिक गवेषणा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या तेल का पता लगाने के लिये बरमे जलीयने के सम्बन्ध में भारत और इस

के बीच किसी समझौते पर हस्ताक्षर हो गये हैं;

(क) यदि हां, तो ये बरमे कब और किन-किन स्थानों पर लगाये जायेंगे; और

(ग) इन बरमों के चलाने के बारे में भारतीयों को प्रशिक्षण देने के लिये क्या कार्यवाही की जा रही है?

**प्राहृतिक संसाधन मंत्री (श्री के० दे० मालवीय) :** (क) जी हां।

(क) वर्तमान योजनाओं के अनुसार खूदने के बरमे (Drilling rigs) सब से पहले १९५५—५६ में पंजाब (ज्वालामुखी) तथा राजस्थान के क्षेत्र में काम में लाये जायेंगे।

(ग) रूसी यन्त्र विशेषज्ञों के दल खोदने के बरमे लगायेंगे तथा खुदाई का काम भी आरम्भ करेंगे। इसके प्रतिरक्षत वे खुदाई के बरमों को चलाने, मरम्मत करने तथा सम्भालने आदि के कार्यों में भारतीयों को छः मास तक प्रशिक्षण भी देंगे। आसाम तेल कम्पनी, डिगवोइ में कुछ भारतीय व्यवनकर्ता (Drillers) प्रशिक्षण प्राप्त कर रहे हैं। खुदाई के कार्यों में प्रशिक्षित करने के लिये कुछ भारतीय यन्त्र विशेषज्ञों को रूस मेजने का प्रस्ताव भी है।

#### Smuggled Gold

\*444. **Shri T. B. Vittal Rao :**  
**Shri H. N. Mukerjee :**

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that smuggled gold to the value of Rs. 4 lakhs was seized in June, 1956 at Bombay;

\* (b) if so, the details of this haul;

(c) whether sensational disclosures of an international smuggling racket have been made as a result thereof;

(d) if so, the details thereof? and

**The Minister of Revenue and Defence Expenditure (Shri A. C. Guha) :** (a) and (b). 3,658 tolas of gold valued at approximately Rs. 3,66,000/- was seized at Bombay on the 3rd June,

1956. The seizure was made from the 3rd and 4th Engineer of S. S. 'DARESSA', a B.I.S.N. Liner on Bombay-Persian Gulf run. Out of the above mentioned quantity, 1600 tolas of gold worth Rs. 1,60,000 was recovered on search from the person of the 3rd Engineer and 1,310 tolas worth Rs. 1,31,000/- from his cabin. 748 tolas of gold worth Rs. 75,000/- was recovered on search from the person of the 4th Engineer.

(c) No, Sir; except that these arrested persons are foreigners, there was nothing like an international racket.

(d) Does not arise.

#### Defence Services Personnel

\*445. **{ Sardar Iqbal Singh :**  
**Sardar Akarpuri :**

Will the Minister of Defence be pleased to state:

(a) the number of Defence Services personnel sent abroad for special training during 1956 so far;

(b) when they are likely to return; and

(c) the expenditure incurred on them so far?

**The Minister of Defence Organisation (Shri Tyagi) :** (a) 83.

(b) Seven have already returned; 40 will return during the current year; 34 in 1957; and 2 in 1958.

(c) The expenditure to be incurred on them upto 31st July 1956, excluding their pay and allowances, (which they would have drawn anyhow), is approximately Rs. 6.2 lakhs.

#### Iron Ore

\*446. **Shri D. C. Sharma:** Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) whether prospecting conducted by the Geological Survey of India has disclosed the existence of iron ore in Punjab; and

(b) if so, the places, its quality and estimated quantity?

**The Minister of Natural Resources (Shri K. D. Malaviya) :** (a) and (b). A statement giving the required information is laid on the Table of the House. [See Appendix III, annexure No. 21].

#### Vanaspati

\*447. **Shrimati Kamlaendu Mati Shah:** Will the Minister of Natural Resources and Scientific Research be pleased to refer to the reply given to Starred Question No. 2660 on the 29th May, 1956 and state whether a suitable

dye for colouration of Vanaspati has since been found?

**The Minister of Natural Resources (Shri K. D. Malviya):** No, Sir.

#### Currency Paper Manufacturing Mill

**241. Shri Ram Kishan:** Will the Minister of Finance be pleased to state the progress made towards the establishment of a currency paper manufacturing mill at Hosarabad in Madhya Pradesh?

**The Minister of Revenue and Defence Expenditure (Shri A. C. Guha):** The question of setting up a Currency Paper Manufacturing Mill and the site where it is to be established is still under consideration.

#### Basic and Elementary Education

**242. { Shri Ram Krishan:**  
**{ Shri Madiah Gowda:**

Will the Minister of Education be pleased to state:

(a) whether it is a fact that Government is considering a proposal to set up a council for Basic and Elementary Education;

(b) if so, when the Council is to be set up; and

(c) the names of the members of the Council?

**The Deputy Minister of Education (Dr. M. M. Das):** (a) Yes.

(b) No decision has been taken as yet.

(c) Does not arise.

#### Multi-purpose Schools

**243. Shri Ram Krishan:** Will the Minister of Education be pleased to state the number of multi-purpose schools to be established during this year and during the Second Five Year Plan period, State-wise?

**The Deputy Minister of Education (Dr. M. M. Das):** The information is being collected from the State Governments and will be furnished later.

#### Appointment of Officers in Travancore-Cochin State

**244. Shri A. K. Gopalan:** Will the Minister of Home Affairs be pleased to state:

(a) the number of officers newly appointed and proposed to be appointed in Travancore-Cochin State since the 24th March, 1956; and

(b) their category, service condition and scale of pay?

**The Minister in the Ministry of Home Affairs (Shri Datar):** (a) 902 officers have been appointed since 24th March, 1956. It is not possible to state at present how many more officers would be appointed during the year.

(b) A statement giving particulars regarding the newly appointed officers is laid on the Table of the House. [See Appendix III, annexure No. 22].

#### Multi-purpose Schools

**245. { Shri D. C. Sharma:**  
**{ Sardar Iqbal Singh:**

Will the Minister of Education be pleased to state the amount of grant given and proposed to be given to the various States of India during 1956-57 for converting secondary schools into multi-purpose schools (State-wise)?

**The Deputy Minister of Education (Dr. M. M. Das):** No grants have so far been given.

The amount of grant to be given will depend on the detailed proposals to be received from States for implementation during 1956-57.

#### Cordite Factory

**246. Shrimati Renu Chakravarty:** Will the Minister of Defence be pleased to state:

(a) the number of machineries in the cordite factory at Aravankadu and the number being fully worked and partly worked (separately) at present;

(b) what are the items which can be manufactured in the factory both for Defence needs and civilian use; and

(c) the items which were being produced for Defence needs during the wartime but stopped now?

**The Minister of Defence Organisation (Shri Tyagi):** (a) The machinery at Cordite Factory generally consists of different chemical process units. There are in all 10 such chemical units in that factory. None of these is being worked to full capacity.

(b) The items manufactured to meet Defence needs consist of a wide range of gun and rifle cordites with intermediate process chemicals. Civil user items which can be produced are Sulphuric acid, Nitric acid, acetone and Industrial Nitrocellulose for artificial leather cloth, grained leather and lacquers.

(c) Activated charcoal used in antigas respirators.

## सैन्य इंजीनियरी सेवा के कर्मचारी

२४७. श्री भक्त दर्शन : क्या प्रतिरक्षा मंत्री ७ मार्च, १९५६ के तारांकित प्रश्न संस्करण ५३६ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) अब तक सैन्य इंजीनियरी सेवा के कितने व्यक्तियों को अतिरिक्त समझा गया है; और

(ख) उन में से कितने व्यक्तियों को अन्य धर्मों में लगा दिया गया है?

प्रतिरक्षा संगठन मंत्री (श्री त्यागी) :

(क) और (ख). यह सूचना एकत्रित की जा रही है, और सभा-पटल पर रख दी जायगी।

## Class I and II Officers in Manipur

२४८. श्री Rishang Keishing : Will the Minister of Home Affairs be pleased to state :

(a) the number of Class I and II officers now serving under the Government of Manipur;

(b) the scales of pay and allowances including N.E.F.A. allowance enjoyed by each of the class I and II officers;

(c) the number of temporary and permanent officers among them; and

(d) the number of officers who have been appointed by the Government of Manipur direct without the approval of the U.P.S.C.?

The Minister in the Ministry of Home Affairs (Shri Datar) : (a)—

Number of Class I Officers . . . . . 11  
Number of Class II Officers . . . . . 30

(b) No N.E.F.A. allowance is drawn. Statement showing scales of pay and allowances enjoyed by each of the Class I and II Officers is laid on the Table of the House. [See Appendix III, annexure No. 23].

(c) Number of permanent officers . . . . . 15  
Number of temporary officers . . . . . 26

(d) the required information is being collected and will be laid on the Table of the House, when received.

## Tobacco Excise Duty

२४९. श्री Krishnacharya Joshi : Will the Minister of Finance be pleased

to state the total revenue collected as excise duty on Tobacco during 1955-56, State-wise?

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha) : A statement showing the available information is laid on the Table of the House. [See Appendix III, annexure No. 24].

## Foreign Banks

२५०. { Sardar Iqbal Singh :  
Sardar Akarpuri :

Will the Minister of Finance be pleased to state :

(a) the names of the foreign banks which have been refused licence to carry on business in India during the last three years; and

(b) the causes thereof?

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha) : (a) During the last three years no foreign bank already operating in India has been refused licence to carry on business in India. As regards other foreign banks, only two applications were received and these are still under consideration.

(b) Does not arise.

## National Sample Survey

२५१. { Sardar Iqbal Singh :  
Sardar Akarpuri :

Will the Minister of Finance be pleased to state :

(a) the details of the programme of National Sample Survey in Punjab and PEPSU in the tenth round; and

(b) the conclusions derived from the results of the Sample Surveys in Punjab and PEPSU in the ninth and tenth rounds?

The Prime Minister and Minister of External Affairs and Finance (Shri Jawaharlal Nehru) : (a) The subject coverage in regard to the tenth round of the National Sample Survey included the collection of data relating to employment and unemployment, small hand industries, information on expenditure and income pattern of families, house-hold enterprises and prices of selected agricultural commodities, besides the study of land utilisation. The National Sample Survey is collecting data throughout the Indian Union on a sampling basis, and as such the subject coverage of the survey in Punjab and PEPSU was the same as in other parts of the Indian Union. The tenth round began in December 1955 and was completed in June 1956.

(b) The data collected in the ninth round of the survey is at various stages of scrutiny, tabulation and analysis while the field work of the tenth round of the survey has just been completed. It will be possible to reach conclusions on the results of the surveys only after the data has been scrutinised, tabulated and analysed.

### Mercy Petitions

**252. Sardar Iqbal Singh:** Will the Minister of Home Affairs be pleased to state :

(a) the number of mercy petitions against death sentences received from different States from convicts or from others on their behalf since the 1st April, 1956 :

(b) the number of convicts among them who were pardoned ; and

(c) the number of applications still pending ?

**The Minister in the Ministry of Home Affairs (Shri Datar):** (a) 56.

(b) No convict was granted pardon, but death sentence was commuted to imprisonment for life in the case of 15 prisoners.

(c) II.

### Multi-purpose Schools

**253. Sardar Iqbal Singh:** Will the Minister of Education be pleased to lay on the Table a statement showing the names of Multi-purpose Schools in Punjab and PEPSU for which Central assistance has been provided during 1955-56 or will be provided during 1956-57 together with the amounts for each of them ?

**The Deputy Minister of Education (Dr. M. M. Das):** A statement is laid on the Table of the Lok Sabha. [See Appendix III, annexure No. 25].

### Voluntary Educational Organisations

**254. Sardar Iqbal Singh:** Will the Minister of Education be pleased to state :

(a) the assistance given to voluntary organisations doing educational work in the State of Punjab during 1955-56 ;

(b) the names of organisations recommended by the Punjab Government in this connection and the names of those which have been given assistance by the Central Government ; and

(c) the programme for the year 1956-57 ?

### The Deputy Minister of Education (Dr. M. M. Das):—

(a) Rs. 5,07,918

(b) Names of Voluntary Organisations/Educational Institutions recommended by the Punjab Government for Central Assistance during 1955-56. Whether Central assistance was given or not.

1. Kirori Mal Trust, Bhawani (Post-graduate Basic Training College)	Yes.
2. Khalsa College for Women, Sidhwan Khurd, Ludhiana	Yes.
3. Dev Samaj Basic Training College for women, Ferozepur	Yes.
4. D. M. College, Moga	Yes.
5. Andh Vidyalaya, Amritsar	Yes.
6. Khalsa High School, Kharar	Yes.
7. Janata High and Training School, Bhutana	Yes.
8. Sahitya Sadan, Abohar	Yes.
9. Nankana Sahib Education Trust (Engineering College, Ludhiana)	Yes.
10. Council of the National Institute of Engineering (Registered), Hoshiarpur	Yes.
11. Montgomery Guru Nanak Basic Training School, Jullundur	No.
12. G. H. Khalsa High School and Junior Basic Training Institute, Hoshiarpur	No.
13. All India Jat Heroes Memorial College, Rohtak	No.
14. Dev Samaj School, Ambala	No.
15. Radha Krishan Arya Basic Training College, Nawanshahar	No.
16. Central Janata Sudhar Co-operative Society Ltd., Sonepat	No.
17. Dayanand Anglo Vedic Society, Jullundur (Technical Institute, Jullundur)	No.
18. Sanatan Dharam Pratinidhi Sabha (Punjab). (Technical Institute, Baijnath)	No.

(c) The following programmes for assistance to voluntary organisations working in educational fields have

so far been approved for the year 1956-57:-

(1) Grants to Hindi Organisations for development of Hindi.

No definite amount has been earmarked but according to the needs, funds will be made available from the lump provision for Hindi Development Schemes.

(2) Grants to organisations working in the field of Secondary Education to strengthen the existing services and for introducing new services of special educational importance in the following fields :—

- (i) Improvement of high and higher secondary educational institutions ;
- (ii) Training of teachers ;
- (iii) Vocational Guidance ; and
- (iv) Research.

The provision for the purpose for the year is Rs. 25 lakhs.

(i) Continuance of grants to engineering institutions approved for the purpose during the previous year.

(ii) Grants to engineering institutions which may be approved for the purpose by the All-India Council for Technical Education.

No specific provision has been made for the voluntary organisations separately. Funds will be made available from the total provision for Technical Education Schemes.

#### Delhi Police Force

255. { Sardar Iqbal Singh :  
Shri D. C. Sharma :

Will the Minister of Home Affairs be pleased to state :

(a) the number of persons in the Delhi Police Force at present ; and

(b) the increase in their number over last year's ?

The Minister in the Ministry of Home Affairs (Shri Datar) : (a) 10,055.

(b) 5.

#### Aircraft-Carrier

256. Dr. Ram Subhag Singh : Will the Minister of Defence be pleased to

state whether it is a fact that Government propose to buy an aircraft-carrier for the Indian Navy ?

The Minister of Defence (Dr. Katju) : The answer is in the affirmative.

#### Women and Children Welfare Centres

257. Shrimati Kamla Devi Mati Shah : Will the Minister of Education be pleased to state the number of Women and Children Welfare Centres started in the districts of Tehri Garhwal and British Garhwal (U.P.) during the years 1954-55 and 1955-56 ?

The Deputy Minister of Education (Dr. M. M. Das) : A statement giving the requisite information is laid on the Table of the House. [See Appendix III, annexure No. 26.]

#### Contravention of Passport Rules

258. Shri D. C. Sharma : Will the Minister of Home Affairs be pleased to state the number of Pakistan Nationals who have been fined and sentenced to imprisonment during 1956 so far in the Punjab State for contravening the passport rules ?

The Minister in the Ministry of Home Affairs (Shri Datar) : 486 upto June 1956.

#### Suicides in Part "C" States

259. { Shri D. C. Sharma :  
Sardar Iqbal Singh :

Will the Minister of Home Affairs be pleased to state the number of suicides committed in Part 'C' States in India, State-wise from 1st January to 30th June, 1956 ?

The Minister in the Ministry of Home Affairs (Shri Datar) : A statement containing the required information is laid on the Table of the House. [See Appendix III, annexure No. 27].

#### Pakistani Nationals in India

260. { Shri C. D. Sharma :  
Shri Krishnacharya Joshi :

Will the Minister of Home Affairs be pleased to state :

(a) the number of visas granted to Pakistani Nationals for permanent stay in India during 1956 so far ; and

(b) the number of Pakistanis who were granted Indian citizenship during 1955 and 1956 so far ?

**The Minister in the Ministry of Home Affairs (Shri Datar):** (a) Visas for permanent stay in India were granted to 544 Pakistani nationals with their families during 1956 upto the 30th June.

(b) Since the Rules laying down the procedure etc. for acquisition of Indian Citizenship under the provisions of the Citizenship Act, 1955, were issued only on the 7th July, 1956, the question of granting Indian citizenship to Pakistanis during 1955 and 1956 does not arise.

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**Vigyan Mandirs**

**261. Shri Debendra Nath Sarma:** Will the Minister of Natural Resources and Scientific Research be pleased to state whether some Vigyan Mandirs will be started in Assam during the Second Five Year Plan period?

**The Minister of Natural Resources (Shri K. D. Malaviya):** Proposals for the establishment of Vigyan Mandirs in Assam are still awaited from the State Government.

DAILY DIGEST

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[Saturday, 28th July, 1956]

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## LOK SABHA DEBATES

### (Part II—Proceedings other than Questions and Answers)

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#### LOK SABHA Saturday, 28th July 1956

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

#### QUESTIONS AND ANSWERS

(See Part I)

12.04 P.M.

#### PUBLIC ACCOUNTS COMMITTEE

##### SEVENTEENTH REPORT

Shri V. B. Gandhi (Bombay City—North): I beg to present the Seventeenth Report of the Public Accounts Committee (1955-56) on the Appropriation Accounts (Railways) 1953-54, Vol. I—Report.

#### BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, with your permission, I would like to announce the Government business for this House for the week commencing from the 30th July, 1956.

Consideration of the States Reorganisation Bill will continue during the week according to the allocation of time agreed to for the Bill. In case the consideration and passing of the Bill are completed earlier than anticipated—which is not possible—the Government propose to bring forward the following two Bills as passed by

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the Rajya Sabha for consideration and passing by this House:

- (1) The River Boards Bill; and
- (2) The Inter-State Water Disputes Bill.

Shri Kamath: (Hoshangabad): Does that mean that the Constitution (Ninth Amendment) Bill will not immediately follow the States Reorganisation Bill even if it is completed later?

Shri Satya Narayan Sinha: After the Bihar and West Bengal (Transfer of Territories) Bill is passed by the House, the Constitution (Ninth Amendment) Bill will be taken up.

#### PAPERS LAID ON THE TABLE PROCEEDINGS, AND SYNOPSIS THEREOF, OF COMMITTEE 'B' ON SECOND FIVE YEAR PLAN

Shri Venkataraman (Tanjore): I beg to lay on the Table a copy of the proceedings together with the synopsis of proceedings of Committee 'B' on the Second Five Year Plan (Industries, Minerals, Transport and Communications). [Placed in Library. See No. S-273/56]

#### STATES REORGANISATION BILL— contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Pandit G. B. Pant on the 26th July, 1956:

"That the Bill to provide for the reorganisation of the States of India and for matters connected therewith, as reported by the Joint Committee be taken into consideration".

[Mr. Speaker.]

As many as 20 hours were allotted for general discussion. The time so far taken is 9 hours and 6 minutes. The balance available is 10 hours and 54 minutes. A number of hon. Members have sent me chits and are anxious to participate in the general discussion. Therefore, I would urge upon the hon. Members to be as brief as possible. If whatever has already been said does not require much emphasis, they may be omitted and new points, if any, may be taken up. Shri G. H. Deshpande, who was in possession of the House yesterday, will kindly resume his speech.

**Shri G. H. Deshpande (Nasik Central):** Mr. Speaker, Sir, we have practically entered the last stage of the States Reorganisation Bill. During the course of the debate of the last two days. I was surprised to find a few hon. Members saying that it will be better even if, at this stage, the Bill is postponed for a number of years. There were others who said that it would have been far better if this question had not been undertaken at all. But then, how will the people agree to wait for a number of years especially when they were led to believe that their wishes would materialise in this matter? Formerly, people did not raise a cry for this reorganisation of States more vehemently because we had not achieved Independence then. After Independence, there were several questions which were to be dealt with. The cry for the reorganisation of States was an old one. When adult franchise was granted to the people, the people had a claim for redistribution of States, because, unless and until we bring about a redistribution of States in which by far the majority of the people will have an opportunity to run the State administration at least in their mother-tongue, the common man will not effectively assert himself in Indian politics. It is no use granting adult franchise and then denying the right of carrying on even provincial administration in one's own language.

Even the late Lokmanya Tilak, in the 19th century, had talked about reorganisation. Ever since the 20th century, this movement has always been there. Now, we are considering the report of the Joint Committee. I am glad to see that by and large we are going to have States which will be based on language. Of course, the Members of the States Reorganisation Commission have said that language alone cannot be the consideration and those who stood for linguistic States never said that language alone should be the consideration. We are going to have State redistributed mostly on a linguistic basis. Yesterday my friend, Mr. Saksena, from U. P. vehemently attacked the idea of unilingual States. He said he was waiting for an opportunity again to carry on a movement for bilingual States. He himself belongs to unilingual State; but, having got a unilingual State for himself, he wants others to remain in bilingual States. We have had bilingual and multilingual States in the past. At page 45 of their report, the S. R. C. have expressed their opinion about it. They have said that the experience of the multilingual States was not a very satisfactory one; the families i.e. the governments were not happy there and there was a cry from the multilingual States themselves for a redistribution of States. Now, he who wants to go back to bilingual States must realise, that he is going to make an attempt to swim against the tide, which is not possible.

Having said this, I do say that I myself am really glad to see most of the provisions in the Joint Committee's report, because that is going to give us unilingual States. But, when I come to Bombay, I strongly object to that provision which prevents the integration of Bombay with Maharashtra. When I say this, I do not want to place before this House any suggestion for a special treatment to Maharashtrians. I say that Bombay must be integrated with Maharashtra because it belongs to Maharashtra. The S. R. C. have themselves admitted in their report that there is a very

close relationship, much more closer relationship between Bombay and Maharashtra than between Bombay and Gujarat. Any fair-minded gentleman who will read the report of the S. R. C. will find that Maharashtra has better and closer relations with Bombay. That has been admitted by the S. R. C. members. Then, why is it that it is denied to Maharashtra? We cannot agree with the reason that was stated in the S. R. C. report. The remedy suggested by the S. R. C. was a bilingual State, but that has been rejected now. A man like Dr. Kunzru now says, "if you do not adopt the bilingual State suggested by us, then Bombay should be integrated with Maharashtra, if at all you are going to have a unilingual State".

Yesterday my friend, Shri Dabhi, tried to enlighten the House by saying "Bombay is an island". All of us know that Bombay is an island; the geography cannot be altered by Mr. Dabhi. If anybody looks at the map of India, he will find that after all, Bombay is part and parcel of Marathi-speaking area. Keep a map of India before you and if you carve out the Marathi-speaking area in which all contiguous Marathi-speaking areas going to be integrated, you will find that Bombay is part and parcel of it. Nobody can deny it. We went to the farthest length of accommodating the minorities in Bombay; the minorities have not come forward yet with any compaint. It is only the Gujarati people that are vocal. The Gujaratis from Ahmedabad are more vocal than the Gujaratis from Bombay. The Gujarat P. C. C. is carrying on the agitation for keeping Bombay Centrally administered. The Parsis, the Southerners and the northerners in Bombay area not so vocal as the Gujaratis.

An hon. Member: You are afraid of plebiscite.

Shri G. H. Deshpande: I am not afraid of plebiscite. But, plebiscite was not resorted to for the reorganisation of the other States. I have serious objection to having a plebiscite

in Bombay alone. Why should you single out the case of Bombay for this? Bombay is geographically part of Maharashtra; why should you not concede Bombay to Maharashtra? Why should you not have a plebiscite in Hyderabad or Bengal? Why should you deny a plebiscite to other people who demand it? I say that if you decide to have plebiscite, you will endanger the Indian security and the Indian unity. Plebiscite was not resorted to till now and it ought not to be resorted to in future. One fails to understand the special position of Bombay in this regard.

Let us take the case of Calcutta. How was it developed? The Britishers went over to Bengal. They were the first to go there and they built up that city and it came up as the capital of India, and as the capital of the combined States of Bengal, Bihar, Orissa and Assam. Later on there was a redistribution of States and Calcutta became the capital of a unilingual State namely Bengal. Has that city suffered anything on that account? Is Calcutta less cosmopolitan than Bombay? As a matter of fact, Calcutta is more cosmopolitan than Bombay. It is a bigger city than Bombay, there are the Japanese and the Chinese. There are more Englishmen in Calcutta than in Bombay. If you say today that Bombay should be Centrally administered, tomorrow there will be a demand from the non-Bengalis that Calcutta also should be Centrally administered. How was Madras brought up? The Britishers went over there; the Andhras, the Malayalees and the Tamilians were there. They all built up that city and it has now become the capital of a unilingual State. If Madras and Calcutta can become capitals of unilingual States, I fail to understand why Bombay should not become the capital of a unilingual State? It shows there are some doubts about the Maharashtrians and that is the thing which touches our feelings. Maharashtra is not going to tolerate these things. We do not stand here asking for any special privileges; but, if we are suspected, if doubts are entertained against us, we

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will fight to the last drop of blood in us. We cannot tolerate this situation. Are we less patriotic and are we extra-provincial? If at all we are, we are not more provincial than our Gujarati friends. We have every right to have the same rights....

Shri R. D. Misra (Bulandshahr Distt.): On a point of order, Sir. The hon. Member said he is going to fight to the last drop of his blood....

Shri G. H. Deshpande: When I say that I will fight to the last drop of my blood, I mean to say that this House has made the provision that enables us to fight for our rights; I will fight according to the rights that are given to me by this very House. We have got this House and if we take certain decisions today which go against me, I am prepared to submit myself to those decisions. But, I have a right to get those decisions altered; nobody can prevent me from doing that. This House has given me a provision by which I can fulfil my dreams, and I am going to carry on my fight. We will not rest at peace unless and until we see that our goal is achieved regarding Bombay. I am not ashamed to say that. When I say that, I am not going to ask for anything special for me. I cannot understand when some people talk as if, if Maharashtra State is under obligation because it is now one united state. I was told, "What a wonderful thing has been done for you; you were given two States by S. R. C. but now you have got one State", as if that is a favour. If the same deal is given to us as to other people, is it a special favour? Is it that you want Maharashtrians to be divided? Is it your view that we should not be brought together?

A great injustice was done to us in the name of that balanced bilingual State. My friends Mr. Patil and Mr. Morarji Desai had the courage to say, "Bengal and Bihar may have a bilingual State, but not a balanced State. The Biharis may be greater in number and the Bengalis less..." etc., but when it came to Gujarat, they said,

"No; not a bilingual State. If a bilingual State is to come, then it ought to be a balanced one. Maharashtrians must adjust themselves to the convenience of the Gujaratis." This is a thing to which I object. Who rejected a bilingual State? Did Maharashtrians reject a bilingual State? Is it not a fact that they agreed to a bilingual State? Have the Gujarat P. C. C. and the Bombay P. C. C. to this day agreed to a greater bilingual State? No. They said, never, never. They said, a balanced bilingual State. All Maharashtrians must not come under one administration. That must be the special privilege of the Gujaratis in the balanced bilingual state. Having done that injustice, they want to see that that injustice is perpetuated and that is why the public opinion in Maharashtra is rather perturbed, is rather disturbed, is rather irritated. They have a legitimate grievance. Why not integrate Bombay with Maharashtra? We are prepared to agree to any concession, constitutional safeguards devised for to the minorities concerned in Bombay. My hon. friend Shri Asoka Mehta said, give the Bombay Corporation special rights. We agreed. But nobody was prepared to consider that. Their sole aim is to deprive the Maharashtrians of Bombay. We have got three times the number of Maharashtrians in Bombay as we have in Poona. Our relations with Bombay are closer. We cannot live without Bombay. The greatest employment opportunity for the Maharashtrian people is there. Suppose the proposed new set up is effected without any change, what will happen to the Maharashtrians? A large number of them will have to leave the city. If Bombay is to be centrally administered today and after five years we are going to consider what will happen, there will be an attempt to reduce the Maharashtrian population in Bombay. There will be conflict every day. There will not be peace; there would not be goodwill, unless and until you assure us that this will not be there, unless and until you assure us that automatically Bon-

bay will be merged with Maharashtra. When I say automatically, I do not say it should be done now. I say, if in the interests of the country, it is necessary that Bombay should be centrally administered for 1 or 2 years, at the end of the period, Bombay should be automatically merged with Maharashtra.

Then one more point. Why should we not have our seat of Government in the new Bombay? Why should we disturb so many people? There are 20,000 government servants. How are they getting on today? If a man is in the secretariat, his wife is a teacher somewhere else. Do you want to disturb all these families in these difficult days? Why not allow the Maharashtrians to run their Government from Bombay? What harm is there? If there are constitutional difficulties, there are constitutional experts who will find a way out. We are solving international questions. Why not this question? We do not want bitterness. We do not want any fights. We want to see that the new Maharashtra State should develop well. Unless you give Bombay to us, how can that be done?

Day before yesterday, Shrimati Jayashri said that the district of Dangs must be given to Gujarat. You will find according to the census reports of 1951 that Dangs has a population of 96 per cent Marathi-speaking people. It is Government report: not mine. This small district which has a Marathi-speaking population of 96 per cent. it is said, should form part of Gujarat. There is Dharampur Taluk which is part and parcel of Gujarat. The percentage of Marathi-speaking population is 95. There is the Basda taluk with a large Marathi-speaking population which is contiguous with Maharashtra. So also Sonegarh in the Surat district. They should be integrated with Maharashtra. I only want to state the facts before the House.

My hon. friend Seth Govind Das and Shrimati Jayashri told us, if Bombay is centrally administered, it

does not go to Africa. If it goes to Maharashtra, will it go to Africa or America? I can't understand this. If it is centrally administered, we are asked to be patriotic and we are told that it does not go to Africa. But, if it goes to Maharashtra, to which it should legitimately go, will it go to America? It will not. I think the people in Bombay will be more happy. That is the thing which is going to happen. That is the legitimate thing. I have no doubt in my mind about that. Whatever decisions are going to be taken today, they are not going to be perpetual things. They are not going to remain for a long time. Sooner or later Bombay will be integrated with Maharashtra and our dream will be realised. I have no doubt, we have the sympathies of this House, and the sympathies of outsiders also. More and more people are coming to this view. I appeal to the House. This is a national question. It is not a question between Gujaratis and Maharashtrians. This is a temporary phase. I know, Gujaratis and Maharashtrians have lived together for many years. We want to remain good friends. We want to live as good neighbours. After all, there are many common problems. I cannot forget them. This is a temporary phase. We are good friends and we will be good friends. This is a national question. Every hon. Member in this House should take into consideration that not only the prosperity of Maharashtra or the prosperity of Gujarat, depends on the successful solution of this problem, but the prosperity of the whole of India depends on the successful solution of this problem.

There is a tinge of the question of capital and labour also involved in this problem. From that point of view also, I would say that all those who are interested in a socialist pattern of society should see that Bombay is not centrally administered. If Bombay is centrally administered, there will be class war. These fights will be there. Unrest will be there. The discontent in Maharashtra will

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grow deeper and deeper. We are, after all, one-tenth of the population. If a deliberate injustice is done to us, and if that is going to be perpetuated, it is the tradition of my race that it will not be taken lying down. Whatever the length of time, fight will be carried on and it will be carried on successfully until we will achieve our goal. When I say this, I want to make it clear that we stand by the Constitution, we stand by peaceful means. We are honest congressmen. We have followed throughout our life the teachings of Mahatma Gandhi to the best of our ability. We are not less patriotic or ultra provincial. In these words, I want to place before this House our demand for the integration of Bombay with Maharashtra.

I want to make an appeal to my Karnataka friends, and Sir I would appeal to the entire House through you. There are about 6 lakhs of Maharashtraans, who are living in the areas which are being allotted to the coming Mysore State. Amongst these six lakhs, 71 per cent are Marathi-speaking people living contiguously and only 18 per cent are Kanarese. I would humbly request the House to take into consideration this problem also somewhat seriously. If I have said anything in the course of my arguments in the heat, which has injured the feelings of any of my hon. friends in this House, I apologise. Because, I am not interested in hurting the feelings of anybody. I am interested in the solution of the problem. I am not asking for any favour. I say that it is the legitimate demand of the Maharashtraans. It cannot be denied to them. The earlier the solution is found out, the better it is for the Maharashtraans, for the Gujaratis and for the country as a whole.

**Shri Asoka Mehta (Bhandara):** Mr. Speaker, I refrained from participating in this discussion on the two previous occasions, because, I feel that it is very difficult to make a positive or constructive contribution. Even on this occasion, I would have maintained my silence if I had been

able to discharge my responsibility. This House was good enough and kind enough to give an opportunity to serve on the Joint Committee. But, for reasons, I was not able to give my time and make my service available to the Joint Committee. Nor was it possible for me to give in the form of a minute of dissent the points on which I disagree with the general conclusions that have been reached in the Joint Committee.

This is an issue on which we have heard speeches here with overtones of anger and overtones of antipathy. I am one of those who find that they can only speak in a tone of anguish. I have no anger, no antipathy. I feel that by ignoring the advice that was given by some people above all by my leader here, we are today confronted by a problem that has become even more difficult than it was before. This problem is being looked at as an institutional and an administrative one. And it is that undoubtedly. Administrative changes have to be made. But, in the mean time we have discovered that fundamentally it is a question of emotional adjustment, and we seem to be finding no way of reaching that emotional adjustment.

Let us look at what is happening to the Punjab. I know there are other friends here who know more about it than I do, but I was one of those who were worried and profoundly disturbed by the situation that had developed in the Punjab. When the regional formula was evolved and when I found that our Akali friends were willing to accept it, I felt at long last there was a solution which could become the basis ultimately of reconciling the two great communities in that State, but instead, the formula is being taken by one set of people to begin with, and we now find by more people, and more and more it is used as a first step towards re-opening the whole controversy, and I do not know where it will end. And it is not any controversy between two

language groups, it is not any controversy between two religious communities, bad as that would be, but if my information is correct, if I have been well informed of what is happening there, slowly the rural-urban tension is being created. Some kind of conflict between the *Shahri Lalas* and *Dehati Jats* is being created. That is merely the very first shadow that is emerging on the stage of India, a tragic shadow that will darken and grow bigger and bigger—the rural-urban conflict. Let us realise where we are moving, where we are drifting. If we look at this problem purely in administrative terms and are unwilling to go to the root of things, to the core of the matter, and try and bring about an emotional integration of our people, we shall be not only facing a difficult situation, but making it more and more complicated.

In the Punjab—one more word about that province, great province as it is—it is amazing to find that while a great minority community is sought to be integrated, another great community, the majority community, is not prepared even in a region to accept the position of a minority. How are we ever going to integrate a minority in the body politic of our country if everywhere, in every condition, in every position, in every State, in every circumstance the majority community insists upon being in a majority? Somewhere give-and-take has to come. The country is made up of diverse groups and diverse peoples. Every part of our country must be given an opportunity—it may be a majority or it may be a minority there. This is the position where each one of us is prepared to be because we believe that neither of these two positions can be really detrimental to the interests of an Indian.

Then I come to Bombay. I must say that this question of Bombay City has been badly and sadly mishandled. I have had very intimate relations with both: the people of Gujarat and the people of Maharashtra, profound

emotional relations with both of them. I was born in Gujarat and brought up in Maharashtra, and I had all my education in Maharashtra. I represent a Marathi-speaking constituency here, and I have deep unbreakable ties with both the language groups, and I feel that the two people are complementary. You can disentangle them only at your peril, and the only wise solution, as I have said over and over again whenever I got an opportunity, the only worthwhile solution was a proper bilingual State, not a balanced bilingual State but a bilingual State, permitting all Gujarati-speaking and Marathi-speaking people to come together. It is not too late. Sooner or later you will have to come to that solution because you cannot divide what God has united, viz., the people of Maharashtra and Gujarat. I do not know about other parts of the country, I cannot speak about them with the same amount of confidence, but about Western India I can say with confidence that there is no lasting, fruitful, wise solution except to bring the two people together within the framework of a single State, but that was not done.

If linguistic States are to be created, if in Western India, States are to be created on the basis of language, by what logic, on what reasons, by what arguments has Bombay City been kept out of the State of Maharashtra? Until now no one has tried to come forward and give reasons.

We are told that Bombay City is a cosmopolitan city. I know it is a cosmopolitan city and that is the tragic part of it. The tragedy lies in the fact that nobody recognises the real character, the cosmopolitan character of the city. My Maharashtrian friends claim Bombay—not only claim Bombay, but a feeling is created in them that the City of Bombay belongs to Maharashtra. "We want Bombay, we want Bombay" the shout goes on everywhere. There is no point in getting Bombay unless you can retain the cosmopolitan character of Bombay. Bombay can never be reduced to the position of a Maharashtrian city.

Shri V. G. Deshpande (Guna): It will be.

Shri Asoka Mehta: It must never be reduced to that position.

Shri V. G. Deshpande: Not reduced. It will rise to that position.

Shri Asoka Mehta: It must remain a cosmopolitan city. But, at the same time, do those who want to keep it centrally administered realise that if 50 per cent of the people of Bombay, the backbone of Bombay, the Maharashtrians are frustrated and dissatisfied, the city will not remain a cosmopolitan city. The cosmopolitan character of the city can remain only when from both sides there is a willingness of give and take, of mutual understanding. If Bombay City is to be the city that we have known that we have cherished all these years, if it is to be the city of our hopes and our dreams, it cannot be reduced to the position of a uni-lingual city. But you cannot also keep the city out of Maharashtra because you are virtually reducing it to an emotional shambles. Therein lies the need to find a solution. It is a difficult position, but a position that could have been reconciled.

I tried to do my bit. I suggested a formula where I said "Daughter in mother's house and mistress in my own". The City could have been given a considerable amount of autonomy and could have been made a part of Maharashtra. Both the purposes would have been served. The people of Maharashtra would have felt that no discrimination had been made against them, and the citizens of Bombay, all people irrespective of the language they speak, would have felt that they would be able to maintain and enrich the cosmopolitan character of the great city. But that formula of mine was dismissed without discussion. That was the phrase used: "It was dismissed without discussion." I have nothing more to say. Many things have been dismissed, many more things may be dismissed, but there is no solution. It is necessary to

realise that by keeping Bombay out of Maharashtra, by passing a piece of legislation here howsoever important, this problem is not being solved. The City of Bombay will no longer be the city that it was if it becomes centrally administered. There will be no peace in Maharashtra.

The new State of Maharashtra is not just a State of Western India. It occupies the heartland of India too. It is no longer Poona orientated, it is also Nagpur orientated. Look at the map you are drawing up of the new State of Maharashtra. Half a dozen major States will be around it. If there is unsettlement, if there is frustration, if there is distrust, a distrust that is fast getting institutionalised in this great State of Maharashtra, will the rest of India be able to build up an economy and a polity with hope and confidence? We are laying at the very foundations of our planned economy a kind of time bomb that will blow us up, and I do not want that.

This problem has to be faced, faced in an even manner, in an honest manner, and that is why I feel the anguish. I am not big enough to communicate that anguish to you and to the House. It needs a man of a great stature to do it, but when I heard the discussions going on, when I heard what my friend from Kolaba had to say, I could not keep quiet. Why did he say that? You can even ask that question. Why this mild-mannered man, a man who was the very epitome of culture, who used to be so balanced, who always used to weigh his words before he spoke—why is it that he had to say what he said? And what did he say? He said that he feels that there is an animus against Maharashtra. I do not think there is an animus. I have differed with the Prime Minister over and over again, and I hope it will be my good fortune to differ with him in the future also, because I do not believe that through wholesale agreements the nation grows. But I am not prepared to concede that he has any

animus against anyone. But the fact that his close colleague, a man of the eminence of Shri C. D. Deshmukh, should have felt that is a warning signal, and to ignore that warning signal is to be untrue to the realities in our country. Believe me, Sir, when I say that there are today millions of Maharashtrians who feel that justice is not being done to them. Whether they are right or whether they are wrong, here is a fact that has to be reckoned and has to be taken into consideration. But that is not being taken into consideration.

You are treating this piece of legislation just like any other legislation, as if all that is needed is to roll up the majority, and once you have rolled up the majority, and once you have the President's signature on it, the matter is over. You are dealing with profound and deepest emotions that disturb millions of our people. And that is why a different approach, a different touch, is needed.

But, what has happened? My hon. friend the Member from Kolaba is not here. He always used to call me the Member from Bhandara. And this is the first time I am getting a chance to call him as the Member from Kolaba. My hon. friend from Kolaba talked about the intimate ties that Kolaba has with the city of Bombay. My hon. friend, the Member from Kutch, is not here to bear me out, but I think Kutch has far more intimate ties with Bombay. So, let us not go into this kind of argument as to who has ties with whom.

The fact remains that here is a tremendous amount of disturbance and emotional dislocation. Either have a bilingual State, if everyone will agree, or else, let Bombay be part of Maharashtra, but let the city be given the maximum amount of autonomy that can be given to it. I am sure this question can be worked out. It was dismissed without discussion. But may I once again appeal to you that the solution does not lie in creating a barrier, an emotional barrier?

We have just heard the speech that my hon. friend Shri G. H. Deshpande has made, a kind of speech that he used to make against me and the friends on the Opposition. The kind of wrath, the kind of deep-seated antipathy that he has shown towards his colleagues sitting roundabout is not a happy augury. That is not a good sign. Therefore, may I appeal to you that this matter be looked at, and this problem be solved through a policy of mutual goodwill?

Sir, politics of distension is needed. I agree with my hon. friend Shri Gadgil, when he appeals to the leaders of satyagraha in Maharashtra to call off the satyagraha. Let there be distension. Let not the satyagraha go on, with everyone rolling up the sleeves all the time. I hope my hon. friend Shri Gadgil, when he speaks, will not roll up his sleeves against others.

I am amazed at the suggestion that has been made that the future of Bombay should be decided by the citizens of Bombay. Do you want to destroy the very fabric of my city? You can never place this question to be decided by the people through vote. If you place it before them, if you ask the people of Bombay to decide this question by vote, it will be decided only in the streets of Bombay. Therefore, let the Parliament take upon itself the responsibility of deciding it. We cannot say anywhere, on any question, that this matter, where emotions have been stirred, where passions have been roused, and where profound tensions have been created, will be resolved through a plebiscite of the people. It is the sovereign responsibility of Parliament to decide it. Do not throw away your responsibility into the streets. So, even if this matter is to be decided later on, that decision must be taken by this Parliament. Under no circumstances can it be a question to be decided by the vote of the people of Bombay. If you ask for their vote, there will be no peace in Bombay, there will be no

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peace in Maharashtra, and therefore, there will be no peace in Gujarat, and the whole of India will be surcharged with upheavals, not with the hopes and expectations of a new economy and of a new democratic polity that we are trying to create in our country, but with these disturbances, with these conflicts, with these tensions, and mutual hatreds and antipathies.

Then, there is the boundary question. Everyone who has spoken has raised this boundary question. Here again, let us decide what it is that we are out for. Acharya Vinoba Bhave said that this picture of India is like that of a rainbow where one colour flows into the other and slowly the other colour comes out; there are patches where two colours mix and mingle together, and he would not want them to be separated. Is our picture of new India like that of a rainbow? Or, do we want to create precise linguistic States? If you want to create precise linguistic States, by all means do so. Have village-wise division. But what is it that you want? Is it purely a matter of administrative convenience? Or is it that cultural articulation can take place only when every single person speaking a particular language is in a particular State? What ultimately are the basic assumptions on which you are working? I am surprised that so philosophical a person, a man of such profound learning as the Home Minister has never come forward and told us the basic assumptions, the fundamentals on which he wants to reorganise the States.....

Dr. Lanka Sundaram (Visakhapatnam): That is the trouble.

Shri Asoka Mehta:..... with the result that each one pulls in his own direction. People meet together, and it is said, 'If you agree, it will be done'. Yes, if you agree, even the whole fabric of India can be cut up. What is this kind of talk about agreement?

Sir, there are certain fundamentals that this House must accept, and I say, in all humility, that I would like to sink with Acharya Vinoba Bhave rather than sail with those who want to separate every single village from the surrounding territory, on the basis, on the assumption, of creating a linguistic State. We have been through this language controversy, as my leader has pointed out, more than once. We have tragically loosened the fabric of our country. What are the unifying forces that we are developing side by side?

There is a note appended to the Joint Committee's report, at pages 136-138, and this appendix contains the circular that the Home Ministry has issued. If we look at that, what do we find? It is not a question of giving certain rights to linguistic minorities. That is important, of course, and I shall come to that in a minute. But what is needed is that while you loosen the fabric of India on the one hand, you have, on the other hand, to take other measures to see that the fabric of India is brought together also? The two things have to be taken up simultaneously. Then alone can the forces of devolution on the one hand, and integration on the other, be properly balanced.

May I invite your attention to paras 9, 10 and 11 of this note? Para 9 is entitled 'Recruitment of at least fifty per cent. of the new entrants in All-India Services from outside a State'. What suggestion has the Home Ministry made? We find in the note:

"The question has been discussed informally with the Chief Ministers. No rigid rules are considered to be necessary, but the recommendation made by the Commission will be kept in view in making future allotments to the All-India Services."

We are going to break up our States now. Are all Gujaratis going to be sent to Gujarat, and are all Maharashtrians going to be kept in

Maharashtra? Here is a question which we have to decide. What do we find in the Punjab? I am told that already some officers have been transferred. It may be an accident, but it has created a considerable amount of fear, doubt and suspicion. The Sikhs have been transferred to one place, and the Hindus have been transferred to another. It may be just an accident. But please remember that we are living in a surcharged atmosphere. We want, in order to strengthen the unity of India, that at least fifty per cent of the officers will be drawn from other language groups. Here, we are going to redraw the map of India on the basis that the officers are going to be allotted to different States. Do we not want to move in that direction?

Then, take the next para. There again, as far as judges are concerned, it is said:

"There may be difficulties in some cases in implementing these recommendations."

We find the same thing in regard to the constitution of Public Service Commissions also. We find only some general, vague, aspirations. These three suggestions were concretely made by the States Reorganisation Commission, because they felt that while there is to be linguistic devolution on the one side, there has got to be administrative integration on the other. The two things have to be done together. But that is not being done.

Then, take the whole question of safeguarding the rights of linguistic minorities. I cannot improve upon what has been said and written by my hon. friend, Shri Frank Anthony, on the subject. I wholeheartedly support the Minute of Dissent that he has appended. Sir, it is absolutely necessary that the Centre should have the responsibility in this matter. We have Zonal Councils. The working of the Zonal Council has been improved, particularly through the

addition of clause 24. I welcome that. It makes it more flexible and more effective. But we cannot leave the question of safeguarding the rights of the linguistic minorities to the Zonal Councils alone. It will, as he pointed out in his inimitable manner, only create, foster and feed irredentist feelings.

I do not want—and I am sure that no single Member of this House wants—that people of one language group should look beyond their borders of their state, to another State, to safeguard their rights. Where will it lead us to? Therefore, it is necessary to see that if anyone is to be entrusted with the responsibility of safeguarding the rights of linguistic minorities that way, it has got to be this august House, it has got to be the President. I will not go into the details. An appropriate amendment is being moved by my hon. friend, Shri Frank Anthony, and I hope that when the time comes for the discussion of that amendment, we shall go into the details of it.

As my hon. friend, Dr. Lanka Sundaram, pointed out, there are 4 crores of people who constitute the linguistic minorities. That number will grow. I am looking forward to the day when half of India will be living outside linguistic States, because that is the meaning of social mobility, that is the meaning of people living everywhere, going forward from one place to another. Why should I be in one part of the country alone? Why should I live, marry and die in the place where I was born? I am an Indian and all the corners of India must be open to me, and will be open to me. Today it is only 4 crores. Tomorrow, it may be 14 crores. (Interruption by Acharya Kripalani). You were born in one part of the country, you have gone and married somewhere else. You are the ideal citizen of tomorrow.

Acharya Kripalani (Bhagalpur-cum-Purnea): Speaking about yourself?

Shri Asoka Mehta: I am too old.

Therefore, I was saying that if their rights are to be safeguarded, it is necessary that the Centre should have the requisite power. Here again, when we look at the note, what do we find? I am amazed to find that a person of the clarity of mind and translucent intellect that our Home Minister is, should write this kind of stuff. Paragraph 2 of the note says:

"The intention is that the arrangements which were generally accepted at this Conference"—the Provincial Education Ministers' Conference in August 1949—

"should be brought into force in States and areas where they have not been adopted so far".

Seven years have passed. They have not yet been adopted. Why? There must be some reason why they have not been adopted for 7 years. After 7 years, you are now going to make further efforts. And look at the note. The prize gem is paragraph 7:

"The attention of the State Governments is being drawn to the relevant provisions in the Constitution regarding freedom of trade, commerce and intercourse and the right to equality of opportunity and it is being suggested that the existing restrictions should be reviewed from this point of view".

Here are my constitutional rights and safeguards, rights that have been given to me by the sacred Constitution. And now I have to go on bended knees to these State Governments and say, 'Please'.....

Shri Feroze Gandhi (Pratapgarh Distt.—West-cum-Rae Bareli Distt.—East): Address the Chair.

Shri Asoka Mehta: 'bring them in conformity'. I cannot understand this. That is not the meaning, that is not the scheme, of our Constitution. That is not the kind of federation that we have to build up. We have

a single citizenship unlike other countries. We are all citizens not of our States but of the Union as a whole. And this House is the supreme House. This House represents the real, the effective—and the only—democracy in our country; all other things are merely administrative convenience. No administrative convenience can be permitted to usurp the rights and privileges that have been given by the Constitution. And that is the responsibility of this House and the Supreme Court to safeguard.

Therefore, this whole approach is fundamentally wrong. It lacks a clear purpose, a clear direction, and I would beg of the Home Minister and the Prime Minister and all the Members, through you, Sir, to see that this basic question that my hon. friend, Shri Frank Anthony, has raised, should be looked into properly.

I am surprised, again, that Himachal Pradesh, which enjoyed democratic rights and representative institutions, should be deprived of them. Then there is Manipur. My hon. friend from Manipur is here. He led a powerful movement, a powerful agitation. He is a Naga. There are quite a few Nagas in Manipur. He led a powerful movement for democratic rights which the people of Manipur enjoyed before Manipur was integrated into the Indian Union. We all know about what happened there. Even today, we do not know whether the people of Manipur will have representative institutions or not. Are you going to function in this manner towards Himachal Pradesh, Manipur, Tripura and so on? There are tribal people, people whose susceptibilities have to be considered. Must you permit an issue to become as difficult, as intransigent and as intractable, as the Naga problem before you will pay attention to it? If you are serious about giving these tribal people a feeling that they have the maximum autonomy, give them help, give them assistance, treat them with the kind of attitude that we are prepared to take towards the people of Jammu and Kashmir.

We are not prepared to do that to the people of Manipur and Himachal. A piece of our territory has to become a disputed question between two countries before we shall be prepared to come forward and say, 'You have your difficulties. We give you your autonomy. We shall loosen the reins, because we know that the more autonomy we give you, the closer you will want to cling to India'. India is a land of my dreams and hopes. No one will want to go away from this country. We shall make of this country, we shall create in this country that spirit and that attraction—which will make her irresistible. One has only to go out into the world to find that no longer is the Soviet Union the land of the greatest excitement. Go to any people, wherever you like and the common people of the world over are looking farward to India. They feel that here is a land of hope, a land of adventure, a land of great pilgrimages. That is the kind of attraction, that is the kind of fascination that India exercises on the men of the world. They have seen communism, they have seen capitalism, and by now they have got accustomed to them, but they feel that something new may come out of the land that has been brought into existence by the sublime devotion, by the sublime dedication, of Mahatma Gandhi. They all look to this country. Millions and millions of people all over the world look to India as a land of hope and expectation. What answer are we going to give them except that here is a secret, here is an alchemy of unity where maximum autonomy may be the source of maximum unity?

But we will not do that. Manipur will be Centrally administered. Tripura will be Centrally administered. Wrong officers will be sent there. My hon. friends here will get up and go on complaining and every time the Treasury Benches will get up and give the usual answer, the typed answer, the cyclostyled answer. This is not the way that a nation is built.

Therefore, while we discuss this problem of States reorganisation, let us not look at it as a mere piece of legislation. Let us not look at it as a question of administrative changes and institutional devices. Let us think in terms of emotional adjustments. I have not, as I said, the stature to say all these things. But if I will not be misunderstood, may I appeal to every single Member of the House that nothing will be gained if we resort to anger and antipathy; only through sympathy, only through goodwill, only through emotional integration can this difficult problem be solved.

Lastly, I would once again beg to the Prime Minister not to treat the question of Bombay as something that can be decided by majority and minority. It is an open sore. It is the wound that will bleed and out of which the living blood of India will pour out. Therefore, do something about it, something which will not leave either side with the feeling that it has either won wholeheartedly or that it has been defeated and crushed. There has got to be a solution where all people concerned feel that it is a solution in which everyone's face has been saved, everyone's rights have been preserved. Such a solution is not beyond the wit of man. Shri Krishna Menon is known throughout the world for his ability to discover formulae and to reconcile what is not reconcilable. I am surprised to find that the great peacemaker of the world is not present in the House when this tension is growing.

✓ **Shri Gadgil (Poona Central):** Mr. Speaker, Sir, I must pay my elderly compliments to my friend, the son of Maharashtra, Shri Asoka Mehta. The friendship which started in Nasik jail has grown up and whatever may be our political differences, that friendship has not been affected at all.

1 P.M.

When the hon. Home Minister moved for the consideration of the

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Report of the Joint Committee, he appealed that it should be done in a calm and considerate atmosphere. That is exactly what is said on every occasion. On every occasion, most of us, at any rate, I have tried my best to respond to that. But, I am today in a position to congratulate him more than on former occasions because what happened yesterday when the satyagrahis demonstrated shows that the law and order problem is essentially a problem of human understanding and can only be successfully dealt with by tact. (Interruption). If that method, which is really the Panch Shila method, had been followed in Bombay during November and January, the history of this country would have taken a different colour altogether.

People have made appeals to us but nobody has understood the problem of Bombay and Samyukta Maharashtra so well as Shri Asoka Mehta has done. One might say that it is such a small piece of land for which we are fighting. When I heard Bengali-friends waxing eloquent over this area and that, the same eloquence indulged in by my Bihar friends and practically everybody except the Prime Minister, everybody who has anything to say about his State has been, I do not say, provincial. I find whatever he has done or said he has done in exercise of his own right as he understood it. We are all called provincial, but, let me tell you that we have never said that we are Maharashtrians first. We have always said that we are Indians first and Maharashtrians next and, in order to be better Indians we want to be better Maharashtrians. It was said of Mr. Yeatts, the great Irish poet that the more Irish he became, the greater and more universal was his appeal. Similarly, when the ex-Chief Minister of U.P. says that over his dead body Uttar Pradesh can be split up, when Dr. B. C. Roy stated

the other day in the Bengal Assembly that he was a Bengali first and a Bengali last, I do not accuse either of them of narrow parochialism or provincialism. But, I say they are standing up to their rights. Will you concede me that attitude at least which has been indulged in by every section of the House? Therefore, when we consider this question, I am considering it not so much as a Maharashtrian but from an all-India point of view because we want to build India for a new order of society based on egalitarian principles, we want to create an India which will be the greatest pride not only of us but of our future generations as well and we want to make India rise to that status. to that stage when it can be said *Durlabham Bharate Janma*, it is a great *Bhagya* that one is born in India. We want to bring that status. But, how is it possible? It is only possible when every section and every group in this country has received the maximum satisfaction not only in matters of individual citizenship rights but in the matter of what are called group rights also and it would be wrong to bestow an inferior status on any particular group. That is what has exactly been done by the S.R.C.

I will not go into the history in detail through the decision that is incorporated in the Bill is taken because it is alleged that some violence was indulged in Bombay by Maharashtrians. Since you have ruled something yesterday—though I do not think that ruling is correct but I must bow to it—all I can say is that if one student is killed in Patna, an enquiry is ordered; if nine people are killed in Imphal, an enquiry is ordered; if 4 people are killed in Kalka.....

Mr. Speaker: Order, order. As far as our rules go, they expect ordinary members to bow not only in practice but also in words to the ruling of the Speaker.

**Shri Gadgil:** To that extent, whatever I said may be considered as withdrawn.

The point is that it means that if the thing is done on a large scale by the police there is immunity. If you kill hundreds and shoot hundreds you are completely immune. That is the impression that has got on men all over the country. There were 400 casualties and we wanted.....

**Shri Dahli (Kaira North):** On a point of order; you ruled this thing out yesterday. Is it right and proper on the part of the hon. Member to refer to it? We were not allowed to refer.

**Shri Gadgil:** What I want.....

**Mr. Speaker:** Apart from any particular order or ruling, I must say this. The hon. Member started by saying that he wants to appease feelings here. Shri Asoka Mehta spoke very feelingly but he created an impression without referring to these incidents. I think, without referring to these incidents, Shri Gadgil has surely got sufficient arguments to support the case for Samyukta Maharashtra including Bombay. Therefore, from all points of view both from the point of view of the ruling and from the point of view of having a calm atmosphere in the House, I would urge upon the hon. Member not to refer to these things.

**Shri R. D. Misra:** Sir, may I ask one thing? Will these words which he has said about you and the ruling go into the record or not?

**Mr. Speaker:** The hon. Member has said they may be considered as withdrawn.

**Shri Gadgil:** The relevancy is just this and I will state it and go to the next point. When a certain statement has been made that something is not correct, I think it is in fairness to have an enquiry and if it is found correct then it would go to strengthen the decision which has been taken.

**Mr. Speaker:** All this was said yesterday.

**Shri Gadgil:** I do not want to refer to that hereafter.

The point is that when this thing was under consideration in Parliament, so many Members were kind enough to plead the cause of Maharashtra and it appeared, not to me alone but to newspapers in Delhi and elsewhere also, that the House was more or less substantially in favour of Bombay being included in Maharashtra. It is because of this the Gujarati papers wrote that their Members in Parliament have not done their work properly and their case was being lost (*Interruption*). I have cuttings from your papers, Mr. Shah. And, then they appealed to their leaders Shri Morarji Desai and Shri Dhebar that they should intervene and see that there is no change in the decision taken.

**Shri C. C. Shah (Gohilwad-Sorath):** This is entirely a wrong statement. He should not make allegations like this against others.

**Shri Gadgil:** If you will have a little patience.....

**Shri C. C. Shah:** Can he show anything in the papers to the effect that there was intervention by Morarji Desai and.....

**Shri Gadgil:** You will know things stranger than truth.

**Shri C. C. Shah:** Can he show anything in the newspapers? It is mud slinging on the Congress President and the Chief Minister of Bombay.

**Mr. Speaker:** If the hon. Member refers to any statement that appears in the Press, he is entitled to do it. The other hon. Member may say that all statements in the papers are not true.

**Shri C. C. Shah:** Does it appear in the paper anywhere?

**Shri Gadgil:** My hon. friend Shri Shah, though he is a solicitor, has not yet developed the art of listening patiently before he thinks of answer-

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ing what I said. What I have said is that this appeal has been made. This is what has happened between April and 3rd June.

Now, in the Joint Committee Report there is a reference to the statement of the Prime Minister. And when that reference is made, it is open, I think, under the Parliamentary procedure, to analyse the circumstances in which it was made, the time when it was made, the place where it was made and why it was made. It is because that Parliament predominantly expressed the view that Bombay City should go to Maharashtra.

Some Hon. Members: No, no.

Some other Hon. Members: Yes, yes.

Mr. Speaker: Order, order. I am not deciding the question now.

Shri Gadgil: I do not want to go into the question whether the Prime Minister has a constitutional right or not because I am more concerned with the product. Whether you are beating me with a bamboo stick or a chandan stick or a sugarcane, the impact makes no difference. Whether the thing was properly considered by the Cabinet and then given expression to or otherwise does not concern me. All I am concerned with is the product, the statement itself. The statement, as I said, in the context of circumstances in which it was made, does lead to certain conclusions, and I leave the House to draw them.

Shri N. C. Chatterjee (Hooghly): What are they?

Shri Gadgil: My own conclusion is that it is a direction from the Prime Minister and a direction from our leader. When we are told that Parliament is supreme and can do anything, it is very difficult for me to disobey or disregard the direction of my leader, the direction of the Prime Minister of a government belonging to my party. Just consider what mental embarrassment we are put in.

It is just like in the olden days the father fixing one girl for the boy and the boy wanting another. Now it is very difficult—not for the modern boy, but that was the position when we were young people—and the position is that Parliament's sovereignty has virtually become meaningless.

Shri N. C. Chatterjee: Mockery.

Some Hon. Members: No, no.

Some other Hon. Members: Yes, yes.

Shri Gadgil: When the leader of a majority party makes an announcement, the followers are bound to accept it and honour it. Now the position is so difficult. I was told that even in the Joint Committee meetings, the members of a particular party used to meet before and they were told that this is what their leader has said. Then I ask; what else remains for them?

Pandit K. C. Sharma (Meerut Distt.-South): I do not know what relevancy there is in mentioning what a particular party said (Interruptions).....

Shri Gadgil: Therefore, the point is not merely Bombay being given to Maharashtra, but a very great principle is involved in this. People ask me, why are you fighting for this little thing. The same question was asked of Mahatma Gandhi when he declined to go to the Round Table Conference because one Shri Rajwade was not released—he was a Martial Law prisoner, he could have been released but he was not released. This is a question of principle. The question before this honourable House is whether we are free to express our view on a question which is not a question of confidence in the Government. If that was a question of confidence, I would have voted with the Government. This is a question of organising freedom. We have won freedom and now the problem is really one of organisation of freedom, and there,

as was stated, institutional and administrative considerations ought to weigh.

What is the decision? In his speech the Prime Minister said that there may be some certainty and that after a certain period we may consider it on merits. The States Reorganisation Commission reported against Bombay City being made a separate unit, whether Centrally governed or a State. Dr. Panikkar in his speech at Calcutta in January 1958 stated—I have given extracts from his speech on the last occasion from the vernacular Press, from the Statesman, from the Hindusthan Standard—that at first they thought of having two States, Gujarat and Maharashtra, with Bombay going to Maharashtra, but for certain "special reasons" they suggested the present arrangement and that all along they looked upon this as a tentative proposition or as a transitional arrangement.

The same thing was said by Dr. Kunzru, that he was opposed to Bombay City being a separate unit. Either it must be in a bilingual State or, if a bilingual State is not possible, it must go in the State of Maharashtra. He said that immediately after the 16th January decision was announced in a surprise broadcast, and it was again repeated by him on the 12th June 1956, when he addressed the Annual General Meeting of the Servants of India Society and the people in Poona.

Leave aside all these things. Consider whether it is in the highest interests to have Bombay City as a separate unit—whether it is a State or whether it is Centrally administered. Take the law and order problem, the prohibition problem, the unemployment problem and see how it works out. You will be surprised to know that in Bombay, that is Greater Bombay, there is one police for 228 men, whereas just outside the limit there is one police for 850 men; even in the much-maligned Chicago, there is one police for 450 men. With the background that has

developed during the last five or six months, to which eloquent reference was made by Shri Asoka Mehta, if things drift on like this, it should be everybody's effort, including that of my humble self, that this should be stopped. We should do our best; but if this goes on, how many policemen you will keep?

I assure my Gujarati friends that their greatest safeguard is our good-will. We have been good neighbours for 150 years, and if we say today that we want to partition and be separate—and not be in partnership—what is wrong there? We shall still have many things in common. As I said in Amritsar, let us have two States and we will have many things in common because we do not want to take undue risk. As I said then, let us have a little water in the jug and if it does not ooze, have a little more. Let us go that way. I opposed at that time the then politically great event, the proposed merger of West Bengal and Bihar. I was the only man who did it and was looked upon by everyone as a reactionary. I was not reactionary or progressive either; I was a humble realist.

The point is that we do want to have many mutual contacts. Just as Shri Asoka Mehta was educated in Maharashtra, my humble self was partly educated in Gujarat, in the Baroda College, and the two Mehta sisters one of them is here in the House were with me; Shri Shankarrao Deo was with me; Acharya Vinoba Bhave was with me. It is not that there is any hatred or bitterness in me. I am a Hindu and I believe in the philosophy that to hate anybody is the greatest sin one can do. I hate the act, but not the actor; I hate the deed, but not the doer. That is the Hindu philosophy and that is the philosophy of Mahatma Gandhi.

Let us consider the question in a dispassionate manner. This will be a police administration. The prohibition crime has increased six times during these six years and only recently a big factory has been found

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manufacturing 600 gallons of the prohibited masala every day and there were bottles, labels, legal advisers and all other accompaniments which a joint stock limited company usually possesses.

Take the unemployment question. In any city the unemployment problem is getting more and more frightful and it will naturally envelop the city. Can the Central Government cope with this? Consider this problem dispassionately. Apart from this, there is the possibility of increase in organised crime. Illicit distillation is an organised crime and there will be more spheres of organised crimes. What will be the impact of the pressure of the people who are poor on the rich classes? I want that pressure to go up but in a co-ordinated and orderly manner. The economic progress and march of events will be out of step and that step will altogether be different from the general run and rhythm of progress we find in the country at large. Therefore, administratively, politically, economically and from every point of view, to keep it as a separate unit is dangerous not merely for us who are round about but for the country as a whole.

What is this small piece of land called Bombay city? People ask. Till 1948, it was just 21 square miles—21 square miles, not beyond the Bandra creek. In 1948, the Greater Bombay Act was passed. We were told that there was so much of industrial congestion etc. We were compelled and we gave them seventy square miles from the Maharashtra districts, partly Thana and partly from Suburban district. What is the gratitude shown by the capitalists? At that time a fear was expressed that some such thing would happen as has happened now. A point of order was raised by my friend, Shri Pataskar who is now on the Treasury Benches. I hope he will not forget Maharashtra at the time of voting. It was ruled out. We were told that no such thing would happen. We

were assured orally. Will you believe me if I say that? But that is the fact. Now, another 31 square miles are being given. Do we not realise that Bombay's life and economic existence is entirely dependent upon the hinterland—water electricity, this, that and the other. You cannot separate the head from the body. That is what is exactly happening.

This solution is proposed—they say—because Bombay has disqualified itself. What happened in 1948? In most of the cities in undivided India and in divided India, in Bihar, Calcutta, Bengal, what happened? Did it occur to anybody or the British people that because of these happenings India was disqualified to have political freedom? Did it occur to our great leadership that Calcutta was disqualified, that Kanpur was disqualified, because there were riots? Assuming that there was some violence—I cannot refer to it under your ruling, I accept that—who had done this? The total arrests in connection with violence was 1150 in Bombay. In order to punish these 1150, you are punishing three million, depriving them of their democratic right. I want, in all humility, to understand whether it is democracy.

It has been argued that there is great excitement and that excitement must cool down. I most humbly request the great Prime Minister to reconsider the whole thing. Is it going to be democratically decided by the Corporation or by a plebiscite? If it is going to be decided that way, the whole atmosphere will be that of election from now till then and at that eleventh hour riots can be ordered in Bombay by one who has got money. That can be done. Everybody, who is acquainted with public life in Bombay, knows that. Just a fortnight before that date, there will be a riot and then we will be told...

Shri Syamandas Sahaya (Muzafarpur Central): Another five years.

Shri Gadgil: ...."Not now." No further progress. The Central control will continue from time to time.

It is said that we have not offered constructive suggestions. I am one of those who have dealt in a humble way with the integration of so many States, and may be assumed to have some little constructive talent. Why not concede that much? I agreed to Shri Asoka Mehta's formula of wider powers for the Bombay Corporation in Maharashtra State in my speech on the 16th of December. He has now suggested a bilingual State. That was suggested by us. It was turned down. I do not know in what language to describe that refusal and I will not say beyond that. Now, between that date and today, matters have so deteriorated that to bring back that idea of a bilingual State is to invite further trouble. At that time, when we made that suggestion the Marathwada opinion was: "We have been in a trilingual State, why do you take us back?" From Vidarbha, my great friend, Shri Khedkar, said: "We have already enough experience of Hindi people." I then said that it would be worked and I gave my ideas. But that proposal was rejected. Now, it is difficult to revive it. Even if you want it, keep it as an ideal and give me 10-15 years' time. But you must in all equity and fairness say: "Bombay is yours and it will be integrated here and now." Leave the job to some of us who have got intimate contact with Gujarat, who were educated in Gujarat and Maharashtra, just like Shri Asoka Mehta. Give us a chance for our constructive suggestions and constructive policy to work out certain acceptable solutions.

In my last speech in Parliament, I said to the Prime Minister that "I can understand the question of prestige but it should not weigh with you. But, if it does weigh with your colleagues, make a declaration, here and now,"—what I then called vested interest—...."that the interest of Maharashtra in Bombay is a vested interest and by mere lapse of time,

Bombay will be automatically integrated." Keep our capital there and appoint a border commission so that all these matters can be quietly and constructively solved. He considered it and I have no doubt, he will again consider it because he is the only man who has got the real sense of fairplay and justice. I wish I could say that about other people. I am appealing to him although he is not here.

Those who say that this movement is a fight of a few office-seekers—that was the point made by my friend, Shri S. K. Patil—are saying something scandalous. Nothing is more scandalous than this. Go to any village. Peasant women, women related to Kolhapur Maharaja—they are offering satyagraha. Here, 1600 people came. Upto now, about eighty thousand offered satyagraha. There are no jails to accommodate. The police sometimes behave well and sometimes behave very badly. But this is the position. You have reduced Maharashtra to a state in which the people have felt that this is an insult to their whole race. If my friend, Shri Deshmukh, has used some strong phraseology, it gives a correct picture of the present state of affairs in Maharashtra. Go anywhere. It is not particularly confined to this class or that class or this territory or that. No one understands why it is not integrated. 34 MLAs resigned. 32 returned uncontested and two contested. The opponents lost. The Corporation has recorded its vote. What sort of public opinion do you want? Take all the principal newspapers—the Statesman, Pioneer, Amrita Bazar Patrika, Hindu. Everyone of them says: "We cannot understand what it is." All of them say this, except of course the Hindustan Times. The Hindustan Times claims to think for the Government and, in particular, for the Home Minister. In its issue of 15th January, it says that the decision to have a Centrally administered Bombay is the best and the Maharashtra should be told that this will not be changed during the lifetime of the present leadership.

[Shri Gadgil]

For whose benefit is this decision taken? You have suggested safeguards for minorities. That is covered .....(An Hon. Member: Where?)... In Bombay. If they are good enough for you, they are good enough for the minorities in Bombay. Whose interests are you safeguarding? It is a clear question. The Prime Minister certainly is not a man who stands for capitalists' interests, unconsciously however this is the position.

The question before us is whether Bombay belongs to the people or the people with property who have made these properties when the British Government was there. They are the people, the merchants, who have sabotaged the policy of economic blockade of Goa. They are the persons today who are organising under the pretence of free enterprise in Bombay. When I spoke in the A.I.C.C. that the greatest danger for the planned economy was that you are giving the key industries in private sector a life of 20 years because you are not nationalising jute, banks and textile and in another 20 years they will organise and sabotage your planned economy—the first step has already been taken.

This is the whole position. I want to appeal to the Prime Minister, great as he is, to become greater, to leave aside these petty considerations of prestige and just consider what is going to happen if a particular decision is taken. He will be releasing a train of consequences that I shudder to think where our great country will land itself. Shri Asoka Mehta has given this hon. House the whole picture of the north and the south. In between this big territory with a tradition, with greater racial integrity, historical and cultural unity, will be seething with discontent. Imagine what will happen if there is unfortunately some emergency. If all these things are taken into consideration then the right decision will be reach-

ed. The only thing our people say to me is this: "Kaka Sahib: we are poor, we have nothing to offer". And that is a fact. They ask, is the country to belong to the poor proletariat majority or is it to belong to the few and faithless? It is not a question between Bombay and Maharashtra. People ask me: "Will it go to Pakistan?" Have they the sense enough to understand the implications? If it goes to Maharashtra, does it go to a State which is outside India? Shall, I work out the implications? They do not know what kind of stupid thinking is indulged in. Then we are told: Why worry about this small piece. Why don't you say that to our Gujarathi friends; it does not matter to them if it goes here or there. In our mofussil in all our villages the entire trade and commerce is with them. They are joining in satyagraha. There is absolutely no ill-will between us. Why do you create this?

I, therefore, appeal to the Government, pause before you proceed, reflect before you reject. This is a most just, fair and equitable demand of the Maharashtrian people. I do not want to praise them by my own words. I will only refer to what the great Chinese traveller said. He said that they are people with heart of gold, their word is bond, their friendship is sure shield, but if they feel that they have been insulted, if they feel that some injustice has been done, then not only those who are alive will fight to the last but that legacy of struggle will be handed over from sire to son till the battle is won. But I do hope that no such thing, no such calamity will happen, because I know the principal elements of the Prime Minister's mind are truth and fair-play. I have abundant confidence in him.

If, inspite of this, his verdict is different, as far as I am concerned I have openly stated what I shall do. To suffer injustice is sin. Those who commit and those who silently witness it are equally guilty. १२९६ पात्रां

This is what dharma teaches us. It is for you who are leaders of this great country, the भारतविभाति of this great country to consider whether you will vote for justice or whether you will vote otherwise because party discipline requires it. If it was a question of confidence in the Government then surely I would have voted. It is not a question of confidence in the Government. It is a question of re-arranging things in our own house. It is not a question of passing the ownership or transferring the ownership to anybody else. If over this disagreement dissociation is inevitable, I assure you, Sir, that it will be without bitterness. It will be with due respect. The personal relations of love, admiration and affection will continue. But, all the same, struggle will be carried till justice and truth triumph because that is the motto. If I do anything but struggle for the removal of injustice I will be unworthy of myself, unworthy of being a colleague and a follower of our great leader. I will be unworthy of being a Congressman because in my mind, since the formative period of my life, I have always associated Congress with high principles and high ideals though today it has become the first refuge of every opportunist. The holy temple is full of money-changer and the Prime Minister and my friend Dhebar are trying their best to change it. All my efforts are for that and will be at the service of the Prime Minister. Today his ability, our love and all the circumstances have combined to make the Prime Minister the arbiter of the destiny of this country. He has to give the word and I assure him that the whole atmosphere will change. The sense of frustration will be turned into a sense of joy of fulfilment and I assure him that no community stands for socialism more than ours because we have nothing else except our poverty to lose. We will be with him in building up this great India that we dream. Let him utter that magic word. But, if we fail, I am sorry, whatever is destined to happen

will happen and other matters connected with it will also arise I cannot compromise on this question. There cannot be a compromise of felony in jurisprudence. There cannot be compromise in the matter of faith. If I go down, I go down; but I go down with a satisfaction that I have done my best, that I have appealed to the conscience of the country as represented in this House. If it lets me down I have nothing more to say.

Mr. Speaker: Now, there are some States which have not yet been represented. Some of the States which are affected are: Madras, Andhra, Hyderabad and Travancore-Cochin. The House has heard enough on Bombay, I think. Now I will call Dr. Jaisoorya.

Dr. Jaisoorya (Medak): Mr. Speaker, let me first make my position quite clear as to what my attitude towards this whole question is. Nobody can say that I am a linguistic fanatic. My mother-tongue is supposed to be Bengali and beyond Ashun Boshun I do not know one word more. My 'father-tongue' is supposed to be Telugu and I know exactly 12½ words of that. Therefore no one can say that I am a linguistic fanatic. The only 'foster mother-tongue' I have is Urdu and for that I have got a certain amount of sympathy in my heart; but then Urdu is now a minority language.

But I was interested to know what historical facts this report of the States Reorganisation Commission had about, let us say, the previous history of India and, whether at any time in its history a linguistic division in any single part took place or not. Looking through this enormous volume, which is so learned, I did not find anything. But to my surprise, in the part I come from, namely, the Deccan, exactly 440 years ago, in the year 1526, linguistic reorganisation of the Bahmani Kingdom took place.

[Dr. Jaisoorya]

No. SRC; no boundary commissions; no long-winded arguments took place then. We should see how accurate those divisions were. I wish our SRC had looked at the map as it then existed. With what a lot of common sense have they made the linguistic divisions in 1956! Then, Elichpur was one capital. Ahmednagar was the second capital. Both these were Marathi areas. The Kannada area was demarcated separately, with its capital at Bijapur. It was so accurate right down to Shimoga. Bidar was a small area with the city of Bidar as capital. Only there were Marathi, Telugu and Kannada spoken. The big Kutub Shahi as it was called then, is the present Andhra Pradesh, without regional councils, without somebody asking for protection, without any recommendation of the States Reorganisation Commission by way of instigating or instructing the Telangana people to ask for a separate independent Telangana. They got on very well. If there were quarrels probably they went to the small cause court.

**Dr. Lanka Sundaram:** There was no small causes court then. It was all shahi zamana.

**Dr. Jaisoorya:** They were strong and stable and is proved by the fact that they knocked the Vijayanagar empire to pieces. They were strong till the Moghuls began to intervene. When the Moghuls intervened, the old combination went to pieces. When the Moghuls came on the scene, they realised that the Deccan is the same area which I just now explained and where all this gadbad jagda and golmal is taking place and which the States Reorganisation Commission was not able to solve. The Moghuls, as a paramount power, felt that Deccan must be controlled.

The British succeeded the Moghuls and they said that there cannot be any independent Deccan. That is why they raped on the knuckles of

the Nizams when they tried to be independent. But then they all realised the significance of Deccan, and they took commonsense views about the whole matter.

Afterwards, our Government came into power. First of all, there was police action. Sardar Patel asked the Bombay Government whether they were willing to take over Marathwada. He had made up his mind to disintegrate Hyderabad. The Chief Minister of Bombay said, "Yes; we will take over Marathwada if you give us Saurashtra also". But then there was the question of the High Court of Saurashtra where, I think, there were only two judges then. And Debarbhau refused and, the whole thing collapsed. Then the Government took a loan from the Nizam—about Rs. 18 crores—and suddenly they became cold about the question of disintegration of Hyderabad. I want to point out how unclear the attitude of our Government was in such important matters. At least those people in the earlier centuries were clear about these matters.

Then Sardar Patel came,—a man whom I have known when I was a boy, I worked under him, and I say that I have not till today met any man in India—although I differed very much with Sardar Patel—who had such a clear and realistic concept of things to come, as Sardar Patel had. I say that, because Sardar Patel said later: "Do not disintegrate Hyderabad. Do not allow Andhra and Maharashtra to be formed, because,"—at that time he had some reason for saying so—"in the event of a strong Andhra Maharashtra becoming anti-Congress, it would become dangerous". If you draw a line from Bombay city to Vizagapatam, it would cut off the whole of South India from the rest of the country. Very few people know this fact. At that time, this thesis was perhaps correct. But it is no longer valid.

The whole tragedy arose like this. Let us put this thesis aside and see what is happening today. The SRC put up all their cards and their last shirt on and made a recommendation in regard to Bombay. What is happening today? The suggestion made then for Bombay City gives the effect of a tail looking for a dog. Generally we attach a tail to a dog. But here, they wanted to attach a dog to a tail. It is not one dog but two dogs to pull in opposite directions, and that was the concept of a "balanced State" of Bombay, a bilingual or dual State of Bombay—a concept of which my friend Shri S. K. Patil is the great champion. It fell. Once the balance got unbalanced, the thing goes phut.

The next question was: "What shall we do for Bombay City?" The Maharashtrians never said that they did not want a bilingual State. But they asked, "Why do you want to truncate us?" That truncation was also a part of the pattern in order to "balance" these two wrestlers. In a bilingual State of Bombay, they wanted to keep little Vidarbha separate. It is surprising how the States Reorganisation Commission came to their conclusion about Vidarbha at pages 122 to 125 of their report. The great historians—some of them were—completely ignored or were innocent or ignorant of the fact that there was the Akola Pact long ago; that there was the Nagpur Pact in December, 1953. Yet, if we read what the Commission says, we will be surprised. They have said:

"....there has been understandably a certain degree of suspicion ever since of persons from outside the area".

That is said in somewhat insinuating way. "The Vidarbha people have got a suspicion of the Maharashtrians!" "The Maharashtrians have a suspicion of Gujeratis!" "The people of Telangana have got a suspicion of the Andhras!" Is this the way to unify

India? Why should one put up with a thesis which has gone wrong? Fine unifiers of India!

I shall give another example from the report, about Telangana. At page 107 of the report, the Commission has stated as follows:

"We have carefully gone into the details of the arrangements which may be made on these lines. It seems to us, however, that neither guarantees on the lines of the Sri Baug Pact nor constitutional devices, such as "Scottish devolution" in the United Kingdom, will prove workable or meet the requirements of Telangana during the period of transition. Anything short of supervision by the Central Government over the measures intended to meet the special needs of Telangana will be found ineffective, and we are not disposed to suggest any such arrangement in regard to Telangana".

What has happened? The Bombay thesis has gone phut. The Telangana thesis has gone phut. The Vidarbha thesis has gone phut. And the very thing which they were not prepared to recommend—the "Scottish devolution in the United Kingdom"—and the very thing which they were not prepared to recommend, namely, something like the Sri Baug Pact, has now happened. The whole thing is unrealistic. What is the use of discussing things if your ground plan is wrong? For instance, the Ashoka Hotel project is there, but its ground plan may be wrong.

**Dr. Lankeswara Sundaram:** I hope it is not wrong. Rs. 2 crores have already been spent on it.

**Dr. Jaiswarya:** What is going to be the remedy now? What is the use of the Joint Committee tinkering here and tinkering there and recommending a little improvement, when the ground plan went wrong? That is the point. Once the ground plan has been accepted as something sacro-

[Dr. Jaisoorya]

sanct, why should a change be made? But then, though it was said that not a word of the report can be altered, it must be realised that it was only a recommendation. It was not mandatory. Anyway, the initial mistake lies in the ground plan.

I now come to Bombay. The point is this. On the one side, it is said that we do not want a division. On the other side, we say: "Let things die down". But things do not die down by ignoring them. Things can die down by voluntary co-operation. But what arrangements have they made for voluntary co-operation?

Take, for instance, our suggestion about boundary commission. If a man like Nijalingappa were the Chief Minister of Mysore, there would be no difficulty between me and him. With true oriental courtesy, we have already gifted away to each other vast tracts of land.

Dr. Lanka Sundaram: I hope a fair exchange is no robbery.

Dr. Jaisoorya: What actually happens is this. When we try to settle among ourselves some wretched district secretary says, "it is going to be settled at the higher levels", but at the higher levels, you never agree. If you have a boundary commission, all those problems will be solved. But, you do not want to have a boundary commission. You say it may be dangerous and it will maintain unrest. By not having a boundary commission. I ask, how are you going to make everything go to sleep? Are you going to give opium or what?

Take the question of minorities. As soon as Bellary was handed over, some wretched D.P.I. or someone said, "There is not going to be any Telugu school" and they had to run to the Chief Minister of Mysore to rectify it. Mr. Frank Anthony has pointed out many instances; you could have had a statutory body for that. Articles 39, 30 etc. may be there on paper in the Constitution, but the difficulty is

about the implementation and putting into practice those provisions. I say this is a fundamental blunder; that is why I am so unhappy about it. This Bill is not worth discussing. My worry is how are we going to save ourselves from the wrong thing which we have committed. I will read out to you what my former leader—unfortunately, he is no longer my leader—has said:

"It is up to a popular Government to abide by the people's will and to know what the people felt and what they suffered. Where a Government makes mistakes, they should efface those mistakes and retrace them."

This is what my former leader Jawaharlal Nehru has said. It is not as if this S.R.C. Report must be obeyed; either we should remedy it or we should scrap it. One man at least had the courage to say it. Shri Rajagopalachari, whether we agree with him or not, said, "if you have not done a thing properly, have the courage to scrap it and start afresh". Is this Parliament clear of parochial passions? If you see the inside of it, things are so disgusting.

I cannot understand all this talk about regional councils. I can understand a regional committee for a bilingual State like Punjab, but not for a unilingual State like Andhra Pradesh. The great linguistic authority on the Indian languages, Shri S. K. Patil, has said that in Andhra-Telengana they do not speak Telugu. Quite right, Sir, in Telangana we speak, not Telugu, we speak Chinese. Certainly, it is quite right that we have given development boards to Vidarbha and Maharashtra. What is wrong in giving a development board to protect the cause of Telengana? I want to do it not by these underhand ways, not by pressure tactics, but in a straightforward way. People have said, "We are not going to give way to violence." But, can you give way to political blackmail? People say

they are going to resign from their party; that is what is happening.

Delegations after delegations are coming some to meet "Chacha" Nehru and other to meet "Ammi Jan", but nothing is done. There is no decision at all. It reminds me of something. I have a niece—quite a pretty girl—but she could not get married. She was developing temperature and somebody said she was suffering from tuberculosis. But I said, "no". The trouble was this in regard to her marriage. When the father said "yes", the mother said "no"; when the mother said "yes"; the father said "no"; when the girl said "yes", the boy said "no"; when both said "yes", the parents said "no". This is the sort of thing that is happening in Telangana. The High Command says one thing, the Home Ministry says another and the unholy mess goes on and on.

I want to know the terms and conditions of the regional councils. When I asked them, they said "I will show you tomorrow"; I said, "Give that in writing". They said, "it is left to the President". I cannot understand this. This House has the right to know what the Government is deciding. I have got full faith in Mr. Datar; but, with all the pressure tactics coming from the other side, we do not know who is governing us—whether it is the Congress Party or the Home Ministry. That is why I feel so disgusted. If you give permission, Sir, I will now sit down and have nothing more to do with this S.R.C. Report.

#### पंचित ठाकुर दात भार्या (गुडगांव) :

जनाब स्वीकर साहब, धर्मी हाउस ने एक तकरीर मुकी है। मेरे दोस्त जयसूर्य ने विस चीज का विक हाउस के सामने किया उसको मैं कांचीट फार्म (ठोस स्प) मैं आपके स्वरूप रखना चाहता हूँ। उन्होंने विक किया तेलंगाना और आन्ध्र का, मैं आपके सामने बोडा का पंजाब का विक करना चाहता हूँ विसके बारे मैं आप कई तकरीर मुझे हैं।

धर्मी जयसूर्य साहब ने करवाया कि एक रीजनल कॉसिल का कारबूला बना, लेकिन आज तक उनको पता नहीं कि वह क्या चीज है। आज तक उनको यह सबर नहीं कि उसकी क्या ईरेक्टरिस्टिस (मुख्य बातें) हैं और उससे क्या कांक हो जाता है, उसके सही मायने क्या हैं। फिल्मवाक्या रीजनल कॉसिल का एक नया समाज है और सोगों को उसका बुझ पता नहीं, मुझे तो वह भी पता नहीं है कि खुद बर्नर्मेंट को भी इसका पूरा पता है या नहीं कि उन्होंने क्या चीज बनाई है। मैं एक चीज जानता हूँ। पंजाब में आज लोग कहते हैं कि वहां बड़ा अमन व अमान है, लेकिन अलाकारों के पहने से पता चलता है कि फिल्मवाक्या पंजाब का एक हिस्तर-एसा है जो कि रीजनल कॉसिल से लूप नहीं है। वहां तक अमाला दिवीजन का सबास है, वहां के लोग आम तौर पर इससे बुझ है, बड़ी जाने बूझे हुये कि यह क्या चीज है, सिफं उसके नाम से ही लूप हैं। हम सोज १०० बर्च से इतने मजलूम हैं, जब से कि वहां पर सन् १९५७ की जंग में लिटिंग बर्नर्मेंट के लिलाक बगावत करने के जुर्म में इस इलाके को सजा दी गई थी कि उसको पंजाब के साथ जोड़ दिया जाय। वह सजा आज १०० बर्च से ज्यों की त्यों कसी आती है। सिफं इतना ही नहीं, हम सोजते थे कि स्वराज्य आयेगा और हमारी तकनीफ दूर हो जायगी। मगर यह सायास हमारा दुस्त नहीं साबित हुआ। हम आठ बर्सों से देख रहे हैं कि वहां पर वही पुराना इन्तजाम, पुरानी जगत, वही सजा जो कि हमको दी गई थी, आज तक कायम है। मैंने पिछली बज्जे हाउस में फिल्मर्स (आंकड़े) दिये थे और आपे जल कर मैं आपकी इबाबत से हाउस की एम्पेक्शन के बास्ते उन फिल्मर्स (आंकड़े) को दोहराकर्ता, तिक्क यह दिलाने के लिये कि वहां पर आक्सिर द्रव्य (कठिनाइयां) क्या हैं। लेकिन बजत कम है। फिर भी यह सात मैं निहायत अद्वय से अर्पण कर सकता हूँ कि याकबूद इस इत्य के

## [पंडित अंगुर दास भारत]

कि हमारे सीढ़रान ने हर एक ज़रूर को पूरा भीका दिया कि वह उन तक एप्रोच (पहुंच) करे, जिस तरीके से पंजाब का फार्मला तय किया गया उसके अन्दर कुछ लोगों को शिकायत बाकी रह नहीं। जिस बक्त वहां के लोग यहां पर आते थे और उन से जिन के कि हाथ में पंजाब की किसित है जूँकते थे कि क्या फैसला हुआ, क्या टम्स (कांते) सैटल (फैसला) हुई हैं तो उनको कोई भी चीज़ नहीं बताई जाती थी। यहां तक कि यब इस हाउस में इस बारे में तकाज़ा हुआ तो उस बक्त भीने होम मिनिस्टर (मुंह मंची) साहब से पूछा कि सुदा के लिये हमें बताइये कि क्या फैसला हुआ है उस बक्त उन्होंने एक कागज़ हाथारे सामने रखा। मुझे यह शिकायत नहीं है कि आपने क्या फैसला किया। इसके बारे में मैं आगे चल कर बाँध करना। मुझे शिकायत यह है कि आपने ब्लोज़ शीक्रिट (अत्यन्त गृह) रख कर इसका फैसला किया जिसका कि इत्म हमको नहीं होने दिया। क्या किसी को मिला है और क्या नहीं मिला है इसको तो अभी तक जाने दीजिये। लेकिन यह जो तरीका आपने अखिलयार किया यह गलत था और इससे साइकोलोजिकल फलेशन (मनो-वैज्ञानिक निराशा) लोगों में फैला और साइकोलोजिकल डिफिक्लिटीज़ (मनोवैज्ञानिक कठिनाइयां) उठी और मैं आपको यकीन दिलाता हूँ कि आज पंजाब में अगर इस रीजनल फार्मले (प्रादेशिक सूत्र) को लोग समझ जाते तो आदि इतनी दिक्षित पैदा न होती जितनी कि आपके इस चीज़ को दबावे रखने और किसी को भी इसका धता न होने देने की बजाह से पैदा हुई है। मैं आपको यह भी बतलाना चाहता हूँ कि इन टम्स को भासूम करने के लिये एक ज़रूर की भूल हँसाता करनी पड़ी और तब जाकर ज़रूर बताना गया कि वह फार्मला क्या है।

2 P.M.

स्टेट रियाकेनाइजेशन विल (राज्य पुल गंठन विवेयक) में इस रिजनल फार्मले का कर्तव्य भी कहीं जिक्र नहीं है। मैंने सारी रिपोर्ट (प्रतिवेदन) पढ़ी है लेकिन मुझे इस रिजनल फार्मले का कहीं जिक्र नहीं मिला है। इसके बाद मैंने कांस्टीट्यूशन (संविधान) नवां एमेंडमेंट (संशोधन) विल पढ़ा और उसकी दफा 22 में वा किसी और दफा में मुझे इसकी तकलीफ का जिक्र तक नहीं मिला। इस विल के पासिर में जा कर इसके एपेंडिक्स 'ए' (परिशिष्ट क) में यह लिखा हुआ है।

Outline of the regional scheme in the Punjab State

अब आप ही बताइये कि किसी दफा पर अगर मैं कोई एमेंडमेंट भेजना चाहता हूँ तो उस एमेंडमेंट को कैसे भेजूँ और किस तरह से अगर मैं चाहूँ कि कोई एमेंडमेंट इस फार्मले में हो तो उसको मैं कराऊँ। आपने जो एपेंडिक्स (परिशिष्ट) लिख दिया और उसमें आउटलाइन लिख दिया, इस एपेंडिक्स और इस आउटलाइन (स्प रेला) पर कोई एमेंडमेंट नहीं हो सकती। अब मैं अगर चाहूँ कि कोई एमेंडमेंट हो तो वह मंजूर नहीं हो सकती। मैं तो यही समझता हूँ कि आप ये बाहते हैं कि पंजाब के बारे में कोई एमेंडमेंट न पेश हो सके और महज एक एमेंडमेंट आंडर (कार्यपालिका के आदेश) के बतिये ही यह सारा काम हो जाए। मैं आपको बतलाना चाहता हूँ कि एक बार माइनोरिटी कमेटी (अत्य संस्कृत समिति) की एक भीटिंग हो रही थी और उसमें सरदार पटेल ने कहा था कि हमने यह फैसला कर लिया है और आप इस पर कोई नुकसाचीनी (आलोचना) न करें। अगर आप चाहते हैं कि हम कोई नुकसाचीनी न करें तो आप भी हमें बता दीजिये कि वह है फैसला जो हमने कर लिया है और आप इस पर कोई नुकसाचीनी न कीजिये। इस चीज़ को मैं ज्यादा परव्व करना। बजाय इस इनडारिएट तरीके

के। मैं चाहता हूं कि पंजाब के ग्रन्दर कोई और उसका देसा न हो जिसको कोई दूँस हो या गवर्नरेंट के लिनाफ़ कोई शिकायत हो। मैं चुना हूं कि आपने जो फैसला किया उससे हमारे सिस भाई खुश हैं और उन्होंने उसको प्रसन्न किया है और आपने फैसले पर वे कायम हैं। जिस तरह से भी पंजाब का लगड़ा सत्त्व होता है उससे मैं खुश हूं। मैं इसकी परवाह नहीं करता कि कौनसी माइनोरिटी (अल्प संख्यक) ज्यादा हो जाती है या कौनसी कम होती है। मैं जानता हूं कि पंजाब में ज्यादी पर हिन्दू माइनोरिटी में है और कहीं पर भैजोरिटी में और कहीं पर सिस भैजोरिटी में हो गये हैं भाँत कहीं पर माइनोरिटी में। इसकी मुझे कोई परवाह नहीं है। यह चीज़ मुझे लटकती नहीं है कि क्यों कोई भैजोरिटी में हो जाया है और क्यों कोई माइनोरिटी में हो गया है। जो मैं चाहता हूं वह यह है कि पंजाब के लोग मुझ और सांति से रहें, मिल जुल कर रहें, भाई भाई की तरह रहें। कोई भी एग्रोमेंट (करार) जो इस चीज़ को लाने में मदद देता है उसका मैं स्वागत करता हूं और उसको मैं प्रसन्न करता हूं। लेकिन इसके साथ ही साथ ये यह भी चाहता हूं कि इन्सान के जो फैलमेंटलराइट्स हों या इंडिए-युअल राईट्स (व्यक्तिगत) अधिकार हूं। उन पर किसी तरह से भी आपके फैसले से जोट नहीं आनी चाहिये। तो मैं यह छह रहा था कि मेरी लिकायत यह है कि जो तरीका फैसला करने का अस्तियार किया गया और जिस तरह से इसको पुट (प्रस्तुत) किया गया था और जिस तरह से आउटलाइन को एग्रोकिट इंस्ट्रुक्शन (कार्यपालिका अनुदेश) बना दिया गया उस पर मुझे सहस-ऐतराज है। आपने हमें इस काविल नहीं इत्ता कि हम इसको किटिसाइज़ (आलोचना) कर सकें। मैं अब से अब तक जरा चाहता हूं कि यह तरीका ठीक नहीं है। अगर आप एकोकेटिक तरीका बरतना चाहते हैं और मुझे आप इत्यावत देना चाहते हैं कि मैं अब चाहूं तो कोई तरमीम पेश करूँ

और उसके बाने जाने के लिए आवध ह कहूं तो आप मुझे पुरा मौका उस तरमीम को पेश करने का दीर्घये। लेकिन इस बहुत आप दिलाना चाहते हैं कि इत्यावत वी मर्ई और आप वह भी चाहते हैं कि मैं इससे कायदा न उठाऊँ।

मैं अब करना चाहता हूं कि यह जो रिजनल कार्बूला आपने बनाया है क्या वह हम सोबों को तसल्सी दे सकता है? मैं इस लगड़े में नहीं पहुंचा कि आया वह कार्बूला जो कि पंजाब को दो हिस्सों में तकसीम करता है यह वाकिब है या नहीं। मैं जिब लगड़े में पढ़ना चाहता हूं वह यह है कि आपने रिजनल कार्बूला तीन जनहों पर बनाये। एक तो आपने आन्ध्र तेलंगाना में इसे बनाया। एक इसे महाराष्ट्र में बनाया और तीसरे पंजाब में। तेलंगाना और आन्ध्र के बारे में तो यह हृषा है कि वहां के लीडर आपस में मिले हैं और उन्होंने एग्रोमेंट (सहमत होना) कर लिया है और उस एग्रोमेंट के मुताबिक काम होगा जिसमें सर्विसिस बैंकों के बटवारे का चिक है। मैं इससे बह कर कोई अच्छी चीज़ नहीं देखता। अगर कहीं के लोग मिल जुल कर कोई फैसला कर लेने तो इससे बह कर कांइ और स्वायत योग्य चीज़ नहीं हो सकती है। मैं उनको इसके लिये मुदारकबाद देता हूं और साथ ही साथ आपको भी कि आपने उनको फैसला करने में मदद दी। जहां तक महाराष्ट्र का सबाल है उसको आपने तीन टुकड़ों में तकसीम किया है। पहले तो आपने यह कहा है कि

there will be equitable allocation of money for development purposes दूसरे बोकेनल ट्रेनिंग (व्यवसायिक प्रशिक्षण) का चिक किया है और तीसरे आपने टेक्निकल ट्रेनिंग (टेक्निकल प्रशिक्षण) का चिक किया है। इन तीनों बातों के आधार पर आपने उनका फैसला कर दिया है। और साथ ही सर्विसिस के बारे में चिक किया है लेकिन मैं बड़े अदब के साथ पूछता चाहता हूं कि इस बैकवड़े इसके

## [पंडित ठाकुर दात भाग्य]

के लिये जिसको मैं ही बैकवर्ड नहीं कहता हूं बल्कि सारा पंजाब बैकवर्ड (पिछड़ा हिस्ता) कहता है और हर राइट्स्मूल लिंगिंग (ठीक विचार करने वाला) आदमी मानने को तैयार है, आपने क्या किया है। पिछली बार हमारे इन्स्टी स्पीकर साहब ने जब तकरीर की तो उस तकरीर के दौरान में उन्होंने यह कहा कि अम्बाला डिवीजन के साथ, बांसी हमारे साथ, इंसाफ नहीं हो गहा। लॉबिसिस (सेवायें) में, इंडस्ट्री (उद्योग) के लिहाज से, कम्प्युनिकेशन (मंचार) को दृष्टि से, ईरीगेशन (विचार्दि) की दृष्टि से और हर तरह से हमारा इलाका जो है वह पसमादा (पददलित) है। इस चीज का उन्होंने तस्लीय किया। मेरे पास किसी भी जूद है जिनको कि मैं आंग चल कर आपको पढ़कर सुनाऊंगा जो कि आपके लिये एक आईमोपनर (आंख सोलने वाली) भिन्न होंगी। मैं बड़े अदब से पूछता चाहता हूं कि आपने इन विकायर्तों को दूर करने के लिये क्या चीज इस बिल में रखी है? अब आपका जो बिल है इससे अम्बाला डिवीजन सही नानों में एक लिंगिंस्टिक माइनोरिटी (अस्य-संस्कर भाषा भाषी) बन जाती है और्योंकि जासन्वर और अम्बाला के बीच में हिन्दी बोलन वालों की तादाद दूसरों की निसबत भाषी से कम है और वह जायद ६० या ७० लाख होगी। पिछले सौ सालों से इनके साथ बेहताकी होती आई है और पिछले आठ सालों से, जब से कि भारत आजाद हुआ है, आपकी गवर्नरेंट ने उनके प्रति ऐसा इस अपना रखा है जैसा कि एक कौनकरर (विजेता) एक कानकर्ड (विजित) के साथ अपनाता है। ऐसी तूरत में मैं प्रार्थना करता हूं कि वह उत्तास बहुत अच्छा है और इसकी तरफ ध्यान दिया जाये। वही उत्तास हमारे लौक एन्डरी लाइब्रेर ने उठावा है और मैं इसको बहुत अच्छा लाइब्रेर बैठा हूं। आप, वह जो लिंगिंस्टिक माइनोरिटी (अस्य संस्कर भाषा भाषी) को सेक्यार्ड-स (परिवाचन

देने का मामला है, उनको साइटली न लें। यह सब से ज़रूरी सवाल है।

आज हमने बम्बई के बारे में तकरीर सुनीं। सारे देश के बारे में भी लोगों ने अपने विचार प्रकट किये हैं। चार करोड़ आदमी जो लिंगिंस्टिक माइनोरिटी में हैं, मस्टी-लिंगिंस्टिक स्टेट्स में ही नहीं हैं, बाई-लिंगिंस्टिक स्टेट्स में भी हैं और बूनी-लिंगिंस्टिक स्टेट्स (बहु भाषा भाषी राज्य) में भी वे हो सकते हैं, उनके बारे में आपने क्या सोचा है? मैं अदब से अर्बं जरता हूं कि आप चाहे बम्बई का फ़ैसला कर दें, सारे हिन्दुस्तान का फ़ैसला कर दें, लेकिन जब तक आप लिंगिंस्टिक माइनोरिटी का जो सवाल है उसको हल नहीं करते तब तक जो आप बेलफेर स्टेट (कल्याणकारी राज्य) साना चाहते हैं और जिस चीज का नक्शा हमारे सामने अक्षोक मेहता जाह्वा ने लींचा है, उसको नहीं ला सकते। इसको साने का तरीका क्या है? किस तरह से वह चीज आ सकती है? पेश्तर इसके कि मैं इस चीज पर आँठ, पहले मैं आपके सामने, आपकी इजावत से अम्बाला डिवीजन के बारे में मेरे पास जो किसीं (आँकड़े) हैं, उनको रखना चाहता हूं। पहले वह बैकवर्ड एरिया (पिछड़ा हुआ ज़ेब) हुआ करता था और अब यह लिंगिंस्टिक माइनोरिटी होगा। इस चीज के बारे में आप किसी से पूछ सकते हैं, लेकिन कोई दो ओपिनियन्स (राज) नहीं हो सकती। हर एक आपको यही कहेगा कि यह जो हालत है वह दूर होनी चाहिये। अब मैं जो किसीं हैं उनको आपके सामने पेश करता हूं। पंजाब के सीटर में दो विनिस्टर हैं और दोनों ही जासन्वर डिवीजन के हैं। पंजाब में आठ विनिस्टर हैं जिन में से चातुर जासन्वर डिवीजन के हैं और एक अम्बाला डिवीजन का। पंजाब असैमली के स्पीकर (अच्छा) और लांडिंसिल (परिवद) के बैयरली (समाप्ति) दोनों के दोनों जासन्वर डिवीजन

के हैं पंजाब हाईकोर्ट के नाम जब है और सातों के सातों जालन्धर डिविजन के हैं। पंजाब प्रांतिक सर्विस कमीशन (पंजाब के सोक सेवा आयोग) के तीन मैम्बर हैं, और तीनों ही जालन्धर डिविजन के हैं। पंजाब सबाईनेट सर्विसिस तिलैक्षन बोर्ड (प्रधीन सेवा चुनाव बोर्ड) के तीन मैम्बर हैं और तीनों ही जालन्धर डिविजन के हैं। जो वहां का चीफ पालियामेंटरी सेक्रेटरी (मुख्य संसदीय सचिव) है, वह भी जालन्धर डिविजन का है। काट्टियन आफ स्टेट (नज्य परिषद) में पंजाब के ग्राट मैम्बर हैं और आठों के आठों जालन्धर डिविजन के हैं।

इसके आगे और देखिये। पंजाब लेजिस्ट्रेटिव कॉर्सिल (विधान परिषद) में गवर्नर (राज्यपाल) और असेम्बली (विधान सभा) द्वारा नामिनेटेड (नामनिर्दिष्ट) १८ मैम्बर्ज में से सिर्फ़ २ अम्बाला के हैं। लोक सभा का ६ सीटों में से सिर्फ़ ३ हरियाना प्रान्त को दी गई हैं। कमेटी मैम्बर्ज मिलेकिटड बाई दि विधान सभा (विधान सभा द्वारा चुने गये समिति के सदस्य) की तादाद १६ है और उन में से सिर्फ़ ४ अम्बाला के हैं। आफिसियल कमेटीज (सरकारी समितियां) में गवर्नरमेंट के द्वारा नामिनेटेड २ मैम्बर हैं और उन में से कोई भी हरियाना का नहीं है।

अब जरा सर्विसिज की हालत देखिये। आई० सी० एस० (भारतीय असेम्बली सेवा) और आई० ए० एस० (भारतीय प्रशासन सेवा) के २४ मैम्बर्ज में से हरियाना का कोई भी नहीं है। सेक्टरीज (सचिव), डिप्टी सेक्टरीज (उपसचिव) और, सेक्टरीज (प्रबन्ध सचिव) और असिस्टेंट सेक्टरीज (सह सचिव) की तादाद १५ है, लेकिन उन में से कोई भी हरियाना का नहीं है। २० हैज आफ दि डिवार्टमेंट (विधानों के प्रमुख अधिकारी) में से सिर्फ़ २ हरियाना के हैं। १३ डिप्टी कमिशनर (वर आद्युत) में से अम्बाला का कोई भी नहीं है। तुर्स्ट्रिक्टेनेट आफ तुर्सिस (पुलिस अधीक्षक) की तादाद २० है, लेकिन उन में से अम्बाला

का कोई भी नहीं है। नेटवर्क आफिसियल की तादाद ३४८ है और उन में से तिक्क ४० अम्बाला के हैं।

अभी मैंने सर्विसिज (सेवा) और सेजिस्लेचर्ज (विधान मण्डल) और पालियामेंट (संसद) में अम्बाला के रिप्रेजेनेटेशन (प्रतिनिधित्व) का चिक्क किया है। अब उनमें एक्सिलन्धर (हुद्दा) और इरियेन्ट (सिचाई) का चिक्क करूँगा, तो आप हीराज रह जायेंगे। भालरा डैम (बांध) प्रावेष्ट (परियोजना) से पहले सारे पंजाब में ४२ लाख एकड़ जमीन सैलाब होती थी, जिस में से अम्बाला की तिक्क ८ लाख एकड़ जमीन सैलाब (सिचाई) होती थी। भालरा डैम प्रावेष्ट से हम लोग बहुत लुच हैं और इसके लिये पंजाब गवर्नरमेंट और गवर्नरमेंट आफ इंडिया के मफ्कूर हैं। इस प्रावेष्ट (परियोजना) से उन्होंने हमारे इसके को पर्मनिंट कहत (स्थायी दुर्भिक्ष) दे बचा लिया है। लेकिन मैं यह अब जरुर करना चाहता हूँ कि भालरा डैम प्रावेष्ट के बाद हरियाना को २६ लाख एकड़ जमीन को इरियेट करने के लिये पानी मिलेगा, जब कि जालन्धर को १३ लाख एकड़ जमीन इरियेट करने के लिये पानी मिलेगा। जालन्धर को जितना भी पानी मिले, उससे मुझे लुक्की ही होनी, क्योंकि जालन्धर प्राक्षिर हमारे प्रदेश का एक हिस्सा है। मेरी शिकायत तिक्क यह है कि एक कुनबे में एक छोटे भाई की भी कुछ तो हैसियत होती ही है। उसे इस तरह exploit (सोचित) करना तुस्त नहीं है। । पिछली दफ्तरमें यह था कि हम सिलों और जालन्धर के हिन्दुओं को चाचा और ताढ़ मानते हैं। उसके बाद हमारी पोलीसन बढ़ कर इस फ्लाइट्स से छोटे भाई की हो गई है। चूँकि हमारे इसके को पानी कम मिलता है, इसलिये दूमारी पैदावार पंजाब की पैदावार के एक तिहाई से भी कम है, हालांकि आजी से ज्यादा जमीन हम काट करते हैं। हमको पानी उत्त विकास में नहीं मिलता है, जिस विकास में जालन्धर

## [पंदित ठाकुर बाल जार्ज]

को मिलता है। पानी पानी में भी तमीज (मेंदभाव) है। आपके यहां फैक्टरी बजूदर २८५ रुपया कमा नेता है, लेकिन हमारे यहां सैड लेवरर को १०४ रुपया मिलता है। जासन्चर के मुकाबले में हमारा स्टैंडर्ड आफ लिविंग (जीवन स्तर) आधा भी नहीं है। हमारे साथों की ताकत, जिस्म, सामने-पीने की चीजें देखिये, हम सबसे बहुत पीछे हैं।

अब जरा इंडस्ट्रीज (उद्योग) को भी देखिये। सारे पंजाब में इंडस्ट्रीज हैं, लेकिन हमारे इलाके में कोई इंडस्ट्री नहीं है। हाँ, जगावरी में, जो कि यू० पी० के एन किनारे पर है, इंडस्ट्रीज का जाल बिछा दृश्या है। उसको छोड़ कर हमारा इलाका इंडस्ट्रीज से भी बंचित है।

यही हाल एज्यूकेशन (शिक्षा) का है। पंजाब में ४५०० प्राइमरी और मिडिल स्कूल हैं, जिन में से हमारे यहां सिर्फ़ १४०० हैं। हाई स्कूलों की तादाद ५०० है, लेकिन हमारे इलाके में सिर्फ़ १७० हैं। पंजाब के ४२ कालेजों में से सिर्फ़ १६ अम्बाला में हैं। हमको गवर्नरेंट की जो डांट मिलती है, वह भी बीस की सदी से ज्यादा नहीं है।

मेडिकल कॉलेजिटीज (चिकित्सा सम्बन्धी सुविधायें) के मामले में भी हमारे साथ वही सलूक किया जा रहा है। जो कम्बोर है, उसकी तो ज्यादा भद्रद की जानी चाहिये, लेकिन हालत यह है कि कुल ७००० बेहूफ़ (बीमारों के लिये जगहें) में सिर्फ़ २३०० हमारे यहां हैं।

पंजाब में १४३ माडल लिलिज हैं (आवास भाव) हैं, जिन में से हरियाला आवास को सांच भी बढ़ी दे भी कम मिले हैं।

2-15 P.M.

[Mr. DEPUTY SPEAKER in the Chair]

हमारे यहां २६५० लिलिज हैं, जिन में पीने के पानी की तकलीफ़ है। हमारे इलाके में पानी की सक्त कमी है। जोल दस दस भील से पीने के लिये पानी लेने जाते हैं। वे सुबह से साम तक पानी ढोते रहते हैं। पानी की कमी को दूर करने के लिये हम को क्या करना चाहते हैं—ज्यादा तफसील में जाने की चर्चा नहीं।

अभी तक मैंने यह जाहिर करने की कोशिश की है कि गवर्नरेंट ने हमारे साथ क्या सलूक रखा है। अब मैं बताना चाहता हूँ कि कांग्रेस ने हमारे साथ क्या सलूक किया है। कांग्रेस हाई कमांड ने पंजाब का सिर्फ़ एक ही पादमी है और वह जासन्चर का है—हरियाला का कोई नहीं है। ए० आर्ड० सी० सी० के (प्रशिल भारतीय कांग्रेस समिति) के १६ डेलीगेट्स में से हमारे यहां के सिर्फ़ ४ डेलीगेट (प्रतिनिधि) हैं।

Pandit K. C. Sharma: This House has no control over the Congress organization.

उपर्युक्त भाषण : माननीय सदस्य अगर इस बात को रहने ही दें, तो अच्छा है। कांग्रेस ने हरियाला के साथ क्या सलूक किया, इस बारे में यह हाउस क्या करेगा ?

पंदित ठाकुर बाल जार्ज : जनाब, यहां पर इस बारे में विकायत की नहीं है कि आइम मिनिस्टर ने बम्बई में ए० आर्ड० सी० सी० की भीटिंग में क्या कहा। ऐसा नहीं है कि गवर्नरेंट का कांग्रेस से कोई वास्तव नहीं है।

**Pandit K. C. Sharma:** That was wrong.

**Pandit Mehtur Das Bhargava:** Please do not interfere.

**Pandit K. C. Sharma:** One wrong does not justify another wrong.

**Mr. Deputy-Speaker:** Order, order.

**पंडित ठाकुर दास भार्गव :** जनाब, यह बात कहने की जरूरत इसलिये है कि कांग्रेस ही यहां की मैजोरिटी पार्टी है—स्ट्रिंग (शासक) पार्टी (दल) है। उसका ही यहां पर स्स है। मैं बताना चाहता हूँ कि उसने हमारे इसाके के साथ कैसा सलूक किया है। फिर भी मैं आपके हृत्कम की तामील करके याएं नहीं पहूँचा।

**उपाध्यक्ष नाहोदय :** आप भी तो उसी पार्टी में हैं।

**पंडित ठाकुर दास भार्गव :** न लिंक में पार्टी में हूँ, मैं गवर्नरेंट का भी उतना ही हिस्सा हूँ, जितना कि दूसरे हैं। जो कुछ हो रहा है, उसके लिये जितने आप जिम्मेदार हैं, उतना ही मैं भी जिम्मेदार हूँ।

**उपाध्यक्ष नाहोदय :** नहीं मैं सारा ही जिम्मेदार हूँ।

**पंडित ठाकुर दास भार्गव :** दोनों ही जिम्मेदार हैं।

मैं चाहूँ करना चाहता हूँ कि मुझे जालन्धर के लोग भी उनसे ही प्यारे हैं, जितने कि अपने इसाके के। मुझे उनसे कोई शिकायत नहीं है और न ही मुझे यह शिकायत है कि उनके साथ अच्छा सलूक क्यों हो रहा है। यहां खबान सो लिंक इन्साफ का है।

यहां पर सिविलिस्टिक माइनोरिटीज का लिंक किया जाता है। यह बारे हिन्दूस्तान का खबान है। आप उसको कैसे हूँल करना चाहते हैं? जी कैक एक्सप्री का लिंक आफ लिंक (किरोली टिप्पणी) भैने चाहते हैं। जूँझे आनुवाद है कि कांस्टीट्यूशन (संविधान)

में क्या कही है। दल० आर० सी० (राज्य पुनर्बंदी चालोव) रिपोर्ट (प्रतिवेदन) में पैरालाक ८३५ से लेकर पैरालाक ८४१ तक का हैटिंग है—रिजनल लीबेन्सेज (प्रादेशिक विकायतें) और इसमें कई तजवीज दी गई हैं। कहा जाता है कि स्पेशल डेवेलपमेंट बोर्ड (विशेष विकाय बोर्ड) बनाये जाये और बोर्ड दू सुक इन्टू इकानामिक लीबेन्सेज (प्राविक विकायतें देखने के लिये) बनाये जायें। लेकिन मैं देखता हूँ कि इस विल में उनका कोई लिंक नहीं है। इसमें कुछ भी बनाने का प्राविकान (उपकान) नहीं है। मैं बह जानता चाहता हूँ कि सिविलिस्टिक माइनोरिटीज को क्या सेफगार्ड्स (परिचालन) दिये गये हैं। मैं तो यह महसूस करता हूँ कि इस किस्म की लीबेन्सेज को दूसरा कोई नहीं जान सकता है। सिवाय उसके जो हेरो के नीचे हों जिनको वे लिंक करती हैं, वही जानते हैं।

जाके पैर न फटे लिंक  
सो क्या जाने पीड पराई।

मैं जानता हूँ कि सिविलिस्टिक माइनोरिटीज के साथ किस का सलूक है। इस सिस्तेन्डें में क्या किया जाना चाहिये, यह तो कसीशन से ज्यादा अच्छी तरह मैं बता सकता हूँ। कांस्टीट्यूशन में दफा २६ में माइनोरिटीज को अपनी अपनी लैंगुएज, (भाषा), स्ट्रिक्ट (लिपि) और कल्पर (संस्कृति) को कन्वर्ब (सुरक्षित) करने का राइट (अधिकार) दिया गया है। उसमें गवर्नरेंट की तरफ से कोई कमिट्टी (बचन बढ़ता) नहीं है कि हम उनके लिये कुछ करें। मंदेशी और उर्दू बाले जब यह डिवांड करते हैं कि उनको इत बात का भी हूँक दिया जाये कि वे अपने ग्रादेश में अपनी जातानों में इमिहान से लड़ें, तो मेरे खबान में उनकी यह दिवांड लिंक्यूल दबा और जायद है। सेलिन मैं यह भी चाहूँ कर दूँ कि कोई लैंगुएज लिंक स्थूल जोलने से कन्वर्ब नहीं हो सकती।

## [पंडित ठाकुर दास माल्हा]

है। उतको गवर्नरमेंट की इमदाद की भी चाहत है। दफा ३४७ में प्रेजिडेंट (राष्ट्रपति) को यह अस्तित्वार दिया जाया है कि वह किसी भी स्टेट में किसी लैगुएज की रेकग्नीशन (मान्यता) के बारे में हूँगम दे सकता है, लेकिन ऐसी गुजारिश यह है कि रीजनल फार्मूले में तो स्क्रिट (लिपि) का जिक्र है, जो कि बिल्कुल अनकांस्टीट्यूशनल (अवैधानिक) है। मैंने पिछली दफा भी अर्ज किया था कि आप लैगुएज का मामला तय कर सकते हैं—स्पोकन लैगुएज (बोली) (Spoken language) का, There are the words of the section—as opposed to written language. स्क्रिट के बारे में न प्रेजिडेंट को, न गवर्नरमेंट आफ इंडिया को और न लोकल गवर्नरमेंट को अस्तित्वार है कि वह किसी कम्प्यूनिटी पर कोई स्क्रिट ठूँस सके। मैं पंजाबी बोलने वाला नहीं हूँ, लेकिन मैं जानता हूँ कि दफा १४ की रु से बेराठ और हिंसार के आदमी में तकरीक नहीं की जा सकती है। मैं जानता हूँ कि साउथ ने हिन्दी को पढ़ना स्वीकार किया है। मुझे यह भी पता है कि अपर इंडिया को एक दूसरी जबान सीखन के लिये हमारे देश के लीडर कहते हैं जिसको कि मैं खुशी से कबूल करता हूँ। आपने पंजाबी रसी है इससे मुझे कोई शिकायत नहीं है। मैं चाहता हूँ कि हमारे बच्चे पंजाबी पढ़ें। हम पंजाब की हर एक चीज को प्रेम की निगाह से देखते हैं, हमें पंजाबी से कोई मुखालिफत नहीं है। लेकिन यह अलग चीज है कि मैं पंजाबी को वहाँ या गुजराती को सीखूँ। पंजाब में तिक्क लोग एक तरह से गुरुओं की बोनोपसी (एकाधिकार) बनाये हुये थे हैं, लेकिन पंजाब में हिन्दुओं के दिलों में गुरुओं का उत्तम ही मान है जितना कि तिलों के दिलों में। मैं गुरुमुखी का हेटर (पूजा करने का सा) नहीं हूँ। लेकिन अगर आप उत्को ऐसे उत्तर जबरजस्ती ठूँकना चाहेंगे तो मैं इसकी गुरुमिष्ट करूँगा। आपको कांस्टीट्यूशन

की दफा ३६३ के अनुमार ऐसा करने का अस्तित्वार नहीं है। इसलिये मैं अर्ज करूँगा कि आपको यह नहीं करना चाहिये।

आप कहते हैं कि इकानामिक इन-इक्वानिटी (आर्थिक असमानता) को दूर करने के लिये आप डामिगिलियरी (आर्थिकास सम्बन्धी) रूल्स को हटायेंगे। मैं रूल्स अगर एक इलाके के लिये बन सकते हैं तो दूसरे इलाके के लिये भी बन सकते हैं। मैं नहीं चाहता कि ऐसे न्यून बनाये जायें जो कि कांस्टीट्यूशन के खिलाफ हों। मैं अर्ज करूँगा कि रीजनल माइनारिटी पर भी कंडामेंटल हक्क का लाहक है।

आज आपका ३५०ए बना हुआ है। उसके मुताबिक आप डाइरेक्टर प्रिसिपल (निदेशक तत्व) रखना चाहते हैं तो रखिये। लेकिन मैं जानता हूँ कि उनको अमल में लाना कितना मुश्किल है। आप इसको डाइरेक्टर प्रिसिपल में रखिये। क्यों आप इसको फंडामेंटल आर्टिकल्स में रख कर कांस्टीट्यूशन की बहुमंती (अपमान) करना चाहते हैं। सन् १९४९ में जो आपने पास किया था उस पर कितना अमल हुआ। यह बेस्ट चीज है। जो चीज इम्प्रॉटेंट (महत्वपूर्ण) है वह यह है कि हर एक आदमी को, हर एक छोटे शुप को, हर एक सिगिलस्टिक माइनारिटी (अल्प संख्यक भाषामाली) को बराबर के इकानामिक (आर्थिक) राइट (प्रधिकार) दिये जायें। यह न हो कि एक इलाके में कुछ लोग खुशहाल रहें और आप स्टेट के दूसरे हिस्से की परवाह न करें। मैं ने महाराष्ट्र में यह देखा, राष्ट्र-सीमा में यह देखा कि अगर एक राज्य में एक इलाके के लोग खुशहाल हों और दूसरे के बुरे हाल में हों तो वहाँ ज्ञान हुये बैर नहीं यह उत्तम। बगरमेंट कीसे दूसरे इलाकों को खुशहाल करेंगी। बगरमेंट को एसा करने के लिये तब तक तक पहले यह चीज एकनी चाहिये कि वह बरत तक रिक्ष्ये

हृषे इसाकों के लोगों को बेटेज मिलेगा और उनको दूसरों के बराबर नाने की कोशिश की जायेगी। जब तक नोन बराबर के दर्जे में नहीं होंगे तब तक अनरेस्ट रहेगा। मैं अदब से अर्ज करन्दा कि आइन्डा के लिये फानेनसल एसो-केशन (वित वितरण) करने से यह बात दूर नहीं हो सकती। इसनिये जो मैंने कहा है वह सब से पहले कीजिये और बाद को आइन्डा के लिये भी सेफगार्ड (परिचार) कीजिये। मेरे इलाके में और पंजाब में लोग समझते हैं कि आपका कार्मूला बहुत अच्छा है। वे समझते हैं कि इसको बजह से वे आइन्डा सारे एक्सप्लायटेशन (सोपण) से बच जायेंगे। जालन्दर के इलाके वाले बहुत एडवान्स्ड (प्रगतिशील) हैं। वे हमसे सोचली (सामाजिक रूप से) एज्केशनली (शिक्षा के सम्बन्ध में) और इकानामीकली (आर्थिक दृष्टि से) बहुत आगे हैं। पिछड़े इलाके वाले मामूली तौर से उनके बराबर नहीं आ सकते। जो लोग इस फ़ामूले को अच्छा समझते हैं उनका ख्याल गलत है जब तक दोनों इलाकों को बराबरी पर नहीं लाया जाता। जो मैंने कहा है जब तक आप वह नहीं करेंगे तब तक इस इलाके में सेटिस-फेशन नहीं हो सकेगा।

हमारा जालन्दर और अन्वाला वालों से कोई अगड़ा नहीं। जब तक आप इस इलाके के लिये अलहादा डेवेनपमेंट बोर्ड नहीं बनाते, इनका इकानामिक डेवेनपमेंट (आर्थिक विकास) नहीं करते, और यहां के लोगों का लेवलिंग (स्टर) अप नहीं करते, तब तक जो कुछ आप देते हैं उसमें पूछ काबदा नहीं हो सकता।

मैं आपकी इजाजत से एक चीज़ और अर्ज करना चाहता हूँ। वह यह है कि इन सेफगार्ड्स के बान्दर सेंटर अपनी कोई भी जिम्मेदारी भ्रम्पुर नहीं करता। मैं जनाब की तबज्जह (आन) कांस्टीट्यूशन की आर्टिकल्स (बनुच्छेद) ३६५ और ३६५ की तरफ दिला। चाहता हूँ। आर्टिकल ३६५ में लिखा

है कि अगर सेंटर कोई डाइरेक्टर (निदेश) दे और स्टेट वर्कर्समेंट उस डाइरेक्टर को न माने तो उसे अस्तित्वार है कि औरन करार दे कि स्टेट वर्कर्समेंट (राज्य उरकार) का एडविसिल्डेशन (प्रशासन) कांस्टीट्यूशन की प्रावीजन्स (उपबन्ध) के मुताबिक नहीं बल रहा है और सेंटर उसी बक्त बाहे तो स्टेट वर्कर्समेंट के अस्तित्वार सत्त्व कर सकता है और अपना रूप फर सकता है। तो मेरा कहना यह है कि इन दफात में इतनी ताकत सेंटर को दी हुई है कि वह स्टेट वर्कर्समेंट्स को होश में ला सकता है।

आपने प्रावीजन किया है कि अगर लेजिस्लेचर और रीबन्ड कारंसिल में अगड़ा हो तो गवर्नर उसका फैसला करेगा। मैं अर्ज करना चाहता हूँ कि कांस्टीट्यूशन भेकिंग बाड़ी के सामने भी यह बात आयी थी कि गवर्नर को इलेक्टेड होना चाहिए, लेकिन इस चीज़ को नहीं रखा गया। मैं अदब से अर्ज करना चाहता हूँ कि एक म्यान में दो तस्वारें नहीं समा सकतीं। अगर आप गवर्नर को यह अस्तित्वार देंगे तो उसकी मीजूदा कांस्टीट्यूशनल पोजीशन नहीं रह सकेगी और उसको आप एक्टिव पालिटिक्स (राजनीतिक कार्य) में ले आवेंगे और वह ठीक तरह से इन्तजाम नहीं कर सकेगा। उस हालत में गवर्नर और स्टेट के चीफ मिनिस्टर एक दूसरे का गला पकड़ेंगे और सारा मामला दरहम बरहम हो जायेगा। मिस्टर एंथनी ने जो तजीज पेश की है कि एक कमीशन मूकरं लिया जाये, उसकी रिकमेंडेशनों (सिफारिशों) पर पालियामेंट में बहस हो, और उनका इन्स्प्रीमेंटेशन (लागू) गवर्नर करे। यह सेफगार्ड आप दे सकते हैं और इससे कायदा होगा, और वाकी सेफगार्ड तो इल्ल्यूजरी (अनपूर्ण) साबित होंगे। गवर्नर के डिसीसन (निर्णय) पर जो कि बहीं रहता है वह कानूनिक्लेंस (विश्वास) नहीं होगा। अगर गवर्नर कमज़ोर हुआ तो वह आपने मिनिस्टरों के लियाक माइनारिटी को रिलीफ नहीं दिलवा सकेगा। अगर गवर्नर

## [पंडित ठाकर दास भाग्यवंश]

स्टूंग हुआ तो वह जहर अपने मिनिस्टरों से लड़ेगा और नतीजा कनप्यूजन (गडबड़) होगा। इतनिए में अदब से अर्जन करना चाहता हूँ कि अगर आप ऐसा प्रावीजन नहीं करते कि याइनारिटीज को पूरा पूरा रिसीफ मिल सके, तो आपको चाहिए कि आप इस स्टेट रिसायेनाइजेशन और कास्टीट्यूशन अमेंटमेंट बिल को बांध कर रख दें और वार्पिम ने ने। अगर आप इनको पास करना चाहते हैं तो मुझे एक ही तजबीज नजर आती है जो कि मैं ने आपकी लिदमत में पेश कर दी है।

**Shri C. C. Shah:** I wish to congratulate the Joint Committee on the very expeditious and admirable way in which it has dealt with this very complicated and delicate problem. And no small measure of that credit goes to the Chairman of the Committee to whom both my friend Shri Asoka Mehta and Shri Anthony paid a deservedly high tribute.

This is the fourth occasion on which we are discussing this problem of reorganisation, because the debate on the President's Address was also almost a debate on reorganisation, and every argument that can be canvassed for or against one or the other of the views on one or the other of the problem involved in this complicated question has been canvassed more than once on the floor of the House. Therefore, a certain degree of repetition on this occasion is inevitable, and in fact, there is not much room for new arguments. All one can do is to repeat what one has said before or in other contexts.

The Joint Committee went into this problem as the Home Minister told us in great detail, from cover to cover, with the greatest care and with the greatest anxiety. And as he rightly pointed out, while the collective wisdom of the House may make a few changes here and there, on the whole, there is little room for any major change in the Bill that has emerged.

The Bill that has emerged is undoubtedly an improvement upon the one that we sent to the Joint Committee, in several respects. The Joint Committee have done their utmost to take into consideration the views expressed in this House while we sent the Bill to them.

Our mind has been so preoccupied with Part II of the Bill which relates to territorial reorganisation, that to the other provisions in the Bill, equally important, unfortunately, we have not been able to give that degree of attention which they deserve. Considering the limited time at my disposal, and considering that I have to deal with the problem of Bombay, however briefly I may, it will not be possible for me to deal with the other matters with which I should have liked to deal at a little greater length, but I hope in the course of the debate I shall have an opportunity to do so. But in particular, there are one or two matters to which I should like to refer, before I deal with the problem of Bombay.

The Joint Committee, I am glad, have retained the provision for a common High Court for Maharashtra, Gujarat and Bombay. I know there is a minute of dissent on that by my hon. friends Shri Altekar and Shri Deogirikar. But I hope that while we have to part company in several other things, at least this great institution will survive the ravages of linguistic fury, and the great traditions which it has built up will remain at least the one unifying force between the three units. I am very glad that the Joint Committee have very wisely retained that provision, and I hope this House also will retain it.

My hon. friend Shri Frank Anthony spoke very eloquently and very well about the protection to linguistic minorities, which proposal was so ably supported by my hon. friend Shri Asoka Mehta. I think there is much force in what they said, and we can

make, and we should make, some better provision, constitutional provision, which can be enforced in a court of law, in order that the fears which have been raised in the minds of linguistic minorities can be set at rest.

Having said this, I now come to the problem of Bombay. We are, in a way, in the last stage of our journey over this matter. This is a problem which undoubtedly is difficult, is complicated and is delicate. And passions have been roused in both parts of the country and elsewhere, and one almost feels as if it has gone beyond the range of rational discussion or any reasoned argument, and only passionate appeals one way or the other seem to prevail.

And yet, one cannot neglect the history of this problem, in order to understand the solution at which we have arrived, because it is my submission that the solution which is now embodied in this Bill is a result of the history of this problem, and at present, and under the circumstances in which we are, no other solution is possible.

Even when the Congress formed its own constitution, it was Mr. N. C. Kelkar himself, than whom there few greater Maharashtrians, who provided a separate provincial Congress committee for Bombay, and there was very good reason for that. Then, so late as 1948, during the days of the Constituent Assembly, when the Dar Commission was appointed, or rather, was about to be appointed, the representatives of those States who were interested in the formation of linguistic units met under the chairmanship of Dr. Rajendra Prasad, at which meeting Shri Shankar Rao Deo was also present; and all of them agreed to a formula. The formula was that the States should be reorganised on the lines of the Congress constitution. I referred to it on the day when I spoke on the Report of the States Reorganisation Commission, and I have put on record that Shri Shankar Rao

Deo agreed to that as late as 1948. At that time, nobody ever thought that Bombay should be part of Maharashtra and that it cannot be anything else.

It was only for the first time when the Dar Commission came in, that that demand was made. I know that demand has developed volume, and a great deal of volume at that. But after all, in a problem of this nature, it cannot be that what I say is the truth, and the only truth and the whole truth, and nothing else is true. Now, what is it that we appoint independent commissions for, commissions consisting of people who are totally disinterested in the problem and who have nothing to do with it? Yet, they have come to conclusions,—the Dar Commission, the JVP Committee, and the States Reorganisation Commission—I do not want to go into all that, because the House is well aware of that. And there are two things to which they have agreed. One of them is that Bombay cannot under any circumstances be part of a unilingual State. That is the conclusion arrived at unanimously by every commission, by people who had nothing to do with this problem. Today, passions have run high, demands are being made, agitation is resorted to, and all kinds of coercion and intimidation are being practised. I shall deal with them shortly. My hon. friend Shri Asoka Mehta also agreed very rightly that Bombay cannot just be allowed to be reduced to a Maharashtrian city. He has a formula, and he has his complaint that it was summarily rejected. Well, he may consider why it was summarily rejected, if it had any merit in it, or if it were workable. But that is a different proposition. He undoubtedly agrees that Bombay city ought not to be allowed to be reduced, and cannot be reduced to the state of being merely a Maharashtrian city. If it is made part of a unilingual State, inevitably it must be reduced to a Maharashtrian city, and it cannot be anything else. That is the reason why its being part of a unilingual State is being resisted. I am not speaking as

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a Gujarati only. I am not interested in that. I have lived in Bombay all the fifty-four years of my life, and I am more a Bombay man than a Gujarati. I have lived in Bombay since my birth. I was brought up in Bombay, I was educated in Bombay, and I have passed my whole life in Bombay. So, if I speak, I speak out of love for the city of Bombay, more than for Gujarat or Saurashtra. No doubt, as a representative of Saurashtra, I am interested in it, but it is because of the love of Bombay that I say this.

Even the Working Committee of the Congress, consisting of people like the Prime Minister or the Home Minister or Maulana Azad, who look to nothing but the interests of the country, have come to this conclusion. Finally, at the Amritsar session of the Congress, the Congress unanimously accepted the resolution of the three-State formula. But now we are told today—however strongly it may be said, and however passionately and with threats it may be said—that this is unjust, that we are doing a grave injustice, and that we are committing a grave blunder economically and politically, if we do not make Bombay part of Maharashtra. Even the States Reorganisation Commission came to this conclusion that special treatment should be given and a special case has been made out for Bombay as for no other city. They considered the case of Calcutta. They considered the case of Madras, and they considered the case of every other big city. Having done that, they have come to this conclusion. Undoubtedly, it is open to us as a sovereign body to reject all those decisions and say they were all wrong.

What I wish to say is that the decision which Government have taken today is not a sudden decision, is not a hasty decision and is not a wrong decision. It is a decision which is consistent with the policy of the Congress, ever since the Congress constitution on linguistic basis was form-

ed in 1919. It is consistent with the finding of every committee and commission which we have appointed.

The ex-Finance Minister told us in his statement:

'I can find no single valid argument in justification of this decision'.

Mark the words 'no single valid argument'. They make it appear as if all those commissions and committees were fools, and that in spite of all that was urged before them, there was not a single valid argument to be advanced in favour of keeping Bombay separate from Maharashtra. They have all come to this conclusion. The Congress came to this conclusion. Government have come to that conclusion. The committees and commissions have come to that conclusion. I can understand a fair-minded man to say that there are arguments on both sides, valid forceful arguments on both sides. Any fair-minded man would have said, 'I realise the force of your arguments, but kindly realise the force of my arguments also'. That is what every commission has done. They have set out the case fairly on both sides. Having done that, they have said, 'Having balanced all the factors which can be urged on this, we have come to the conclusion that in the national interest, it is best that Bombay is not made part of any unilingual State. If the ex-Finance Minister, with his great intellectual eminence, had preserved that degree of fairness which we have attributed to him, he would not have made the statement which undoubtedly betrays that he is carried away by passion and prejudice. It is unfortunate that a man of his intellectual eminence has permitted himself expressions of views which have done immense harm both internally and internationally to the cause of this country. He carries a certain reputation....

Shri S. S. More (Sholapur): Certain!

Shri C. C. Shah: ..... deservedly, both inside and outside the country and his words are weighed by everybody. His words carry a certain weight, and there was a greater responsibility upon him than upon anybody else to weigh every word that he said before he uttered them.

My hon. friend, Shri Asoka Mehta, tried to put a very charitable interpretation upon it. He said, 'You must realise the strength of his feelings, when a man like him is driven to say that'. Undoubtedly. But the greatness consists in this that even when the strength of your feelings drives you to say things, you are modest, you are moderate, you do not allow your judgment to be clouded by passion and prejudice. Otherwise, where is greatness left? Otherwise, where is intellectual pre-eminence left, if men like him go and say that the ruling party has 'animus against Maharashtra'? Mark these words. He condemns the whole Congress, not an individual—either the Prime Minister or the Home Minister. The ruling party has animus against Maharashtra, against the people of Maharashtra! Well, if Congress is the enemy of Maharashtra, Congress does not deserve to live for a day, in my opinion, and it must die its natural death.

He has said that the Prime Minister and the Home Minister are false to their principles of protecting civil liberties of the people. Well, he may be a great champion of the civil liberties of the people. But while we have learnt the value of civil liberty while in jail, he was serving the British.

Shri S. S. More: Why did you appoint him Finance Minister?

Shri C. C. Shah: That was an error which was committed.

Shri S. S. More: It suited your purpose.

Mr. Deputy-Speaker: This need not be made an issue for discussion.

Shri C. C. Shah: He said that this country is not civilised because it did

not hold a judicial inquiry into the firings in Bombay. I am not referring to the firings in Bombay in view of the Speakers' Ruling. I am only referring to the statement of the ex-Finance Minister. If we are not civilised, we are not civilised; we cannot help it. But I would permit myself this observation. Whether a judicial inquiry into the firings in Bombay should be appointed or not can be a matter of honest difference of opinion. The Prime Minister has given his reasons, that in the best interest of the public it was not wise to keep that wound running for a long time to come.

My hon. friend, Shri Asoka Mehta, opposed very strongly on the floor of this House appointment of a judicial enquiry in reply to Shri Gadgil. Does he bear animus towards Maharashtra? He opposed the appointment of a judicial inquiry into the firings in Bombay. Has he ceased to be civilised because he opposed the appointment of a judicial inquiry into the firings in Bombay? (Interruptions). Shri Gadgil told us that he is the 'adopted son' of Maharashtra.

All that I wish to say is this. I referred to it only for this reason, that if the statement were made by any other individual, it would not matter; I would not have cared. He knows that Shri N. C. Chatterjee and Shri M. S. Gurupadaswamy have tried to exploit that statement in their own way. Of course, they have every right to do so. That statement will be exploited more subtly and in more diverse ways than we can ever know of, both internally and internationally. He knows the immense harm that can flow from it. We in the country who know the true facts may not be misguided by it and may not be carried away by it. But it is not all people who know all correct facts. There are many things in that statement, but there is not one redeeming feature, I should say, in that statement. I say this only because it harms the whole country. I am not concerned with what happens to Bombay or what does

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not happen to Bombay; Bombay may become part of Maharashtra or may not become part of Maharashtra. But out of heat and passion, something is said which no other man would have dared to say.

To say that the Prime Minister bears animus is something incomprehensible. Not even the worst enemy of the Prime Minister would say that he has animus. My hon. friend, Shri Asoka Mehta, very rightly said that not even the worst enemy of the Prime Minister would say that the Prime Minister ever bore malice against anyone. He may commit an error of judgment. That is a different thing. Even the leaders of Maharashtra—and very rightly, Shri Gadgil also said—have said that they have full faith in the Prime Minister. Even they have said that. Now, Shri C. D. Deshmukh has no faith in the Prime Minister—I believe he said that.

But, I come to this question of Bombay. He says that a grave injustice is being done. What is justice? Is it justice what you say?

Shri S. S. More: No, what Shri C. C. Shah says!

Shri C. C. Shah: No. I say, what an independent, disinterested person says. In matters like this, what are we going to do? Have arbitration. Now, Shri Shankarrao Deo says: 'As regards arbitration, I will have arbitration on anything and every thing, but I will not have arbitration, even of the Prime Minister, on this issue of Bombay'. He said that. He would trust the Prime Minister for everything, but so far as Bombay is concerned, no. 'What I say is truth, what I say is justice'. Not even the Prime Minister is to be trusted.

If arbitration is ruled out, if the Prime Minister and disinterested people are ruled out, then consult the people of Bombay. After all, there

is a democratic process left. You want automatic merger. Why automatic merger? Are not the 4 million people of Bombay entitled to have a voice in their future? Are they chattels who can be transferred at the will and whim of anybody? It is said that the people of Bombay are the most democratically minded and the most politically-advanced people. And yet there are the people whom you want to deny even a voice in their future.

What has the Prime Minister done? What has the Prime Minister said? At the end of five years, we will consult the people of Bombay. I say this is, in a way, the utmost limit to which the Government can go consistently with the policy of the Congress for all these years, consistently with the findings of commissions and committees. In the face of these findings of all these impartial commissions and committees, what has happened in order to make Government change its policy, which has been the policy of Congress since 1920? All that has happened is agitation, all that has happened is riots, all that has happened is force and intimidation on a large scale in Bombay and elsewhere. Is this the thing to which we are going to surrender, by saying that because this has happened, therefore, we will agree to what you say? Undoubtedly, passions have been roused; I know they hold strongly on this matter; there is a great sense of frustration in the matter and it should be our effort as far as possible to remove this sense of frustration of 3 crores of people. It is said that they are frustrated and we should do all that is possible to do in order that that sense of frustration may go. But can we, therefore, surrender? Is it that that sense of frustration can go only if we concede their point of view 100 per cent?

"बेसराव भिसना ही चाहिये, होना ही चाहिये।"

"बास्वे भिसना ही चाहिये, होना ही चाहिये।"

**Everything belongs to Maharashtra (Interruptions).**

**Shri Raghunath Singh (Banaras Distt.—Central):** He also belongs to Maharashtra. Why Maharashtra only?

**Shri C. C. Shah:** I therefore submit that people who reject arbitration, people who reject the democratic process of ascertaining the wishes of these people have no right to complain of injustice.

All these arguments have been advanced now. It was said both by Shri Gadgil and the ex-Finance Minister—and it is a serious charge—that the announcement made by the Prime Minister at the AICC gravely prejudiced the deliberations of the Joint Committee and of this House. I say this is less than just. It is an insult to the intelligence of the Members of the Joint Committee and of this House to say that because the Prime Minister makes an announcement, therefore the whole case is lost.

What did the Prime Minister say? We have now the authoritative text of what he said. He has only said that the provisions embodied in the States Reorganisation Bill are the Government policy, which, of course, the Home Minister had said in the House when the matter was referred to the Joint Committee. Of course, you can say this, that his followers accepted his advice. But what are we here as followers for if not to accept his advice? Undoubtedly, it is our duty to tell him what our views are. Undoubtedly, we have the freedom to choose our leader. Undoubtedly, we have the freedom even to throw off the leader if we feel that he has forfeited our confidence. But if we have voluntarily chosen a leader then we owe allegiance to him, and that allegiance is to accept that advice. I say that is true democracy. A leader is not one who is led away. A leader is one who leads and gives

advice. What is he a leader for? He is a leader because he has a vision of things which you and I do not have. He is a leader because he sees far ahead, because he looks to the whole of India; he is a leader because he looks to the world; he knows many things, understands many things which you and I do not. Is it a novel thing in this House that frequently we had expressed views which are contrary to his views and having expressed them, when he comes and makes a speech, we accept his advice? Undoubtedly, I say, we have a right to throw him off if he forfeits our confidence. True leadership and true democracy consist in this that a leader is entitled to say, 'These are my views; if you do not accept them, you have a right to reject me and throw me off. I hold this view; but you do not expect me to carry out your wishes only.' Therefore, I say that the Prime Minister was perfectly right, constitutionally and morally right, in this matter....

**Mr. Deputy-Speaker:** The hon. Member must conclude.

**Shri C. C. Shah:** I may be given some more time.

**Mr. Deputy-Speaker:** Yes; five minutes more.

**Shri C. C. Shah:** Therefore I submit that the Prime Minister was right. Shri Deshmukh said that he was not consulted. I do not know whether he was consulted or not. The Prime Minister has told us that there were frequent consultations in the Cabinet and we accept the words of the Prime Minister fully and completely. I do not know whether he was consulted or not. But people more competent than him to represent Maharashtra were consulted innumerable times.

**Shri S. S. Mave:** Who were they? May I know the list of persons who are more competent than our ex-Finance Minister?

**Mr. Deputy-Speaker:** He has been telling us.... (Interruption).

**Shri C. C. Shah:** The Prime Minister consulted many. In fact, it is his weakness that there have been so many consultations. It is this weakness which is the greatest quality in him; it is precisely this which makes him the greatest living democrat. He consulted everybody. Anybody may feel that because of his status or position he was entitled to be consulted more deeply and more adequately. Probably, he may attach to himself so much importance that he says he has not been consulted adequately, and if he had been adequately consulted things would have been different. I do not know how he is entitled to say that he was not consulted and therefore it is unconstitutional, it is cavalier-like. This is something, unfortunately, which we cannot understand. I am not raising constitutional issues. This is not the occasion to go into constitutional pendants. This is a very serious occasion. The consultations have been endless and it is after these consultations that this decision has been arrived at.

It will be futile for me to go into the arguments which are advanced again and again to say that Bombay should become part of Maharashtra. Each one has been answered on the floor of this House, before Committees and Commissions. Yet, I will very briefly deal with one or two.

The geographical argument is the foremost argument put forward for its being included in Maharashtra. We are forming linguistic States. For linguistic States, the greatest argument must be the linguistic argument, namely, that this is an area which is inhabited by people, majority of whom speak one language. But that argument does not avail them. Therefore, it is mentioned in the minutes of dissent that it is immaterial whether they are in a minority there. They say, 'This land is our territory and therefore we shall take it'. I say that geography is an argument which is both

irrelevant and dangerous. It is irrelevant because if we form linguistic States this argument of geography has no meaning. The Dar Commission has said that only those areas which have got 70 per cent. of the people speaking a particular language can be included in a unilingual State. It is irrelevant for this reason that each State in India has not any specific demarcation geographically. To do this would be ruin. We are forming the Madhya Pradesh. Is it for any geographical reason that Vindhya Pradesh, Madhya Bharat and Madhya Pradesh are being brought together into one Madhya Pradesh? Is it that Nagpur is geographically part of Maharashtra that it is being brought into Madhya Pradesh? Is it that Kutch is a part of Gujarat geographically? It is an entirely different unit. The argument of geography is only one factor. The Prime Minister in his broadcast speech referred to has stated that geographically Bombay may be considered to be a part of Maharashtra; but he also said that it will remain a Centrally administered unit. If geography is the only argument, the final argument, the conclusive argument, then, the Prime Minister would not have said that it will remain a Centrally administered area. That is why I say it is irrelevant.

It is also dangerous. It proceeds on the theory of inviolability of territories: 'This is my land; you shall not set your foot here; if you come here you are a foreigner; you are a stranger and you come by sufferance; you are a non-Maharashtrian'. This is their attitude. On the last occasion, when I spoke, I had read extracts from the speech of D. R. Gadgil. He said, 'If you do not concede this, we will take it. Bombay will be divided street by street'. He gave the analogy of the Muslim League and Pakistan. That is the theory on which the whole idea of 'my land, my territory and, therefore, it shall be mine' proceeds. I say it is destructive of the unity of India; it is destructive of that social mobility of which my friend Shri Asoka Mehta spoke and which makes

everyone a citizen of India. Bombay is the one place in this country where every man feels that it is his home. I do not feel that I am a Gujarati therenor does a Maharashtrian feel that way.

Then the next argument is the economic argument; that economically they are a deficit area. Therefore, unless Bombay is granted to them, theirs will be a deficit State. Who asked for a unilingual and separate State? The composite State was there. In our memorandum to the States Reorganisation Commission, Gujarat said that we are willing to continue this composite State. But the Maharashtrians said: 'We want a separate State'. Already having asked for a separate State, they now say, 'Provide us with the resources for the separate State. We are poor and we want assistance and therefore give us something which does not belong to us and which belongs to the nation'. Every State which we are forming is, in a way, a deficit State and that is the greatest argument against linguistic States. Gujarat is a deficit State and only for this reason, the State Reorganisation Commission stated, if not for anything else, that they would not like to separate Gujarat and Maharashtra as both areas depend upon Bombay. But the argument is that this joint property, and the resources built by the endeavours of all communities are wanted by the Maharashtrians for themselves because they have no resources. They want to deny to everybody else the economic resources which belong to the whole nation. The economic argument has no validity in that sense.

The last argument is, 'we are frustrated'.

**Mr. Deputy-Speaker:** This last argument should not take long.

**Shri C. C. Shah:** I will try my very best to be brief.

**Mr. Deputy-Speaker:** It is no more trying his best. He should conclude within a minute. It is the maximum amount of time that could be given.

**Shri C. C. Shah:** It is argued that for the misdeeds of a few, Bombay is being denied to Maharashtra. That is entirely untrue. The decision to keep Bombay separate was taken long before the riots in Bombay. This decision to keep Bombay separate was not because of the riots or misdeeds but on its merits. It is the only decision that can be come to. The riots have confirmed that it is a right decision and the Prime Minister said that if prior to the riots there were reasons for keeping Bombay separate, now, there are a million reasons to keep it separate.

They talk of peace and goodwill and my friend, Shri Asoka Mehta appealed to us. I entirely agree. After all, we are part and parcel of the same country. I have already said that all my life I have lived in Bombay and that 50 per cent. of my staff is Maharashtrian for more than 30 years. I am on the best of terms with them. Now, there is a poisoned atmosphere in Bombay. If you want peace, if you want a calm atmosphere to be created in order that we may consider this problem, agitation is not the way. To talk of peace and at the same time to keep up agitation are two contradictory things. The Prime Minister has often told us that we cannot talk of peace internationally and prepare for war.

My friend Shri Deshpande said, 'we will fight to the last drop of our blood here'. That is not going to keep the peace. For some time you have got to have patience. This is precisely what the Prime Minister said. I say that a speech like that of the ex-Finance Minister is incitement to great violence on the part of those who are resorting to violence. His words carry weight. If he says that this is a grave injustice, this is a grave blunder that the Prime Minister has committed, that he is 'doing things in a cavalier and unconstitutional manner, what will be the effect on the masses; on Maharashtrians? It behoves us to have some patience.

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The Prime Minister has said that after five years we will reconsider it. What is going to happen? As my hon. friend, Shri Asoka Mehta very rightly said, Kutch is more dependent on Bombay than even Kolaba is dependent on Bombay. Same is the case with Saurashtra and Gujarat. I have also a constituency from which about 50,000 people are in Bombay and whose economy depends on Bombay, whose bread depends upon Bombay. This is not the conspiracy of vested interests. It may be said for the sake of a slogan, but actually, 95 per cent. of the Gujeratis in Bombay are people who belong to the lower middle class group living in pitiable conditions and whose income is even less than that of a mill employee. These are the people who depend upon Bombay, whose economy depends on Bombay. Others, the Maharashtrians also, depend on Bombay. My constituency also depends upon Bombay for its existence. It does not behove anyone to say "My constituency wants a particular thing and so I shall have it or otherwise I shall fight it out."

Therefore, I would appeal to my Maharashtrian friends that agitation of this character will not bring any good and so they should remain patient. Let passions cool down. The Prime Minister has said and has gone to the length of saying that the issue will be reconsidered. In fact, it might be a grievance for us that in a decision which was certain, an uncertainty is introduced by the pronouncement of the Prime Minister. If any people have a cause for complaint, it is ourselves, not the ex-Finance Minister.

The three-State formula was agreed to by the Gujeratis, by the Maharashtrians and by the Government. The Prime Minister has said something which is in favour of Maharashtrians, that is, that after five years, he will consider this question.

I, therefore, respectfully submit that in view of the passions which

have been aroused, it is the duty of the leaders of Maharashtra to tell their people that in the national interest, the decision arrived at by the Government, by the Congress, should be considered as just and reasonable. We are all entangled in this problem. Whether we like it or not, we are involved in this problem, and it is impossible to find a solution which will satisfy everybody. We can try to go to the utmost length to satisfy everybody, but ultimately we must rest somewhere, and that place is this Bill.

**Kumari Annie Mascarenhas (Trivandrum):** I am very grateful for the chance given for me to speak on this subject.

This subject of reorganising the States has been discussed in this House many times, and I regret to say that this is the first time that I got an opportunity. The reorganisation of State is not a new idea, nor a recent one. It is as old as the world and moulding of political ideas. India is not the first country, nor is it the first time that a scheme like this has been envisaged. It is the outcome of the urge of the people. It is the result of the exigencies of the time and administration. It is a suitable convenience for future progress.

If I remember correct, the idea of linguistic division of India, though given birth to by the Congress, had been in the minds of the people for long. As early as 1946, I myself, as a representative of Travancore Congress, presented a memorandum to the Cabinet Delegation and to Prime Minister Attlee, who visited India in March 1946. Their one objection was whether the Princes would agree to this. I sent a memorandum for a Kerala Province in January 1946 to the Parliamentary Delegation, long before Congress administration had come into being. In those days it was a problem to deal with all the Princes and also to have democracy in the country. The idea lingered, and people fought for it. This Report is not initiated by Government; it is a Report which is the

result of the urge of the people from time to time.

To do honour to my own State, the linguistic idea was pushed to the forefront, to the forum like the Tamil Nad Congress there. I heard the hon. Member from Kolaba referring to the 'shooting to kill' ideology. I must admit that it was in operation in the Tamil Nad area in South Travancore long before Bombay could dream of it. Not once or twice, but many times they had to stand shooting and many died as a result of this agitation.

If you start reorganising India from South onwards, the first reorganisation takes place in my constituency, though I had never before a chance to speak on the subject. The scheme starts in my constituency first, and part of my constituency is going to Madras. On the whole, it is a welcome scheme, well thought out, and it has been agreed to in several cases, but that is not all. The leaders of the ruling party have tried their best to please the people and in doing so, they have committed grave blunders, which by any amount of telling, will not enter their heads. It is not very easy to please 37 crores of people and to organise a scheme which touches vitally their politics, their economics, their social problem, their boundaries; in fact, every activity in life is covered by this scheme. Therefore, it has to be handled very cautiously and in consonance with the will of the people, and that is where the leader of the party opposite has blundered.

We are not fit for democracy till we rise to that sublime height where with courage of conviction we can call a spade a spade. Not to cry down the schemes of a leader and then at the conclusion call him great and say that we are much in love with him is our defect. Democracy does not mean decrying devotion; democracy does not mean that you should sacrifice your principle or personality; democracy means due respect to leadership and on the part of leadership due respect to the will of the people. Unless these two reconcile, there is no

democracy, no leadership, no will of the people.

An Hon. Member: What about the S.R.C.?

Kumari Annie Mascarenha: The S.R.C. is the result of democracy, now distorted.

With regard to linguistic division, the scheme has done justice to a good number of States, but I must say they have done injustice to Bombay. I call Bombay my home because during my sojourn all over India, I could not find a place where I felt homely except Bombay. I call it the heart of political configuration, because I have found that all good, constructive, political schemes have been welcomed, financed and helped in Bombay. That is my own personal experience. It is a cosmopolitan city as many have voiced it. Even the British Government which had gone on reorganising the States to suit their convenience never thought of separating Bombay and taking it under their own administration. It is in the nature of an operation in the body politic of the Bombay State and any such operation should be handled very carefully, without rousing deep and grave emotions.

The speaker on the opposite side referred to the courtesy or want of respect on the part of the Member from Kolaba in expressing his grievance. When one is shot to death and still survives, you cannot expect sweet things to come from him. If he is true and conscientious, he will express his grievance in strong language. If you feel that justice has been done to him, he will feel just the opposite. You cannot blame him for that. It is only when it touches his heart, he begins to express strongly, especially one who has been rather silent and serious all these years.

I have been reading the extracts referring to the Central administration of Bombay. There, the Prime-Minister says:

"I said that the provision in the Bill before Parliament providing for the Central administration of

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Bombay represents Government's point of view and the Congress agreed to it."

I cannot see how the Congress Members opposite can attack it. That shows that they are not in agreement with it. I could not understand how the Member from Kolaba attacked it because it was the Government's point of view. Then, it was clear that this was said before this attack and the attack came after he said it.

With regard to the linguistic minorities, Government should consider the position of the linguistic minorities in the States to be formed under the new scheme. In Tamil Nad, this will bring in a twenty per cent. minority of Malayalees. The Commission recognised that facilities should be given to such minorities for education and even official recognition and patronage. It is a necessary provision. The Constitution does not provide for a twenty per cent. minority. It provides for a thirty per cent. minority in a unilingual State with a seventy per cent. majority. Here you have got only twenty per cent. It is in a taluk, not in the State. As such, it is necessary that some provision should be made for the education of their children in the primary schools, so that there may not be difficulty in the new scheme. Such provisions will be necessary in all the States that are going to be formed. In every State, there is going to be a linguistic minority. India is a vast sub-continent with many languages and it is very difficult to form a State without a linguistic minority. Though the Constitution has made a provision. I do not see any provision in this scheme for a minority of twenty or twenty-five per cent. They have made representations to the Commission and it gave them due consideration when the whole thing was considered. So, when the whole scheme is put into practice or before it takes shape, I hope the linguistic minorities in all the States will not find any grievance in their new political surroundings.

The new scheme will bring in a change in the location of High Courts. I believe that the judiciary is for the convenience of the litigating public and not for the convenience of the Judges or advocates. The High Court is in Ernakulam but a bench is located in Travancore so that the litigants need not go all the way to Ernakulam. I do not know where the High Court will be hereafter. If it will continue to be there, the addition of Malabar will have to be taken into consideration and a decision as to where it should be located will have to be taken. I have received a memorandum from the judges and the advocates urging that centralisation of judiciary in every State is necessary. The litigants are poor people and they cannot afford to go to the High Court, and wait there for days and days. Judiciary, executive and legislature exist for the convenience of the public. So, if justice has to be done without much expenditure, it is necessary that benches should be established in every district.

The new scheme for Kerala is not very agreeable because Kerala stands to lose rather than gain by the new scheme. We are losing the Tamil taluks in which we have invested large sums of money, where we have got the longest concrete road in the whole of India. They are taluks with major schemes of construction. They are all going to Madras. We are getting, in return, the district of Malabar which will not be in any way an asset to us. We have to start from the very beginning to construct Malabar. Yet, we have no complaints. If the Tamilians who are going away from the Travancore-Cochin State are going to be happier in Madras, we are only very happy to part with them. But, I hope hereafter they will have no grievance to say that they were better treated in Travancore-Cochin than in Madras. Such educational, medical and other facilities for civilised life as exist in Travancore-Cochin do not exist anywhere in India. If anyone had the best advantage of such facilities, it was the Tamilian

people. Anyway, I wish them all good-luck and when they go to Madras, I hope they will be happier there.

**Mr. Deputy-Speaker:** Hon. Members will perhaps observe that almost all the arguments have been advanced. There is more or less a repetition. If they confine themselves to the remarks which they want to convey, and that too very briefly, we may be able to accommodate more hon. Members. There is a large number anxious to speak. Therefore, I would request the hon. Members to be very brief in giving their points.

**Shri S. S. More:** Mr. Deputy-Speaker, Sir, I quite accept what you have stated and will try my level best to abide by your direction.

Sir, unfortunately, this country, immediately after we achieved our political independence, is passing through a phase of emotional upheaval and the immediate objective before us, and particularly this House, is the emotional rehabilitation of the country. Political problems may invite some suggestions, informations and some easy solutions. Economic problems also may yield to some treatment here and there. But when people are emotionally agitated, when the whole race is shaken to its roots and takes up a particular attitude, a different treatment is necessary if we are out to prevent that emotional upsurge erupting itself into something which may be treated as a violent thing.

Now, my friends on the other side, who were the devoted followers of the economic and financial policies of the ex-Finance Minister, have turned round and have begun to attack him.

**Some Hon. Members:** Politically, not financially.

**Shri S. S. More:** That shows, Sir, the futility of power in this world. As long as you are installed in power people will be at your shrine standing in a queue, but the moment power has deserted you or you have deserted the seats of power those who were at your doors with a beggar's bowl, become suddenly very fearless critics.

And this is not a strange performance. Take, for instance, Russia. As long as Stalin was installed in a mighty seat of power, people were falling prostrate at his feet, but the moment he departed, people said: "Well, he established a personality cult and we want to develop a collective leadership". Unfortunately in this country we are not taking any lessons from foreign countries, and particularly the experience of Russia and other countries who are demolishing their Gods. We have already a large population of Gods and we are now even adding to that number.

The ex-Finance Minister, with whom I have always the misfortune to disagree and exchange hard blows, what did they say? He said that there is a sort of political animus, a deep-rooted animus in the ruling party against Maharashtra. We have to analyse that statement. As my friend Shri Asoka Mehta stated, the Finance Minister is not a person who is given to sudden or unsteady emotions; he is a man who weighs his words as much as he weighs gold as the Finance Minister. "Why did he go to make that sort of statement?" will be a question which we will have to ask ourselves and we should find out whether there is any proof to support it. We feel—I support on this occasion at least the ex-Finance Minister—and report to you, Sir, and through you to the House and to the whole country outside, that, the ruling party is not giving us a fair, a just deal; the rankling in the Maharashtrian mind is the bitter feeling that we are being discriminated against. This feeling was the motivating force of the yesterday's satyagraha at the doors of this House. Sir, you were kind enough to go out and see the demonstrators yesterday, the youths, the flower of Maharashtra. Their forefathers invaded Delhi and broke the ground and silver lining of the Moghul Emperor. These people have come here in their thousands to offer satyagraha. They were the source of the greatest military power, now they became the

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great demonstrators of peaceful agitation and their magnificent performance was a lesson to us. The Maharashtrians as long as they tried to excel in violence met their superiors and were defeated, but if Maharashtrians take to non-violence—they have tried to cultivate it—they will make it a finished product and it will be hardly difficult to find anyone who can defeat them at that game. I was there. I was very much emotionally agitated, but at the same time I thought that here is the flower of Maharashtra going on the right road. Because, if democracy has to be preserved, what have we to do? Are we to fall ourselves prostrate at the feet of some mighty leader and offer him nothing but flattery as *naivedya*? What are we to do? Democracy, if it has to be secured, has to be secured on solid foundations and fighting for one's right is the very basis, the very soul of democratic struggle.

Therefore, I do say that we have a right to fight, if we have a grievance, if we feel that we are discriminated against and if we feel that somebody is doing injustice to us. It is our soul which is in revolt against the wrong-doers. What is the soul of a man? Why was it given to him by God? It is to rise on occasion in revolt against tyranny, against injustice and the Maharashtrian soul is trying to rise, to do its proper function.

We do feel that we are discriminated against. Do we really believe that there is animus on the part of the ruling party against Maharashtra? We do feel. I request the non-Maharashtrian and non-Gujerathi friends not to look at it from a party point of view, because revolutions do not run on party lines. Revolutions run on something more higher. Therefore, I would request them not to treat this issue in a cavalier fashion—if I have to borrow the word from the ex-Finance Minister.

We do feel all that. Sir, I am going to give you one or two instances. Take Punjab and take Maharashtra. Mr. Deputy-Speaker, you have the good fortune to belong to a party

which represents the majority of Sikhs, who are standing solidly and unitedly behind a certain leader. What happened at Amritsar? When the Congress session was held the Sikh leaders also gave a grand demonstration of their might. With what result? In Maharashtra, because the leadership was divided, because the leadership was not united, nobody else was consulted. No non-Congressman was consulted. And, are we poor in eminent non-Congressmen? Dr. Jayakar, Dr. Paranjape, Dr. Ambedkar and a host of others are there. The stars on the sky will be smaller in number if I go on to enumerate the eminent persons in Maharashtra. None of them was consulted. Why not? All the Congress people were supposed to represent the will, ambition, honesty and integrity of Maharashtra and Panditji, I am sorry to say, was not prepared to look beyond the Congress. Panditji is rightly condemning casteism, Panditji is rightly condemning provincialism, Panditji is rightly condemning so many other 'isms'; but this 'Nehruism' has to be condemned by someone. Nehruism is not prepared to look beyond the Congressmen. Jinnah used to say, one Muslim is worth so many hundreds of Hindus. Now a new philosophy, a new cult is being developed in the country that a Congressman, on merit however worthless and rank opportunist—as Shri Gadgil himself stated—he may be, is nobler, more sacred and sits on a higher pedestal than persons not belonging to the Congress who have devoted their whole lives for the service of the nation. These partisan scales, if held by the party in power, create a sense of injustice in the minds of those who are slighted. We feel it. And you know, Mr. Deputy-Speaker, I am not given so much to emotion as to reason, but as an objective student of the attitude of the leaders of the Congress for the last four years I have come to this conclusion that the Government sitting there is out to insult Maharashtra, that the Government sitting there is out to humiliate

Maharashtra, that the Government sitting there is out to keep down the soul of Maharashtra which has fought all tyrannies and all dictators who have come to this country. That is our feeling. It may be right, it may be wrong; I am prepared to concede it. But you have to take note of my feeling. We are human beings and are a citizen of this country. You are governing not only with the consent of the Congress people but you are supposed to govern with our consent. Are you caring to see whether our willing consent is there or not?

Again, I come to Punjab. The Government wanted to appease the Sikhs. Shri Bhimsen Sachar was the Chief Minister. He was made to resign and Kairon was appointed as Chief Minister. Why? Because, the Sikhs had to be appeased. But in Maharashtra, no appeasement is required. For Maharashtra, only bullets are required! For Maharashtra, something more strong, for killing men, women and children, is required, because the soul of Maharashtra, if pampered, may become a menace to the whole country! My submission is that these are some of the reasons why we feel that there is an animus, a positive animus, against Maharashtra.

Take the seats in the Cabinet. Take the Congress Working Committee. Who has the greatest domination? The Gujeratis have the greatest domination, not only in the Working Committee but even in the Cabinet. The big business is there. Panditji is talking about the socialist pattern of society, but his lieutenants come from a particular community which is supposed to be reputed for amassing capital. My friend Shri Asoka Mehta said, "The Maharashtrians and the Gujeratis are complementary to each other." In what sense was it said? It was in the sense in which the British and the Indian people were complementary. The Britishers were industrialists, manufacturers of goods. Great Britain, the imperial country, and India the colony, were complementary to each other. Similarly

Maharashtrians and Gujeratis are complementary to each other. The Gujeratis are financiers and money-lenders; the Maharashtrians are tillers and debtors. The exploiters and the exploited are indeed complementary to each other!

My friend Shri Asoka Mehta said, "Bombay is a cosmopolitan city" and that it need not remain part of Maharashtra.

Shri Asoka Mehta: I never said that. I never said that Bombay should not become part of Maharashtra.

Shri S. S. More: You were profusely quoted by Shri C. C. Shah in this context.

Shri Asoka Mehta: Also by Shri Gadgil in this respect.

Shri S. S. More: My submission is that in an industrially developing country, the urban areas will be developing. Where the urban areas are developing from the point of view of industry, when machines are coming to the cities, when people are coming from different communities and from different parts of the country for earning their bread, to the cities, when all sorts of machines are springing up in cities, naturally capital is also attracted to that area. So, every big city which has industries will march and progress in a country and it becomes cosmopolitan. It is only agricultural economy which prevents a city or a place from becoming cosmopolitan. But in an industrially developing country—which is the modern trend of development in a country—an industrial town or a metropolitan city is the order of the day, and it is not given to any community, Maharashtrians, Gujeratis or any other community, to stop this rising tide of growing industrialisation. Therefore, even if Bombay is given to Maharashtrians, the fears of those who feel that Bombay will cease to be a cosmopolitan city are unscientific fears and those fears are not based on proper data or proper theory. Nobody can stop an industrialised city from developing its cosmopolitan character, just as nobody

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can stop the sun rising in the east every morning. I need not take a brief for the ex-Finance Minister, because, he came from the tradition of the civil service and I came from the opposite direction. I have been one of the fighters for the national cause and that fight was to some extent against the members of the British bureaucracy.

Mr. Deputy-Speaker: They are meeting today!

Shri S. S. More: The east and west do occasionally meet. My submission is this is our feeling. What are they going to do to allay this feeling? This Government is becoming a Government of concessions and repressions—concessions for the capitalists and repression for the poor. For the expansion of this country and for the economic development of the country, one requires capital. As far as labour is concerned, the biological process is there at the disposal of the Government and they can get it in any number. Therefore, they are out to appease capital. What happens? History repeats itself.

Take, for instance, the partition of Bengal. In 1902, when Lord Curzon took up the partition of Bengal, what was the reason for his doing so? The Mussalmans were a growing community and they were of some use to the Government and they felt that in the whole of Bengal they were a minority. They wanted some place where they could say that they were masters of the situation. In order to appease that particular section, flouting the ambitions, flouting the cries, flouting the protests of the Bengali brothers, Bengal was partitioned. But people went on agitating. Why, because it went against the very soul of their nature. They went on agitating and the Britisher in 1911, in the despatch to the Delhi Durbar, admitted that the Bengalis were fighting for annulling the partition out of sentiment. That sentiment has to be taken note of. The Britishers further admitted that sentiment was a substantial ground for annulling the partition.

Shri C. C. Shah was saying that because Bombay forms part, physically and geographically, of Maharashtra, it is no reason for giving it to Maharashtra. I feel otherwise. I have the greatest respect for the legal acumen of Shri C. C. Shah, but when passions are roused and when emotions are at the top, even the best intellect gets clouded and they advance arguments which will not stand any test of even a man of ordinary intelligence. His arguments were very original and entertaining. He said: "The Prime Minister might have said that Bombay forms, physically or geographically, a part of Maharashtra, but that is wrong". Then, how are we to judge the issue? Nature has made it so. In courts, we find many witnesses giving false testimony. But the documents do not lie. If we have to decide the boundaries of territories, provinces, States, countries, etc., the physical boundaries created by Nature are taken into account and they stand as guiding forces or stars till eternity. A man-made thing can undergo a change; economic interests may undergo a change; other interests set up by man may undergo a change; but the things made by God himself do not and cannot change and they have to be accepted. Possibly Shri C. C. Shah might say that the Himalayas are not Maharashtra, geographically, and so he might say that Maharashtra is not Maharashtra, geographically. He is a clever and resourceful lawyer. My submission is, that the greatest argument that stands in favour of Bombay becoming part of Maharashtra is that Bombay is geographically a part of Maharashtra and that argument ought to be given weight by the Government.

The essence of a stable Government is that all those who are under the massive wing of the Government should feel that Government is just to everybody. If any section of the people feels that it does not want to go with another section, though belonging to the same country, that section has every right, of

course, to go away. I now quote from the despatch of 1911, when Bengal, Bihar, Assam and Orissa formed part of one Province or State. This is what has been stated in the Coronation Durbar of 1911:

"These people"—

that is, Biharis—

"have hitherto been unequally yoked with Bengal and have never therefore had a fair opportunity for development. The cry of "Bihar for the Biharis" has frequently been raised in connection with the confirmation of appointments and excessive number of offices in Bihar having been held by Bengalis. The Biharis are sturdy, loyal people"—

the same description can apply to the Maharashtrians—

"and it is a matter of common knowledge that although they have long desired separation from Bengal, they refrained at the time of partition from asking for it, because they did not wish to join the Bangalis in opposition to Government. There has, however, been a very marked awakening in Bihar now and a strong belief has grown up among Biharis that Bihar will never develop until it is dissociated from Bengal".

Many arguments were advanced that Maharashtrians and the Gujaratis have remained together for 150 years and so it has been asked, "What harm is there if they still play a complementary role to each other?". Rightly or wrongly, the Maharashtrians feel that they belong to the exploited classes; they feel that the yoking of Maharashtra with Gujarat will not be to their advantage. They feel that they will be made a colonial country supplying raw material and labour to the imperial race who are in the industry. This perpetual exploitation by one section of the people of another section will continue and they will not get that opportunity for their further development. It may be a wrong sentiment; it may be due to the

past experience, but that sentiment has sprouted from seeds planted and has developed into a sturdy shrub. You have to deal with it; you cannot go about pulling it out, because the soil which supports it is likely to be disturbed and it may lead to something. Therefore, taking into consideration the time that will be allotted to me, I feel I can again make an appeal to the Treasury Benches. If you want peace and prosperity and if you have committed a mistake, do not be a victim to your own sense of prestige and persist in folly. The British empire came to nought in this country not because we were superior in might to the Britisher, not because we were solidly united, as we ought to have been against the Britisher, but because the Britishers every time succumbed to their false sense of prestige, giving greater force and momentum to the popular wrath and to the movement based on that popular wrath. Do not be a victim to your sense of prestige, particularly when Mahatma Gandhi is supposed to be your political leader and the inspiring prophet of your administration. Mahatmaji has stated that the admission of mistake is like a broom which cleanses the ground, if you have committed a mistake. We, Maharashtrians, are a strong and sturdy people; but, at the same time, we are sufficiently tolerant people. Though I sit on this bench, I can say that if the Five Year Plan has to be unfolded, if some prosperity has to be taken to the door of the poorest peasant in Maharashtra, then we must build up a fellow feeling among the Maharashtrians and the trust of Maharashtrians in the Congress Government. If that is not done, frustration will be writ large on the face of Maharashtra; and, they are a peculiar sort of fellows. If they go nursing their frustration, it means that before Maharashtra there is nothing but a black period, a tortuous period of struggle. I do not think the country can afford that struggle. When Panditji is particularly going like an angel with a soothing balm to every foreign country to pour it on their fostering

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sores, I think that precious bottle of balm "peace" must be turned to the use of Maharashtrians.

I am prepared to say that some of the Government Members are not above territorial feeling, as they ought to be. Particularly, I feel that when the Home Minister carries his stick, physically it is for his support; but in another sense, it is also a support for the Government. Theodore Roosevelt used to say in 1902, "Speak soft, but carry a big stick. It will carry you far". Speak soft to the people, but at the same time, if you have certain convictions, if you have certain prejudged notions, carry a big stick against the people for the purpose of suppressing them, if you can.

**Mr. Deputy-Speaker:** Speaking soft to the people, the hon. Member should not refer to sticks.

**Shri S. S. More:** I have no attraction for sticks, but if anybody is out to brandish a stick in my face, I am not made of a stuff which will take it lying down. That is my only submission.

With your permission, Sir, I would again make a final appeal. This is practically the last stage we are reaching as far as this question is concerned. Let the Congress people take the matter in their own hands. I have many friends in the Congress who have been kind enough to tell me, "Mr. More, we are morally convinced that Bombay ought to go to Maharashtra. If you want to function as a democracy, let the party in power take certain decisions; let the party in power meet outside. Leave aside the Gujarati and the Maharashtrian Members. I am prepared to surrender my view to the goodwill and candid opinion of the other Members coming from other provinces. Let them come to a justifiable conclusion. My submission is that the statement which the Prime Minister has made on the 3rd June has gone a long way to prejudice and fetter the judgment of many Congress people. I would like to quote from page 92 of the report of the Joint

Committee. Mr. Deogirikar and Mr. Altekar, who were members of the Joint Committee, had tabled certain amendments for the immediate inclusion of Bombay in Maharashtra, and yet, this statement of the Prime Minister came in their way. You will permit me to read only a few lines from the report:

"At this stage Shri T. R. Deogirikar informed the Committee that he withdrew his opposition to Clause 8 for reasons stated in his letter to the Chairman which was read out by him to the Committee. The reasons as given by him were as follows:

"After this Bill was introduced in Parliament, our Prime Minister made a statement in Bombay on 3rd June, 1956 conveying his views about the future of Bombay. This statement has an important bearing on the provisions contained in clauses 8 and 9 of the Bill. The Chairman has kindly promised to make a suitable reference to this statement of the Prime Minister in the report of the Select Committee.

I realise the desirability of making suitable amendments in the provisions of these clauses not in the absence of our Prime Minister but press for them at a later stage when the Prime Minister will be here."

What does it show? It shows that at least majority of the Members were influenced by that statement. They feel that our Prime Minister has been committed to this, and, therefore, as loyal party men, they have no freedom to depart from it. I say with due respect that the announcement of the statement from Bombay—particularly from Bombay—was a great provocative and indiscreet act on the part of the Prime Minister; it also constitutes to some extent a breach of the privilege of the House, the sovereignty of the House and of the Joint Committee which the House appoints. These bodies

must be given, technically and academically at least, full freedom to come to their own conclusions. When the leader, who is respected so much by his party men and even by non-party men makes such a categorical declaration against Bombay, we are perfectly justified in coming to the conclusion that he too, along with the other Members of the Treasury Benches, bears some animus in his mind against the Maharashtrians, against which we are bound to protest.

**Shri Birendra Dutt (Tripura West):** Mr. Deputy-Speaker, so long we have been hearing about Bombay. As far as this Bill is concerned, I feel that in spite of the many glaring defects, this Bill nevertheless represents a victory of the people's movement. It has drawn attention particularly to Bombay, because of the glaring faults it has committed in regard to Maharashtra. I do not know whether I will be able to draw the attention of this House at this stage to some other matters also.

Looking at the Bill, as it has emerged out of the Joint Committee, I have been going through the provisions made in regard to Union territories. The original Bill recommended the keeping of the territories directly under the Chief Commissioners. But, this Bill has recommended that for some of the territories, the law-making body will be the Parliament. Ever since we have come to this Parliament, we have been raising the question about the introduction of Legislative Assemblies for Manipur and Tripura. We were told that we were not undemocratically governed, because this Parliament itself was the law-making body for Tripura and Manipur. I cannot understand what new change has been brought about. No reason has been given why in all these territories there should not be any democratic set-up. It is very difficult to convince by arguments in respect of the grant of a democratic set-up for these territories. Only two Members of the Joint Committee have rightly observed that these territories must have some democratic set up. From

our own experience of the rule by this Parliament, we can refer to some facts. In Tripura, the last four-and-a-half years of rule by this Parliament has not helped us by bringing any reform in the land laws. In Tripura, there is a land law which was enacted by the Maharaja 75 years ago. This law is still prevailing in the State of Tripura. There were no panchayats during the Maharaja's regime. Nor has this Parliament given us any panchayat. No district board, no elected municipality. All these were demanded by the people again and again. After we came to this Parliament, we submitted memoranda, put questions, gave notice of cut motions. What has happened? It has not been possible for the Members of this Parliament to deal with the matters of such States. I do not blame the Members of this Parliament. But, how can this state of affairs be allowed to continue if Parliament does not consider the position there? These are going to continue there for a long time; for ever. Because, in the proposed amendment of the Constitution, we find that articles 239 and 240 are to be amended in such a way that these territories will never have any Legislative Assembly. The provision for Legislative Assemblies in Part C States occurs only in these articles. These are going to be amended. Even in the future, these territories will not have any Legislative Assembly or democratic set-up.

In Tripura, practically, the judiciary is not functioning. There is no court which would defend the rights of the people. Some graduates are appointed as magistrates in sub-divisional courts and they do whatever they like. There is one Judicial Commissioner for Tripura and Manipur. He comes in rotation. Very few cases can be taken up by him. There is no machinery for the association of the people in making the law and in the judiciary. We asked for the introduction of panchayats. In the papers, in the Five Year Plan reports, in the Community Project reports, we find it is stated that the people must be associated and we find panchayats, municipali-

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ties and other bodies being set up. But, we have not got these institutions. When we ask for these things, we are told that the Chief Commissioner is formulating laws, these will be brought before this House and we will get all these things. We have not got anything during the last 4½ years. Tripura needs communications. Government have allotted sums. During the First Plan period, in respect of the development of internal and external communications, not more than 40 per cent of the amount allotted has been spent. Out of whatever has been spent,—I do not remember—may be about 71 per cent has been under the head 'pay and allowances'. etc. A big sum was stolen. The Engineer has been punished on account of corruption charges. This is what has been going on during the rule by the centre. Government have supplied some information regarding community projects. During the last five years, in the community project areas, the pay and allowances come to Rs. one lakh. For other purposes, the expenditure is Rs. 25,000. The sum allotted is about Rs. 7 lakhs. That amount is not spent there. No development activity is carried on there.

In a Delhi paper, *Hindustan Standard*, of the 20th of July, there is a report which says:

"It is gathered that during the month ending July 18 last, eight bodies were sent to the local hospital for post-mortem examination. All of these were cases of suicide and were from the Sadar sub-division. Most of the bodies were of women of whom three were below 22 years. All of them were refugees."

When we ask a question whether the Government verify any report in the press, it is not even contradicted. Wherever we go, we see that people are dying in the roads for want of food, clothing and shelter. No remedy can be had from the Centre. Rule in the name of Parliament is seen to seal the crimes of the administration

in these areas. Representatives from Manipur and Tripura have always been crying for some change, for some form of responsible Government. For a very long time we have been fighting through the State's People's Organisation. I had the opportunity of being a member of the States Peoples Organisation which was led by Shri Jawaharlal Nehru. From that time, we were told that the aspirations of the people of these States will be met. When this Parliament met, we came forward with a Private Member's Bill. When we tried to introduce this Bill, the Home Minister told us that he will himself bring a Bill and give us some form of democracy. Only the report of the S.R.C. is awaited. When the Manipur people began their struggle for responsible government, we were asked to wait till the report of the S.R.C. comes. Now, the report has come. When this Bill was introduced, the Home Minister said that Tripura has got one representative in the Council of States. This is the contribution of the S.R.C. in relation to Tripura and Manipur. We do not know whether the House will understand our position. I request the Members of this House to think over this issue. I only request that some form of democratic set-up be given to us. If anyone has experience of the Part C States of Manipur and Tripura administered by the Chief Commissioner, if anybody has gone there, he must have felt how badly the people are treated there. As I said at the beginning, this Bill represents the victory of the people's movement. I was expecting that the Members of the Joint Committee and the Government would at least concede the demand of the Part C States for having some democratic set-up in the internal administration. In this connection, I wish to refer to one thing. On the 22nd of this month, I asked a question here as to how many houses have been destroyed by the floods at Agartala. I was clearly told: "No, not a single house was destroyed." Yesterday when the Minister of Irrigation and Power gave a report about the floods, there

It is mentioned that almost all the small nuts of Agartala town have been destroyed. This is how Minister in Parliament behaves in relation to Tripura. If you are going to continue this sort of rule of Parliament over these Part C States, it is sure to react very badly. We do not visualise that during the Second Five Year Plan period the people are going to react badly or should react badly, but you are forcing us through hunger, privation and the denial of democratic and human rights into a position which will make some action which will be palatable for any one of us. So, before this Bill is finally passed, I request every Member of this House and Members of the Government to reconsider about the status of the territories.

4 P.M.

I do not object to the term "territory", but even if the term "territory" is maintained as it is, I should urge upon the Government to think and to declare plainly how they are intending to administer these territories.

Now, Delhi and Himachal Pradesh have Legislative Assemblies. Even these States are also going to be administered by an Administrator and there should not be, according to this Bill, any Legislative Assembly. How this retrograde step can be proposed at this stage, I cannot understand. I see in the press all other areas, where you are going to introduce this Administrator's regime anew, all the people along with those of Tripura and Manipur are very much agitated. If you do not do anything, if you do not declare clearly in this House before passing this Bill how you are going to introduce a democratic set-up, I do not know how the people will react. I demand that there should be the set-up of a Legislative Assembly. It may be smaller than in other States, but it will guarantee the association of the people of those States in the day-to-day administration.

We should not trust only those persons who are sent from the Centre as God-sent people. We are finding that

they are not faultless. All the more, as you have given them unlimited power to rule over us, they are doing so much crime. Practically, our feeling is this that the people of these areas will never accept such a sort of arrangement even if it is accepted by the House.

We are facing death. It is not any propaganda. You have yourself given the report. I have got so many death reports. We write to the Chief Commissioner, to the Home Minister, to every authority, and what do we get? From the Central Government we get a reply conveying their sympathies, and they say that something will be done. When we write to them, they say: "You go to the local authorities. We have written to them." When we go to them they do not even see us, neither the Chief Commissioner, nor even the advisers. You have appointed Congressmen as advisers. They are also not giving thought to the problem of our State.

Yesterday I had a report that at Kamalpur, an area where the tribal people live, rice is selling at Rs. 60 and so hundreds of people are pouring into Agartala town. The policy will be there to beat them and send them into the jungle. In Amarapur rice is selling at Rs. 50. When we ask a question they say rice is selling there at Rs. 16 but the people are not really getting even at Rs. 60. This is the sort of thing we are getting from this Parliament.

So, we demand, we urge upon the Government to enquire about the administration there if they like and verify whether the statements made by us here are correct or not, whether these things are happening in that State or not, whether the people of Tripura will be satisfied with this sort of arrangement. I think they have no ground to be satisfied. Even the Government knows it. The Home Minister gave an assurance at Agartala. When a deputation met him, the Prime Minister said: "I am thinking of evolving some formula by which the people of the State can be associated in this zone", but in the

[Shri Biren Dutt]

Bill there is no such provision. So, I hope before passing this Bill some provision will be made for a Legislative Assembly for all the territories that you are now going to create by this Bill.

**श्री चांदक (बैतूल) :** उपाध्यक्ष महोदय, आपने जो मुझे बोलने का अवसर दिया उसके सिए मैं आपका हृदय से आभारी हूँ।

जो यह बिल हाउस के सामने आया है मैं उसका स्वागत तो नहीं कर सकता लेकिन मैं उसका समर्पण करता हूँ। स्वागत इसलिए नहीं कर सकता कि मैं कुछ से ही इस विचार का जा कि आज इस बौके पर जब कि हम अन्य बड़े बड़े कामों में सभे हुए हैं और जब कि हमारे मूल्क में आधिक स्वराज्य अभी आने को है, हमें देश का विभाजन आवाज के आचार पर नहीं करना चाहिए। लेकिन जो कुछ आनंद में हुआ वह हमने देखा, आनंद का निर्माण हुआ। परिस्थिति बदलती गयी, सोनों का काफी प्रेषण (अनुरोध) रहा। इस कारण कमीशन (आयोग) बिठाना आवश्यक हो गया और कमीशन बैठा। कमीशन की रिपोर्ट आयी और उसके बाद भी मूल्क में जो बाक्यात हुए उन सब को हमने देखा। ऐसा मालूम होने लगा कि जो असंतोष इस कमीशन को बिठाने के पहले या कमीशन की रिपोर्ट आने के पहले हमारे मूल्क में जो उससे कुछ ज्यादा ही असंतोष बढ़ गया और आज हम देखते हैं कि देश में किसी भी जगह संतोष नजर नहीं आता। आज सब जगह असंतोष ही असंतोष नजर आता है। चाहे हम किसी भी शान्त की तरफ नजर डालें हमको असंतोष ही नजर आता है।

4.07 P. M.

[Pandit Thakur Das Bhargava in the Chair]

चाहे आप बम्बई की ओर देखें, चाहे बृजराज और महाराष्ट्र की ओर देखें, चाहे बंगल और विहार की ओर देखें, आप किसी भी शान्त की तरफ नजर डालें, हर जगह वह

असंतोष है कि जो चले नहीं जा। इस ग्रन्त को सेकर जो जो हुआ उसको हमने देखा और बुना। हमने वह भी देखा कि इस जाति के विचार को सेकर जिनसे हमारे सदियों के पुराने प्रेम, सद्भाव और सहकार्य के सम्बन्ध में उनसे वे सम्बन्ध जब भर में टूट गये और टूटते जाते हैं। हम जिनके साथ सदियों से रहते आये हैं आज इस ग्रन्त के कारण हम उनसे बोलना भी नहीं चाहते। आज हम एक दूसरे को अविश्वास की नियाह से देखते हैं। यह परिस्थिति ऐदा हो गयी है। इसलिए मैं इस बिल का स्वागत नहीं कर सकता। लेकिन मैं इसका समर्पण अवश्य करता हूँ क्योंकि वह सभारे देश के सोनों के विचार मंचन के परिणामस्वरूप अस्तित्व में आया है जिस प्रकार कि समृद्ध मंचन से बहुत से इन निकले वे और साथ साथ अमृत और विष भी निकले वे। इस बिल का परिणाम अमृत में होता है या विष में यह तो अविष्य ही बता सकता है।

जब जो चीज हमारे सामने आई है उसको मैं इस नियाह से देखता हूँ कि या तो इसे स्वीकृत कर दिया जाये या इसे स्वीकार कर दिया जाये। मेरे स्वाल से दोनों में कुछ न कुछ बुराइयां हैं, तब उनमें से जो कम बुराई की चीज है उसे स्वीकार करना चाहिए, वह मेरा दिल कहता है। इसलिए मैं कहता हूँ कि जब इतने विचार मंचन के बाद यह बिल हमारे हाउस के सामने आया है तब इसे आज की परिस्थिति में स्वीकार कर लेना चाहिए और इसलिए मैं इस बिल का समर्पण करता हूँ।

समाप्ति महोदय, इस स्पष्टीकरण के बाद कुछ दूसरी बातों की तरफ मुझे आपका आनंद आकर्षित करना है। शान्तों का विश्वास हुआ उसमें नायपुर प्रदेश के चार जिले नायपुर, बंडारा, चांदा और बर्बा, वह चार जिले मध्यप्रदेश से अलग कर दिये गये और महाराष्ट्र के साथ जोड़ दिये गये। बस्तुतः

इसका इतिहास यह है कि इन बार किसी का सम्बन्ध कभी भी महाराष्ट्र के साथ नहीं रहा था और जोड़ते समय एस० आर० सी० कमिशन ने उसकी ओर कोई व्यान नहीं दिया और यह कहा गया कि इसको हम बिहार से भलग नहीं रख सकते। बास्तव में यह बोंडवाना प्रदेश वा उनमें हर जगह गोंडों का राज्य था और सदियों से महाराष्ट्र के साथ कोई सम्बन्ध किसी प्रकार का नहीं था। लेकिन जब जोड़ दिया गया तो हम उसे मंजूर करते हैं। बास्तव में वहां न जावा का जगड़ा था और न किसी और बात का जगड़ा था। १५०-२०० बचों से पूरा मध्य प्रदेश एक साथ में रहता आया था और कोई किसी प्रकार का जगड़ा नहीं था। लेकिन महाराष्ट्र के साथ यह हमारे बार जिसे जोड़ दिये गये। केवल महाराष्ट्र बासों को लूप करने के लिये। मेरे ख्याल से यह उचित नहीं हुआ, उसकी तरफ ज्यादा व्यान देना चाहिए था। लेकिन अब जो कुछ हो गया है मैं उसे स्वीकार कर लेना चाहता हूँ। अब यहां इतने सारे विचार मंचन के बाद, एक कमिशन, दूसरा कमिशन और तीसरा कमिशन, तीन बार कमिशन बैठा और चौथी बार उसके ऊपर कई बार विचार विमर्श होने के पश्चात् यह बिल पाया है, सेलेक्ट कमेटी ने भी इसे स्वीकार किया लेकिन मैं इस हाउस में देखता हूँ, कि बम्बई के प्रस्तुत को लेकर हमारे महाराष्ट्र के कुछ दोस्तों के दिल में काफी उपता है। मैं भी उसी एरिया (क्षेत्र) से आता हूँ। नागपुर अब महाराष्ट्र में जानिल कर दिया गया है इसलिए नागपुर महाराष्ट्र का बंग है। मैं महाराष्ट्र का रहने वाला हूँ और लगभग १५०-१७५ बचों से हमारा और हमारे पूर्वजों का सम्बन्ध महाराष्ट्र के साथ बानी नागपुर के साथ रहा और मेरा यह ३६ बचों का सार्वजनिक जीवन महाराष्ट्र के इन दोस्तों के साथ बीता है लेकिन आज हाउस में जो बात मैं देखता हूँ और हर तरफ से एक आवाज आती है और मैं इस बात को भानता हूँ कि महाराष्ट्र के दोस्तों के बिसों में बम्बई के प्रति एक तीव्र जावना है और होना स्वाभाविक है। जैसा कि

इस हाउस में कहा जाता है कि बर्वेर बम्बई के महाराष्ट्र का बनना बर्वेर तिर बालं बढ़ के बनने के सबान होना और मूले उससे इकार नहीं है। लेकिन बदि बम्बई के इतिहास और बम्बई की लब चीजों को बदि हम अपनी नजरों के सामने रखते हो ऐसा प्रतीत होता है कि बम्बई, महाराष्ट्र और गुजरात दोनों के लिए तिर का काम करता है, यह नहीं कि अकेले महाराष्ट्र के लिए ही ऐसा हो और इसीलिए यह एक बड़ा पैचीदा सबाल रहा, हमेशा एक उत्तमन का सबाल रहा और यही बम्बई है कि तीनों बार तीनों कमिशनों ने और आखिरी बार सेलेक्ट कमेटी ने भी बम्बई के बारे में एक निर्णय दिया। तीनों कमिशनों का निर्णय या कि बम्बई कभी बुनिसिम्बल (एक भाषा भाषी) प्रान्त में नहीं जोड़ना चाहिए और इसी तरह से हमेशा बम्बई का जावदा गुजरात और महाराष्ट्र दोनों को मिलता रहे, इसीलिए बाइसिम्बल प्रान्त की रचना की। अब जो कुछ बम्बई के सम्बन्ध में निर्णय हुआ है, मेरी अपनी निजी सम्मति में आज की परिस्थिति में इससे बाहर दूसरा कोई निर्णय नहीं हो सकता था और इसीलिए इस तरह का निर्णय किया गया।

यह कहा जाता है कि तीनों कमिशनों ने अन्याय किया, सेलेक्ट कमेटी ने अन्याय किया और पंडित जवाहरलाल नेहरू ने भी अन्याय किया कि बम्बई को महाराष्ट्र के साथ नहीं मिलाया। मैं इस बात को भानने के लिए तैयार नहीं। मेरा विश्वास है कि इस भूल्क के अन्दर सब से बड़ा डेमोक्रैट (लोकतन्त्रवादी) बदि कोई हो सकता है, जिसका कि डेमोक्रेशन (लोकतन्त्र) पर सबसे अधिक विश्वास हो या डेमोक्रैटिक तरीके से जो अधिक से अधिक चलना चाहते हों, तो वे अधिक हमारे पंडित जवाहरलाल नेहरू हैं और यह कहना कि सब सोगों ने अन्याय किया, यह चीज मेरी समझ में नहीं आती है। हो सकता है कि वह चीज अलगरती हो लेकिन अन्याय और भाव की परिभाषा करना बड़ी मुश्किल बात है। सबाल एंबेलॉट जस्टिस (अन्याय न्याय) का नहीं है

## (भी चांडक)

बल्कि यह सवाल कम्प्रेटिव जस्टिस (तुलनात्मक न्याय) का है। एक के साथ हम न्याय करें तो कम से कम दूसरे के साथ अन्याय तो नहीं करना चाहिए और जब बम्बई में रहने वाले महाराष्ट्रियन मिशन या महाराष्ट्र के लोग और बम्बई के दूसरे लोग जिनका कि सम्बन्ध है, गुजराती और महाराष्ट्री यदि दोनों आपम में एक दूसरे से मिल कर नहीं रहना चाहते तो मैं समझता हूँ कि वर के दुर्जुंग का यही कर्तव्य होता है कि जो इस्टेट इस तरह बांटी नहीं जा सकती उसको अपने पास रखें और दोनों को उसका फायदा मिले। मैं नहीं सोचता कि इसमें किस प्रकार का अन्याय हुआ है। आखिर बम्बई महाराष्ट्र में यदि नहीं है तो किसी दूसरे शान्त को भी तो उसे नहीं दिया गया है और आज भी गुजरात और महाराष्ट्र दोनों उससे फायदा उठा सकते हैं। और किर सवाल क्या है? सवाल यह है कि पांच साल के लिए वह मेंडली एडमिनिस्ट्रेटिव (केन्द्र द्वारा प्रशासित) रखता गया है तो इसमें क्या बुराई हो गई, यह मेरी समझ में नहीं प्राप्ता। यहां मैंने बम्बई को महाराष्ट्र में मिलाने के लिए वहे झोरशोर के साथ रखकर गये आर्मेंट्स (तक) सुनें, काका साहब के आर्मेंट्स (तक) सुनें। उन पर मुझे अदा है और वह हमारे नेता है और इसी तरह देशपांडे को भी सुना, उन्होंने भी बहुत काफी जोर से बम्बई को महाराष्ट्र में मिलाने की मांग को रखता लेकिन मैं उनकी दलीलों को नहीं समझ सका। बात चाहे जोर से कही जाये या थीरे से कही जाये उससे कोई कर्तव्य नहीं पड़ता है। जो आर्मेंट्स पेश किये गये उनमें कोई नवीनता की बात नहीं थी और अधिक जोर से कहने से लोगों के दिलों पर कुछ ज्वाया असर होता है, कम से कम यह मैं नहीं मानता। बात जब ठीक होती, योग्य होती और समवानकूल होती तभी लोगों के दिलों पर उसका असर हो सकता है और पांच साल के बाद मैं भी लोकतंत्रात्मक पद्धति के उपरिए ही बम्बई का निर्भय होने वाला है किर उसमें क्या आपत्ति है, यह मेरी समझ

में नहीं प्राप्ता है। महाराष्ट्र में भी मुझे मानूष है कि हमारी विदर्भ प्रदेश कांडेस कमेटी और नागपुर प्रदेश कांडेस कमेटी ने यहां कि ७६ साल की आवादी है, यहां पंडित नेहरू के निर्णय को संवंशमति से स्वीकार किया है और उसका स्वागत किया है.....

**बी चांडक द्वारा पाइल (चाहमदनगर उत्तर):**  
सब ने नहीं किया है।

**बी चांडक :** दोनों कांडेस कमेटियों ने संवंशमति से स्वीकार किया है, मह मैं जानता हूँ और अधिकृत इस से जानता हूँ क्योंकि मैं नागपुर की बीटिंग में हाजिर था। मैंने यह भी अखबार में देखा कि जो बम्बई के नेता हैं, भी हिरे, उनका स्टेटमेंट अग्री हाल में निकला है, उन हिरे साहब ने भी पंडित जवाहरलाल नेहरू के निर्णय को मान्य किया है और जो कुछ निर्णय है वह आज की परिस्थिति में योग्य निर्णय है, ऐसा उन्होंने कहा है। ऐसी हालत में मेरी महाराष्ट्र के लियों ने बहुत नम्रतापूर्वक अपील है कि जो निर्णय हो गया है उस को वे मान लें। यदि वह यही कहते रहेंगे कि उन के ऊपर अन्याय ही अन्याय होता रहा, तो इस का सीधा मतलब वह होता है कि जब तक उन लोगों के न्याय की परिवारा को न मान लिया जाये, जब तक उन की इच्छानुसार न्याय नहीं होता है तब तक उन के लिये सब जगह अन्याय ही होता है। इस चीज का मान लेना कोई उचित बात नहीं है। इसलिये मेरी नम्रतापूर्वक अपील है कि कम से कम पांच साल के लिये वे इस निर्णय को मान लें और बम्बई में संद्राव पैदा करें। हमें विश्वास है कि यदि इस प्रकार का संद्राव पैदा किया गया तो पांच साल के बाद बम्बई महाराष्ट्र में अवश्य आयेगा। आज सब से बड़ी आवश्यकता बम्बई के लिये यह है कि यहां संद्राव पैदा किया जाये।

इस विवेक पर चर्चा होने के समय हमारे कुछ मित्रों ने, मैंने कि उमारे जातकर साहब

है, कुछ एपेंडेंट (संक्षेपन) दिये हैं। उसी प्रकार से भी क० जी० देशमुख भी बोले और उन्होंने बांधर एरिया के बारे में बताया और फिसहाल नायपुर और बिदर्म से लगी हुई मध्य प्रदेश की सीमा की दो तीन तहसीलों का जिक किया, मुल्ताई, सौसर, भैसदई आदि। मैं कहना चाहता हूं कि जो किंगर्स उन के सम्बन्ध में दिये गये हैं, वे अब फैलाने वाले हैं। मैं जानना चाहता हूं कि इन तहसीलों में मराठी भाषियों की संख्या काफी है तथापि उतनी नहीं कि जिसका जिक इन लोगों ने किया है। मैं भी उन्हीं तहसीलों से माता हूं, सौसर और मुल्ताई मेरी कांस्टीटुएंसी की तहसील हैं। मेरे पास एक किताब है जिस में से कुछ किंगर्स (धांकड़े) मैं आप के सामने रख रहा हूं, और वह किंगर्स संयुक्त महाराष्ट्र समिति की ओर से ही सम्पाई किये गये हैं। आप देखेंगे कि जिस तहसील सौसर का जिक किया गया है वहां मराठी भाषियों की संख्या ४८ परसेंट है, जैसे ही भैसदई मेराठी लोगों की संख्या २२ परसेंट है और मुल्ताई में कुल १६ परसेंट है। मुल्ताई तहसील में एक भी मराठी स्कूल नहीं है, बरसों से मुल्ताई और सौसर दोनों तहसीलें मध्य प्रदेश के साथ रहीं और वहां का सारा कामकाज हिन्दी में या पुरानी उर्दू भाषा में होता रहा है। मेरी अर्ज यह है कि इन तहसीलों के बारे में सारा मामला तय हो चुका है, अब उसको किर से उठाना उचित नहीं है। जिस प्रकार से इंदौर और ग्वालियर बैंगर में महाराष्ट्री लोग हैं और लालों की संख्या में हैं, वे आपस में चुल भिल गये हैं, उसी प्रकार से वहां के लोग भी उनके साथ चुल भिल गये हैं। वहां की जनपद सभाओं और भाषा पंचायतों ने सर्वसम्मति से यह प्रस्ताव किया कि वे वहां पर ही रहना चाहती हैं। उन की किसी प्रकार की कोई डिमांड नहीं है, अब इस डिमांड (मांग) को लड़ा कर के एक नया अभेला पैदा करना और कटूता पैदा करना कोई उचित बात नहीं

वहां माइनारिटीज (अल्प संख्यक) और सेफ्यार्ड्स (परिवार) के बारे में बहुत सी

बातें कही गईं, मैं उन को सुनता रहा। हमारा यह मूल्क वहां कि सैकड़ों जातियां हमारों बोलियां और सैकड़ों पंच हैं। मेरे छाताल से तो हमारा यह मूल्क ही माइनारिटीज का मूल्क है आज तक कई प्रकार की माइनारिटीज रहीं। अब एस० आर० सी० की रिपोर्ट के पश्चात् भाषा की माइनारिटी एक नई जीव पैदा होने वाली है। मैं इसके बारे में जाना नहीं कहना चाहता क्योंकि हर प्रान्त में, हर अपह दो भाषाओं के लोग रहते हैं। भाषा किसी भी प्रकार से प्रान्त की रचना हो, हम इस बात को वहीं मान सकते कि कोई प्रान्त एक ही भाषा का प्रान्त हो सकता है। वहां पर दो भाषाओं या तीन भाषाओं के लोग रहने वाले हैं। लेकिन माइनारिटीज के सम्बन्ध में, जो कुछ हमारी संयुक्त समिति ने कहा है, जो कुछ एस० आर० सी० ने अपनी सिफारिश की है, उन से जागे बढ़कर कोई जात बाकी रह जाती है ऐसा मैं नहीं मानता। कोई भी प्रदेश अपनी माइनारिटीज को नालूक कर के वहां ठीक तरह से अपना कारबार नहीं बला सकता। इस लिये जो कुछ सेफ्यार्ड्स (परिवार) एस० आर० सी० (राज्य पुनर्गठन भायोग) ने रिकमेंड किये हैं और जो कुछ संयुक्त समिति की रिपोर्ट में रिकमेंड (सिफारिश) किया गया है वह काफी योग्य और उचित है, उसे और ज्यादा तूल देना और हर जगह कटूता पैदा करना कोई अच्छी बात नहीं होगी। इस के लिये इस विधेयक में काफी प्राविजन (उपबन्ध) है और और ज्यादा किसी बात की आवश्यकता नहीं है।

प्रध्यक्ष महोदय—कहना तो काफी था लेकिन—अब चूंकि मेरा समय समाप्त हो गया है, इस लिये मैं अपना भाषण यहीं जात्म करता हूं।

Pandit M. B. Bhargava (Ajmer South): Mr. Chairman, Sir. we have been discussing the S.R.C. Report for a pretty long time in the country, and in spite of what has been argued with

[Pandit M. B. Bhargava]

eloquent advocacy by the protagonists of these linguistic States, I must say—and I have no doubt in my mind—that the verdict of history will be that they are the greatest disruptors of the security and unity of India.

An Hon. Member: Question.

Pandit M. B. Bhargava: Whatever may be the views of old Congress leaders in respect of the formation of linguistic provinces at the time when the country was involved in a life and death struggle for the emancipation of the country from thralldom and slavery under foreign rule, the views of Congress leaders after the attainment of freedom were bound to undergo, and have in fact, undergone, a change for the better. The Dar Commission Report and the J.V.P. Report clearly indicated that reorganisation of States purely and absolutely on the linguistic basis is only a medieval slogan and a medieval conception.

The formation of Andhra, which, I respectfully submit, was formed under the shadow of the great tragedy of a patriot—it emerged suddenly not as the deliberate result of the consideration of this question on a national level but under the shadow of a tragedy—was the precursor of this linguistic fanaticism which we are seeing for some time in the country, and the exuberance of which has come to the forefront after the publication of the S.R.C. Report. But if we analyse this Report, we find that even the distinguished personnel of this distinguished body refused to accept the theory of one State, one language. In fact, though the argument was refuted, the irony of fate is that their ultimate recommendations are mainly based upon the formation of States on a purely linguistic basis. The only exception made is in the case of the bilingual composite State of Bombay and Punjab. We have seen that the present Bill, as it has emerged out of the Joint Committee, has gone back upon those recommendations of the

S.R.C.—whatever may be the reasons, that is a different matter—with the result that the composite State of Bombay is now to be replaced by a bleak Maharashtra, by a Mahagujer-rat and a tiny city State of Bombay. The recommendation as to Punjab has also not been accepted by the Joint Committee and whatever is envisaged by this Bill is a truncated Punjab.

It has been argued by the advocates and protagonists of these linguistic States that everything will cool down after these passions have died down. We have seen—and there have been arguments about it—that the logical consequence of the formation of States on a linguistic basis is the question of the protection and safeguards to the linguistic minorities. Whatever may be said in favour of the linguistic States, any dissentient voice, at this stage, will be but a cry in the wilderness. But, still, it is my honest conviction that the virus of communalism injected into the body politic of the country, by the acceptance by our leaders of the Congress in the 1916 session, of the communal electorates, ultimately caused the vivisection of the motherland and the formation of two sovereign States of Pakistan and India. This poison of linguistic fanaticism which is now being injected and which, as a result of the acceptance of this Bill, will permeate the entire body politic of the country, I have no doubt, will create a great trouble for us in the future. I know it is difficult to stay out and to cry halt at this stage. But it requires the indomitable will and the dauntless courage of the Mahatma to say halt to this linguistic fanaticism. If this cannot be done and if it is said that it is too late, it is never too late to mend a blunder. But, if that cannot be done, how can we protect the security and unity of India and what is the guarantee that this cry of protection of the rights of minorities, as a result of the creation of these linguistic States, will not lead to the same results as past experience of communal minorities has proved? The

cry of safeguards for the minorities on a cultural and educational level will be extended to the representation of the minorities in the Legislature and the services. The cry, though it may be subdued in tone, is already there and nobody who has the interest of the country at heart and whole is an ardent nationalist can look with equanimity at this. We did attain freedom after a struggle for 60 years and that struggle is not yet over. Our struggle against a foreign power has come to an end: but the struggle against poverty, the struggle against squalor, the struggle against disease and our struggle against the disparity in income is still there. Having accepted the goal of the establishment of a socialist pattern of society, we have to pool all our energies and this question of the formation of linguistic States is most untimely and inopportune. It has already diverted the energies of the nation to the extremely low level of linguistic fanaticism with the result that a new problem is confronting us and we have to question seriously, 'Are we really a nation?'. The claim has been advanced in a bitter tone, with passion and on a mean level that this patch of territory must be included in the State of Bihar or this must go to the State of Bengal or that Bombay is the city belonging to the State of Maharashtra or to the State of Gujarat. But the preeminent question that must be before every nationalist is whether it be a territory here in the State of Bihar or in the State of Bengal or in the city of Bombay, it is preeminently of India and not at all of the linguistic State or group and it is on this national level that we have to consider these questions.

Our common allegiance to the magnificent Constitution guarantees common citizenship and common rights to every individual whether he belongs to any linguistic State or resides in a particular State. A man residing in the southernmost corner of India has a right to seek election to Parliament from any part of India. Is this conception that a particular

territory must belong to a particular State consistent with this right of common citizenship which is guaranteed to every citizen of India under our splendid Constitution? Therefore, my submission is that the entire debate that has taken place in this august House, which is supposed to represent choicest of intellects of the country, must be an eye-opener to every person who has the best of the country at heart. The debates in this House, on the three occasions when the question of State reorganisation was discussed, are reminiscent of a time when a part of this House was occupied by the Muslim League members of Mr. Jinnah. Consequently, it is time for us to take stock of the situation and to accept, if it is inevitable, the recommendations of the Joint Committee which represents the collective and deliberate wisdom of a large number of the distinguished Members of this House.

After these general observations, I have to make some remarks about the integration of the State of Ajmer with Rajasthan. I have, on previous occasions, drawn the attention of the House as also of the hon. Minister of Home Affairs that the integration of Ajmer with Rajasthan has to be made only if the interests and the importance of the State of Ajmer are safeguarded in the future set-up of the reorganised Rajasthan. The State of Ajmer has been kept apart from its natural moorings for centuries, not because the people of Ajmer wanted it but because it suited the interests of the Government at the Centre. For a time the last Indian Emperor Prithvi Raj made Ajmer the capital of his empire in preference to Delhi, and thereafter during the Moghul, the Mahratta and the British period, Ajmer has been occupying a pre-eminent position and determining and shaping the course of events in all the neighbouring and surrounding areas of Rajasthan. It is not because of any favouritism to Ajmer but because of its natural, elevated position that it has been responsible for

[Pandit M. B. Bhargava]

the decisive role it has played throughout its history. During the period 1948-49, the union of Rajasthan was in the process of formation and then we, the people of Ajmer, from the top of our voice raised this cry, namely that the integration of Ajmer with Rajasthan should be simultaneous with the other States of Rajasthan and it should be made, on account of its central and elevated position, the capital of the new Rajasthan. That was not the cry of Ajmer only. The view of the people of Rajasthan was expressed in the then Rajasthan Provincial Congress Committee that there might be a simultaneous integration of Ajmer, with Ajmer as the capital of the new Rajasthan. At that time, the hon. Home Minister and the Government of India on grounds of political expediency turned down this request, with the result that the State of Rajasthan was formed leaving Ajmer as an enclave of bureaucratic regime. Thereafter we fought for the democratisation of its set-up and got it after struggle, but now has come question of merger.

At this stage we are asked to approach the Rajasthan leaders in respect of the location of the capital. The Rajasthan leaders have shown their adamant and unsympathetic attitude. At the last conference which the representatives of Ajmer had with the leaders of Rajasthan, those leaders refused to consider the question on its merits and turned down our request even for the appointment of an impartial commission to examine the question of capital. Our claim is that if from every point of view, from the point of view of suitability, easy accessibility, from every part of Rajasthan, its central and elevated position, its salubrious climate, it deserves to be the capital of Rajasthan then and then only it should be located there. But they have turned down our request and are not prepared to reopen or reexamine the question. Our request that the matter may be left to the decision of the High Command has also been

turned down. Then what remains? The Central Government's political expediency suited it not to integrate it with Rajasthan with the result that it has been deprived of its rightful and honoured place which it deserved in the State of Rajasthan. Why should not the Central Government step in, exert its influence and persuade the leaders of Rajasthan to accept the justice of the case?

There is clause 52, which I welcome in the new Bill. Under this clause it will be open to the President to decide the suitable place for the location of the seat of the High Court. If for certain reasons the question of the capital cannot be immediately decided and has to be deferred for some time, our demand was that, on account of its central position, historical, geographical, cultural, national and even international importance, the High Court of Rajasthan should be located there. But even that request has fallen on deaf ears. I can only press upon the hon. Minister to do justice to Ajmer, because it was on account of the attitude of the Central Government that it was not integrated in 1948-49, with the result that it was deprived of its rightful and honoured place. If that was so, at least, while determining the question of the location of the seat of the judiciary or the High Court, Ajmer has a claim and that claim has to be recognised. There is no reason why this moderate demand should not be sympathetically considered and steps be taken to implement it.

Shri Sarangdhar Das (Dhenkanal—West Cuttack): I am very much surprised and even pained to hear so much about linguistic fanaticism and linguistic fury. Those from Bombay have used these phrases and others have imitated them. May I remind them that in Bombay City there may be a gathering of a Bengali, a Tamilian, a Telugu-speaking man, a Punjabi and a Gujarati-speaking man and they will be talking in English, in very good English. But when another Gujarati-speaking man appears there, will Shri

Shah assure me that he will talk to his friend in English or will he say—

Kemchho Muljeebhai ghane barasche?

I do not blame the Gujaratis for this. It so happens that with our 14 official languages it is a fact that in a cosmopolitan assembly, when we find another man speaking our language, we revert to our mother-tongue. That is where the two hearts commune with each other. A time will come when Hindi will become popular all over India and we may forget to speak in our own mother-tongue when we are in a cosmopolitan company. That is the custom in polished Euro-American societies.

So, it is futile for anyone to say that there is language fanaticism or language fury. If this linguistic business has come, we must see how it came. There was a time somewhere about 1949-50 when everyone thought that perhaps for ten to fifteen years this linguistic redistribution of provinces will not come, that the Prime Minister himself was adamant and was not going to yield to the linguistic demands. But something happened in Andhra. One of their leaders fasted upto death. Even the day before his death, the Prime Minister did not want to yield. But, after his death and after some civil commotion, the Prime Minister himself surrendered to linguistic demands and created the Andhra State and appointed the S.R.C. It is natural that those, who had been thinking of linguistic provinces speaking the same language, for the last 30-35 years, should take this up. The Congress Party itself created linguistic units even in one administrative province and there were two or three Congress committees as there were two or three languages. The desires and the emotions of the people of the different States were heightened, and there were enthused over the establishment of the Commission and they gave their memoranda. Enquiries were made. In some cases, according to the report of the Commission and the Bill that is before us, some new

States have been carved out with one language as far as possible. To go back and say that bilingual and trilingual States are necessary is absolutely going backwards. I want to remind the House that in the 19th century there was such a province—Bengal, Bihar, Assam and Orissa and parts of Bhonsle's Nagpur. It was one but their hearts did not become one. Then, they were bifurcated once in the 19th century, again in the second decade of this century and again in the third decade of this century. Four different States came out of that area.

It is wrong to think that we stand for unilingual States simply because of language. It so happens that of people belonging to particular languages or States, the majority is more dominating while the minority or less-advanced people do not get any chance of advancement. This had happened in the 19th century when Bengal monopolised everything in Calcutta. Patna and Cuttack were neglected. Then, again when Bihar and Orissa were combined in one province, Bihar dominated. Every development that was done, was done in Bihar and not in Orissa. These are things of the past. When we separated from Bihar or from old Bengal, we had no ill-will against the Bengalis or Biharis. As a matter of fact, many of the people in Orissa speak the Bengali language and admire and love it. Similarly, we also love Biharis. I have lived in Bihar many times myself. When Orissa wants something from Bihar or Madhya Pradesh or Bengal wants something from Bihar, certain factors should be taken into consideration. We should see the past history; how those areas came to be attached to different provinces, how the people speak Bengali or Oriya language, how they happened to become a minority in that province, etc. The moment we speak about certain parts of Bihar, our Bihari friends get excited and say that somebody is going to take something away.

From this point of view, the S.R.C. failed to do justice to certain areas and Orissa's claim is one of them. The Orissa Government and other public bodies and individuals submitted

[Shri Saranaghar Das]

memoranda to the Commission—volumes of them. But, I do not believe that the Commission had the time to read them because they dismissed the case of Orissa in a cavalier fashion saying that such and such areas have been given to Bengal if any part of Seraikella subdivision is given to Orissa, then, Dhalbhum will become separated and there will be no physical connection between Bihar and Dhalbhum. Therefore, Orissa's case cannot be considered.

When I speak about Singhbhum district Sadr and Seraikella sub-divisions, I speak not only for the Oriya-speaking people who are the biggest majority among the non-adivasis, but mainly for the Hos. They are a tribe who have been migrating during the last half century or so from Chhota Nagpur Plateau into the Singhbhum district. Lately, land is not available there and with the increase in their population, they have been migrating to districts in Orissa. During the last decade they have gone into the interior of Orissa. Why do they go to Orissa and not to the interior parts of Bihar? In Singhbhum itself, you will find that in a village where the House are living, there are some Oriya people—carpenters, blacksmiths, weavers, etc. They speak Oriya language as there is affinity between the two although one belongs to a tract while the other belongs to a tribe. That is why they go to Orissa. They are welcomed there. Lands are available and they get lands and live happily there. They have their representatives in the Bihar Assembly and out of twelve members, seven have expressed their desire to go to Orissa. Many of their mankis, munis and headman have sent in petitions to the Prime Minister, Home Minister and the S.R.C. but these had never been considered simply because the Prime Minister is afraid of certain things. If any more territory is disturbed in Bihar there will be trouble. He is afraid of the trouble. The Chief Minister of Bihar says that he will let

go not an inch of soil out of Bihar. Somebody else said that if any body dared to take any bit of land, rivers of blood will flow. I am thoroughly convinced that the S.R.C. and the Government are afraid of this intimidation.

5 P.M.

I would appeal to the Members from Bihar who are here against whom I have no ill-will and never will have any ill-will, whether this portion goes to Orissa or not, to look at these things dispassionately. I appeal to them to look at it dispassionately. The two ex-States of Seraikella and Kharsawan, against the Rajahs of which I myself fought in 1946-47, were under the Chhota-Nagpur Agency until about 1916 because of administrative convenience. Then they were taken to Orissa Agency and at that time the Lieutenant-Governor, another English gentleman who was a Councillor and also a Bihari gentleman—I forget his name now—all agreed that they should go to Orissa. For years, for about a quarter of a century, the Political Department's annual memorandum had been listing these two States along with other States as Orissa States. Something happened when they were merged into Orissa. The Bihari leaders, not only in Bihar but here in Delhi also, hatched a conspiracy to make it hot for Orissa Government to stay there. A time came when, although the Bavdekar Tribunal was appointed to determine the wishes of the people, before he came to make his enquiries the situation became so tense that the Prime Minister and Sardar Vallabhbhai Patel at that time thought that it was very unseemly for two Congress Governments to fight against each other. They found one thing, that there was no contiguity of these two States with Orissa, because Mayurbhanj had not been merged into Orissa and it had remained independent during that year, 1948. Thereafter, when Mayurbhanj did integrate into Orissa there was no reason for these two States at least to remain away from Orissa. The people in Seraikella and Kharsawan have been agitat-

ing over it and have been demanding the amalgamation of the States with Orissa.

But the case of Orissa has gone by default, because both the Government of Orissa and we ourselves who represent Orissa here have a very weak voice. We cannot intimidate. We cannot do anything to apply pressure.

An Hon. Member: What about Puri?

Shri Sarangdhar Das: My friend wants to know about Puri. If the Government would initiate a judicial enquiry they would find what was at the bottom of Puri. It was not the people who went mad, it was because the officials and the police fired and then ran away. The people then took the law into their own hands. That is human nature; you and I would do it. That apart, I know all about the movement that was started in Orissa. I was not myself connected with it. I know from the outside that it was started by the students and it was a spontaneous outburst against injustice done to Orissa. Later on, when the Orissa Government yielded to pressure from Delhi, the movement was against both the Government of India and the Government of Orissa.

Therefore, it is wrong to say that because something happened in Puri, injustice must be done to the whole of Orissa, to 1½ crores of people. It is not the right way of tackling this thing and unless the border dispute, wherever there is some injustice, are rectified and settled, then you will have frustration and resentment in different parts of the country. That would be brewing for a long time and I do not believe the Five-Year Plan that you are launching will have the co-operation that it deserves.

Sir, I find you do not want to allow me any more time. I simply want to say that I endorse the inclusion of Bombay in Maharashtra. From what I saw yesterday I know the Maharashtraian people, who are the sons and daughters of the descendants of Shivaji and Bal Gangadhar Tilak, will not take this insult lying down. If you do not

include Bombay in Maharashtra forthwith, you are storing trouble for the future.

Last of all, Sir, I want to say that the interests of minorities must be statutorily safeguarded either by a Board or by a Commissioner who will be responsible to the President and whose report will come to the Parliament.

Shri N. R. Missiswamy (Wardiwash): Mr. Chairman, I have to sing a different tune altogether. The reason is on question of principle I am opposed to this reorganisation of States. The reorganisation of States has been in a way agitated over for a very long time, but for various reasons the Prime Minister was not for carving out any State on the basis of linguism. Sir, I should say that this States Reorganisation Bill is an unfortunate Bill in the sense that it has created tremors in one State, earthquakes in other States and, as a matter of fact, indifference in some other States. I say 'tremors' in the sense that so far as border areas are concerned some people want that they should be included in one area while others have been agitating for their inclusion in some other area. I say 'earthquakes' in the sense that we have altogether liquidated the multilingual, State of Hyderabad. I say 'indifference' because so far as U.P. is concerned, it is not affected and so it is safe.

Sir, I visualise some gloomy things so far as for India is concerned in case this Bill is implemented. We have gone through a good deal of our journey in pushing this Bill to a stage from where it is not possible to retrace, but I can insist, Sir, that this Bill should be deferred for some time, say for a period of 10 or 15 years, because we have got the Five-Year Plan ahead and we have to seek the assistance and co-operation of the people of all areas. We have got to get the mandate of the people so that they may give proper thought whether the States have to be reorganised in the fashion in which it has been done.

Sir, with a view to push this Bill through, certain other stages in some

[Shri N. R. Muniswamy]

other aspects have also to be gone through. With a view to make this Bill easily passable we have to seek the amendment of article 3 of the Constitution. I am narrating these things only with a view to justify my reason that this Bill should be deferred and you all will be pleased to listen to me about some of the incidents which I would like to bring before you so that you may see with what force I am insisting upon this postponement.

When this article 3 was sought to be amended by a separate Constitution (Amendment) Bill it was thrown out—everybody is aware of it—for want of majority. Again in the same session after a period of 10 or 15 days another Bill of the same type with slight variations was sought to be introduced and then objections were taken. The then Speaker—since deceased—wanted a day more for giving his ruling on that aspect. The next day, you all will remember, an hon. Member moved a motion with a view to suspend certain rules of the Rules of Procedure with a view to allow this Bill to be passed. So, that was the second stage when that Bill was passed to allow this Bill to be pushed through all the stages without hindrance.

The third stage is this. One might perhaps laugh at me when I say it. This Bill was introduced by the Home Minister when there was a solar eclipse. Ordinarily, for the Hindus, a thing that is done on the day when a solar eclipse occurs is bound to result in disaster later on, though not on the same day. So, that is the third obstacle in the way of the Bill.

There is also another aspect—the fourth aspect. When the Prime Minister wanted to intervene and when he suggested the formation of the zones and the zonal councils, unfortunately, electricity failed and he had to raise his voice, say, for about ten

minutes, and thereafter the supply of electricity was restored. These are the signs which I believe are not good, and I believe these are not good omens for the successful termination of this Bill. Thus, there is some gloom hanging over us and we have to imagine what is going to happen when this Bill is implemented. That is why I say that though we have discussed this Bill half-way through, this Bill should be postponed for a certain period and be taken up again when emotions would have calmed down and a better atmosphere might prevail. In view of these four reasons, rather the four incidents which I have cited, I would request the Home Minister to think thrice before he implements this Bill. I have no objection to postpone the Bill though the Bill has passed through very many stages, in this House and the other House. I want that the President should suspend his assent to this Bill for some time, for the good reasons that I have given.

Now, let me come to the provisions of the Bill. I find that the zones and zonal councils have been mentioned in Part III of the Bill. I should say that Part III need not have been put in at all, because I find that article 263 of the Constitution provides for co-ordination between States through such councils. I may be permitted to read article 263 of the Constitution which runs as follows:

"263. If at any time it appears to the President that the public interests would be served by the establishment of a Council charged with the duty of—

(a) inquiring into and advising upon disputes which may have arisen between States;

(b) investigating and discussing subjects in which some or all of the States, or the Union and one or more of the States, have a common interest; or

(c) making recommendations upon any such subject and, in particular, recommendations for the better coordination of policy and action with respect to that subject, it shall be lawful for the President by order to establish such a Council, and to define the nature of the duties to be performed by it and its organisation and procedure".

So, I respectfully say that we have already got a provision in the Constitution. As regards the co-ordination of the States with regard to certain policies, economic or industrial we have got provision for a council in the Constitution. But yet I find that detailed provisions have been put in this Bill. Certain procedures have also been prescribed and they have to be followed at the time of arriving at a decision. I would submit that in view of a separate provision in article 263 of the Constitution, there is no need to have a separate chapter such as Part III, in this Bill. It may be that the Prime Minister, while he wanted to push in these zonal councils, did not think of the existing provision in the Constitution. I would say that he never, for a moment, would have thought of article 263 of the Constitution. I find from the Bill that Part III provides for zonal councils, the procedure for the meetings of the zonal councils, the advisers, and above all, for inter-State zonals also. In view of the provision which already exists in article 263 of the Constitution, Part III could be eliminated from this Bill. When a council is appointed by the President, under the provisions of article 263 of the Constitution, further procedure could be prescribed and orders issued in due course. Therefore, Part III may be eliminated from the Bill.

Regarding Part II, I find that clause 14 enumerates the number of States in the new set-up. The clause says:

"As from the appointed day, in the First Schedule to the Constitution, for Part A, Part B and Part C, the following Parts shall be substituted, namely:—

Then the names of the new States have been given. The States have been classified into Part A, Part B and Part C. But in the First Schedule to the Constitution, we find a Part D State also—Andaman and Nicobar Islands. I would like to know whether Part D is being retained, for, I find that only three classifications of States have been given in the Bill. The Bill does not mention Andaman and Nicobar Islands. In Part C, the following States are mentioned in the Bill, namely, Bombay, Delhi, Himachal Pradesh, Manipur, Tripura and the Laccadive, Minicoy and Amindivi Islands. I do not find Andaman and Nicobar Islands in Part C. Evidently there is an error or probably there will be a seventh or eighth Part C State.

Shri Venkataraman (Tanjore): It is a part D State.

Shri N. R. Muniswamy: I know it is so mentioned in the Constitution, but I do not know why it has been given a clean go-by in this Bill. In the Constitution (Ninth Amendment) Bill, which we will be discussing in this House later, Part D State has been mentioned. So, I want to know the reasons why the Part D State has been omitted in this Bill.

Shri Venkataraman: It becomes a Union territory.

Shri N. R. Muniswamy: But there must be some provision for it in the Bill. Otherwise, there is some incongruity. That is what I wanted to say.

As regards Pondicherry, there is no mention at all about it in this Bill. I am speaking subject to correction. What is the future of Pondicherry? Is it to go to Madras or is it to have a separate status? I do not find any provision in this Bill or in the Constitution (Ninth Amendment) Bill.

Shri Venkataraman: I do not want to interrupt but I may point out that the French settlements including Pondicherry have not yet become part

of India. The *de jure* transfer has not yet taken place. Only an agreement for *de jure* transfer has been signed.

**Shri N. R. Muniswamy:** I think there is some slight misunderstanding on the part of my friend. *De jure* transfer is already over and it has been effected, at the time of introducing this Bill.

**Shri Venkataraman:** *De facto* transfer is over. An agreement for *de jure* transfer has been signed. *De jure* transfer has not been effected.

**Shri N. R. Muniswamy:** I do not agree, with both of them. It may be a mistake of fact, but I find from the earlier speech of the hon. Prime Minister that *de jure* transfer has also been effected. If that is correct, then my argument is correct.

In the Bill, 21 States have been mentioned—14 in Part A, one in Part B and six in Part C. Including Andaman and Nicobar Islands, we will be having in all 22 States. Originally, we had 28 States—9 Part A States, 8 Part B States—10 Part C States, and Part D State. We wanted to eliminate as many States as possible. But we now have 22 States according to the Bill. So, only six States have been eliminated. Those six States happen to be merged or they have been enlarged along with other States. As against the balance, we have got six zones, including one zone which is not catalogued in the Bill. The five zones mentioned in the Bill will have as much power as the States themselves. When the inter-zonal council is formed—that is, when two zones meet for common purposes—it becomes the sixth zone. Adding the sixth zone, we get in all 28 States, considering each zone a State by itself. The zonal councils will have as much power as the States, and that is why I am considering them as States.

**Shri A. M. Thomas (Ernakulam):** They have got police force also.

**Shri N. R. Muniswamy:** Yes; even when we are discussing this Bill, the police force is round about us. The police force is everywhere. The police force is behind you and before you. I have been persuaded now to say that there is no need to go into details, because they may be taken up during the clause-by-clause consideration. I will just say one small thing before I close.

So far as the High Courts are concerned, it is not clear whether the advocates who have been given recognition to practise in a particular territory will automatically be given recognition to practise in the new corresponding territory after the reorganisation of the States. If they are not automatically given recognition, there will be certain difficulties. They will have to pay the enrolment fee again. I say that the moment a territory is transferred from one State to another State, the advocates who have been practising in the old territory must be automatically allowed to practice in that High Court to whose jurisdiction the territory has been transferred, because they reside there and they cannot be asked to pay the enrolment fee again. Also, a time-limit must be fixed within which they can choose to remain in the same State or go to the transferred State. That provision is missing in this Bill. Therefore, I would respectfully submit that hon. Minister may bring forward a Government amendment, enabling the advocates to have their practice in the new area.

**Mr. Chairman:** The hon. Member's time is up.

**Shri Tek Chand (Ambala-Simla):** Before I say anything in support of the Bill, which I do, I wish to pay my sincere tribute to the statesmanship, patience, and wisdom of the Chairman of the Joint Committee. He was most patient and he gave everybody full scope to offer his views, with which he may or may not agree.

With respect to the States reorganisation itself, my reaction has been rather varried. I do not find fault with the Bill as it is; but, the Bill has succeeded in unmasking some of our national weaknesses. It has brought to the forefront some of our foibles and failings; and, if they go unchecked, they may have very serious consequences on the future of this nation. It seems that we, as a nation, have been suffering from certain fostering sores. Platitudes, pious utterances and wishful thinking seem to have covered them up. But, the moment this Bill was on the anvil, we discovered ourselves and we saw ourselves in true perspective. Have we been thinking unitedly as one nation and as inheritors of one culture? What has happened? Our actions have belied our professions. Whether it is Punjab or Bombay, fissiparous tendencies have painfully manifested themselves everywhere. It appears that our attachment is either to the race, or to the community, or to the small territory or to the linguistic group. Our attachment may be for Punjab, Maharashtra or Bengal; but, it seems to exclude loyalty to the nation and loyalty to the country. (An Hon. Member: Question). We have developed and we have displayed centrifugal tendencies; we are inclined to be centrifugal. Instead of uniting India, knitting India, into an integrated whole, we want to carve out India. There should be a Maharashtrian India, a Punjabi India, a Gujarati India and so on. Learned speakers, known for their circumspection and wisdom, have been using expressions like "my community", "my race", "my linguistic minority" and so on. I wonder if that would be a correct approach on the part of those people who believe in the oneness of the country and who believe in the unity and integration of every part and parcel of this country into one unified whole.

This Bill is not the cause of bringing about fissiparous tendencies; but, this Bill seems to have removed the

curtain and laid bare what is across the window for us to see and for us to mend. It has exposed our weaknesses; it has highlighted our shortcomings. The question is, are we wedded to parochialism? Do we owe allegiance to linguism, communalism, racialism or any other ism or do we stand by the oneness of the country? The object of the Bill was to unify the country, to integrate India; and, we should really have steered clear of the claims of regions on lingual, racial or any other basis. I feel that language is both a blessing as well as a curse. It is a blessing when people who speak the same language are very often kept together by language. It is a curse where a person speaking one language treats another person speaking a different language as if he were a foreigner, an alien. That being so, one principle that should have been borne in mind was that there should have been no State created in India which was not at least bilingual. If it were possible to have multilingual units, that would have gone a long way to weld the different language-speaking groups. I would have welcomed this measure a lot more if, instead of having so many States, India were divided into five States—North, East, West, South and Central. What has been brought on the surface as a result of the tumults, disturbances and blood-shed in the various parts of the country? What has been brought up on the surface is perhaps that this nation, in order to stand together, must be completely and absolutely unitary and not divided into federal units. In order to keep us together, a time may come when we may have to abolish all the States, and there should be one central administration. The myth of the part sovereignty of the States must be exploded, and the earlier the better.

Everybody has been telling of his particular ills, of his particular difficulties. I feel that the place I come from, like some other places, has also been on the edge of a volcano. Fissi-

[Shri Tek Chand]

parous tendencies are very much in evidence and curiously enough, there are fissiparous tendencies between people speaking the same language, between people among whom intermarriage is common, between people who belong to the same caste, and between people who profess the same religion and observe the same religious worship. I am glad, as a result of contacts between senior statesmen, at least one community feels satisfied. I am very happy indeed that the Sikhs feel that their grievances have come to an end. They feel that their just claims have been conceded. I congratulate them on that. There is, on the other hand, the majority community that appears to be dissatisfied according to the expressions of particular leaders in the public press. Some of their fears may not be well-founded—probably they are not—and some other grievances may be fully justified, and therefore, require careful and sympathetic consideration.

It is a great satisfaction, whether a person's grievance is redressed or not redressed, if he has a feeling that his point of view has been heard with patience, has been examined and considered though the result turns out to be against him. It is a matter of great satisfaction if a person is permitted to let off steam and thereby ease his chest. Then he feels soothed. Even if his case is not accepted, he nurses no grudge, he entertains no grievance. There is a considerable pent up emotion, pent up feeling that he has not been permitted to have his say. Perhaps it may not be too late even now and perhaps the little gulf, that there is, may still be bridged if the point of view of the majority community is examined with their leaders, and if it is possible with the consent of both the communities to arrive at a certain amicable settlement. It is only a small adjustment here or a trivial concession there that may cement the relationship between the two communities for all time to come.

I come from Punjab. Though I come from the Hindi-speaking zone, I

happen to be Punjabi-speaking myself. I do endorse every point of view submitted to the House by the hon. Member Pandit Thakur Das Bhargava. I endorse his words. But, I do feel this much that on the question of script, an understanding can be arrived at if there is a certain via media. It does hurt the people, at least the majority community who have been using as a vehicle of their expression the Urdu script or the Hindi script that the Gurmukhi script is being rammed down their throats. Perhaps, it would be better if the matter were left to the parents to select whether Punjabi is going to be taught in the schools in the Hindi script or the Gurmukhi script, to their children. If the choice is left to the parents, that would, for all time to come, close all the differences. Even if for any reason my Sikh brethren have a feeling that that would result in a stepmotherly treatment of Gurmukhi script, my suggestion to the Government is that it may be provided that every citizen of Punjab shall have to learn Punjabi in Gurmukhi script and at the same time, Hindi in Devnagri script. There will be no objection that Hindi and Gurmukhi are started together in the schools. At the same time, the Sikhs will have a feeling that non-Sikh children start their education with Gurmukhi and the Hindus will have a feeling that Hindi is not being neglected. According to what is described as the Sachar formula, for the first five years, education will be imparted in Gurmukhi script to the exclusion of the Hindi script, unless of course, there are ten such children for every class and 40 students in a school who insist upon the Hindi script. This would remove the difficulties and it will pave the way for understanding if in the Punjabi region Gurmukhi and Hindi were to be taught as compulsory languages from the first class. Again a similar option may be given that up to the district level, the language must be Gurmukhi and as an optional language, Hindi may be used too. Hindi should not be given up, it being

the Rashtrabhasha for the whole country.

✓ **Shri Syamnandan Sahaya:** Will that be so in both the regions?

**Shri Tek Chand:** Hindi must be all over. The question of region does not arise.

There is one matter. So far as the regional formula is concerned, it is today couched in a language that is nebulous. It would be better if the regional formula of Punjab were modelled on the formula for Maharashtra. That is to say, the new article 371 of our Constitution should not have clause (1); but, for the purposes of Punjab and Andhra Pradesh, it should be modelled on clause (2), whereby the procedure, rights, powers and obligations should be defined in a piece of legislation and should not be left to imagination or left to rules which are necessarily flexible, which are necessarily elastic.

With respect to Himachal Pradesh, I wish to say one word. This region's importance from a strategic point of view is bound to increase. It forms an international boundary and, unfortunately, an international boundary which is not clearly demarcated. That being the position of Himachal Pradesh, we feel that it should form part of a bigger unit whereby the international boundary can be watched carefully and projects regarding roads, dak bungalows and other measures of development may be taken in hand. If, in the wisdom of our statesmen, it is considered that, for some time, Himachal Pradesh should stay away—I wish they could be persuaded not to do that—at least the period may be made known now. My feelings are that for parochial reasons, leaders of Himachal Pradesh will all the time be fanning the flame of dissatisfaction to avoid joining with the contiguous region of Punjab. That being so, the period should be mentioned now so that Himachal Pradesh, by a certain appointed date may form part of Punjab.

One word more and I have done. I welcome the provision as to Zonal Councils. At least here will be a little bridge between the different States and the different zones whereby they can come together and make contacts, in conferences and in consultations with one another. Thereby, they will avoid thinking on separatist lines.

With regard to High Courts, I wish to say this much that we should have large High Courts and Judicial Commissioners' courts must be abolished. Now there happen to be three Judicial Commissioners' courts, one for Himachal Pradesh, one for Tripura and another for Manipur. The Judicial Commissioners' courts for Tripura and Manipur can be brought under the jurisdiction of the Assam High Court, and so far as the Himachal Pradesh Judicial Commissioners' court is concerned, that should immediately be brought under the jurisdiction of the Punjab. That will be in the interests of the people of Himachal Pradesh themselves.

**Shri Jaipal Singh (Ranchi West—Reserved—Sch. Castes):** I had the privilege of serving on the Joint Committee, but I regret that, at the time the report was being finalised, I had to go to my constituency with the result that I could not submit my Minute of Dissent. Had I done that it would not have been so necessary for me to participate in this debate at this stage.

As you know, I have already stated more than once on the floor of the House that I am totally opposed—I have been always, it is nothing new in my life—to the re-distribution or reorganization of States on a purely lingual basis. I have always taken the stand that it should be on administrative grounds. Let economic, geographic, linguistic, cultural and other factors come into the picture and harmonise with the supreme necessity of the administration. My honourable friend who has just spoken may call it the necessity of the defence of the realm. You may call it anything you like, but if you do it on the purely linguistic principle, you just remain

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where you are. You do not solve any problem.

I may just indicate the problem from the tribal point of view. I know there are only 14 languages that have been officially recognised in the Constitution. There are many more languages, some of them much better developed than some of the 14 languages that are in the inventory of the Constitution. Take my own language, Mundari. There is not one single Member here who knows it. Not one of them knows that my language has a 14 volume dictionary. I do not think Dr. Katju who was Governor of Orissa has ever heard of that. (Interruption) If you like, I can speak it for the edification of my friend Shri Feroz Gandhi. I hope he will come every morning and take lessons from me and improve his own language in consequence.

The point is this and it is a fact that there are more people who speak the Mundari language than Kashmiri or even Oriya or some of the other languages. Supposing that had been one of the recognised languages, how are you going to solve this problem of the reorganisation of States on a linguistic basis for the Mundari-speaking people? You just cannot do it. You will have to disrupt several States all over the place. Therefore I oppose this question of reorganisation on a purely linguistic basis.

I have a very serious grievance against the Government over this Bill and the next Bill that is to come. I feel that the task of reorganisation should have been done under one Bill only. The other day I raised a point of order. Unfortunately, the Speaker could not understand my point of order. So, I take this opportunity to explain what exactly I meant and I hope the Secretary will convey what I meant to submit at that time. There were Members from the States of Orissa and Bihar....

Shri A. M. Thomas: On a point of order. Is it open to any hon. Member to appeal in the way he has done on

the floor of the House to the Secretary to convey anything to the Speaker?

Shri Jaipal Singh: I submit it is very much in order.

Mr. Chairman: Even if this appeal was not made, the proceedings would be looked into by the Speaker if he said it should be brought to his notice. There is nothing wrong about that.

Shri Jaipal Singh: Thank you.

There were some hon. Members from the States of Orissa and Bihar who were very much interested in bringing forward certain amendments during the Joint Committee stage of this first part of the States Reorganisation Bill. In other words, my friends from Orissa wanted certain chunks from Madhya Pradesh and from Bihar. Similarly, I wanted a nice chunk from Uttar Pradesh, from Bengal, from Orissa and from Madhya Pradesh and so on. There might be many other amendments also. Now, the Chairman ruled that as the scope of the Bill as it was drafted then did not include the taking up of anything from Bihar or Bengal, the amendments of my friends, the hon. Members from Orissa, were out of order. Similarly, I was also ruled out of court, and we were given the hope that at a later stage we might bring in these amendments. Now, we have had the Bengal and Bihar (Transfer of Territories) Bill. When I come to that I will be told that Orissa is not mentioned there. You can do nothing there either. In other words, I may, with all humility, say that we have been cheated out of it. That is why it would have been very much better if the total task of reorganisation had been under one Bill, because just now there is no constitutional way, there is no legal way of enforcing our amendments. It would mean that we have to come into power on the other side and bring another amendment, the eleventh amendment of the Constitution. That is the only way we can make our wishes known to the country. My honourable friends from Orissa have

to way now of airing their grievances, whether they are right or wrong, but I think they should have had that opportunity. I think Parliament should have given them an opportunity to say what they had to say in regard to their claims, whether they are claims on Bengal, Bihar, Madhya Pradesh or may be Uttar Pradesh. That is a very serious point, because, as far as we are concerned in that part of the country, even after both the Bills have gone through, you are going to leave behind a sense of bitterness. I have said I think we have been done out of it. Very unfair.

Having said that, I think I better go on to the other point, the point that was stressed by Shri Frank Anthony and by my honourable friend Shri Asoka Mehta in regard to some mechanism that must be devised whereby linguistic minorities may feel really satisfied. I, as an Adivasi, had to put to the test the guarantees in regard to Adivasis in the Constitution. There we have definite directives which were to be given by the President, certain things that States have to do. When the Constitution came into operation, what happened? Take my own State of Bihar. We have in the Constitution such a thing as the Tribes Advisory Council. For 18 months the Council was not appointed because the Congress Party did not get the majority of tribal seats in that State. Eighteen months it took them. Similarly, take the annual debates we have on the report of the Commissioner for Scheduled Castes and Scheduled Tribes and other backward classes. What has happened? The first three years, he told us, none of the States would reply to his correspondence. They took no notice of it. Therefore, when my hon. friend the Home Minister tells us, as he did in the Joint Committee, that he would appoint a Commissioner for Languages, I begin to have the same doubts. Here in the Constitution there is in black and white something that is justiciable, enforceable, which is defied by the States. What protection have we in the word of even a revered person like the

hon. Home Minister? I feel we must have it in the Constitution itself. Let the States defy it. We cannot leave this matter to their good sense, to their sense of democratic justice as we call it. It has already been abundantly stressed. So, I need not dilate on that any more. But I do support what has been already said by my hon. friends Shri Frank Anthony and Shri Asoka Mehta and also supported by Shri Sarangdhar Das.

I know it is rather difficult for those of us who are far removed from Western India to give our opinions about Maharashtra or Gujarat or Bombay or Punjab or the like. As I have already said earlier on, as I do not believe in purely linguistic States, may I venture to suggest that to my mind, there seems to be only one solution, for the time being,—until such time as better wisdom and better temper obtain in this country,—namely the Maharashtra-cum-Gujarat-cum-Bombay solution, not on the so-called balanced bilingual State basis, but on the basis of the Maha-maha-Maharashtra, the Maha-maha-Gujarat and the Maha-Bombay put together. It is impossible to find a line of demarcation beyond which there is no Maharashtra, or beyond which there is no Gujarat and so on? To my mind, that seems to be the best solution.

We have the same problem in the eastern sector, in the dispute we have, a very unfortunate one, between Bengal and Bihar. We shall be discussing it later on. There, we have exactly the same problem.

My hon. friends have stressed that thousands of Hos have been going to Orissa from the district of Singbhum. I happen to belong to that tribe, the Mundari tribe, and Hos is only a subsection of it, and, I think I am more competent to talk of the routes these various tribes have taken.

It is with great regret that I have to take to task hon. Members from Orissa, because, again and again, I find they are repeating the same falsehoods, patent falsehoods. I have tried

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to repudiate them outside, elsewhere, and here also, but I find that they think that they can get the better of us in the State of Bihar, by detailing out to this House what is not too well known to the hon. Members of this House, and it is as you find it in the minute of dissent by one of the hon. Members. Six of the Members from the district of Singbhum have said that they want to go to Orissa. Now, who are those six?

May I just point out to my friends from Orissa, my hon. friends from Orissa, my very hon. friends from Orissa, that they were all elected on the Jharkand Party ticket? Was it there in the election manifesto that they should go to Orissa?

Shri R. N. S. Deo (Kalahandi—Bolangir): They have given their reply.

Shri Jaipal Singh: They have, I know. But I do not know why they do not resign and seek a bye-election. If they do that, we shall be very happy. But I know they do not, they dare not. But they are very happy to get jeeps and trucks and the like and these are very great attractions. They got elected on a specific manifesto, but when it suits them financially and otherwise, when they get jeeps and the like, they just act against the manifesto, because there is nothing in the law to compel a man who betrays the manifesto, a particular electorate to resign his seat and seek a bye-election. I do hope my hon. friends from Orissa will not provoke me to divulge anything more.

Everyone of those MLA's has been expelled from the Party. In the minute of dissent also, one particular gentleman is called the ex-leader of the Opposition. What is the Opposition in the State of Bihar? It is the Jharkand Party. Now, why was that particular gentleman expelled? My hon. friends do not explain that. There is nothing more that I would like to say on this matter.

But I would make one appeal, if my humble voice can carry any weight, and it is this that this matter of reorganisation of States, to my mind, has been ill-timed, and I think, even our leaders have to be more sane than we are. Much is being said, many vitriolic statements have been made on the floor of this House, statements which are not going to help our leaders to mend matters. It is for them now to take the initiative. They have to see not only the sense that has impelled all the elected representatives of the people, but they ought to have their eyes wide open to see what is happening outside, whether it is in the matter of the Punjab, Maharashtra, or Orissa, or whatever else it may be. They should be courageous enough to read things properly, and not try to run away from facts, because by having temporary solutions, I submit, we are not going to solve problems. It is very much better that we remain where we were, than to have these temporary solutions which will only go to aggravate the situation, something for which we have already paid dearly; it is not such a cheap price for reorganisation, as was attempted to be made out, but it was a very heavy price. If we are going to set about it this way, it seems to me that what we are trying to build overnight by enacting a Bill of this sort, we shall be demolishing completely. So, I would appeal to our leaders to be big enough.

If they have made a mistake, there is nothing wrong in saying, 'Well, we worked on the wrong premises'. Here is public feeling. Let them be brave enough, and great enough to admit the mistake. Greatness lies in acknowledging a mistake. There is nothing wrong in acknowledging it. They are not infallible people. Is the Congress Party infallible? Is Congress leadership infallible? We are not infallible either.

But it seems to me that, from day to day, we are beginning to see things

that are most undesirable for the healthy development of this great country. I appeal to our leadership on the other side to take stock of the situation, not from the overwhelming things, or superficial things of people marching hundreds of miles and so on. I am not thinking of those things. There are other ways of feeling the pulse of the people.

But it is definite, I think, that we are making some serious blunders, if we accept the Bill as it is. I appeal to the leaders to rise to the occasion and do the right thing by the people.

**लाला अचिंत राम (हिसार):** सभापति महोदय, मैं आपका बहुत मस्कूर हूँ कि आपने इनाम कम बक्स होते हुए भी मुझे बोलने का गीका दिया। पंत जी ने अपनी स्पीच करते हुए एक बात कही थी कि हम ने इस बिल के तैयार करने में बहुत भेदभाव की है और सलेक्ट कमेटी ने बहुत भेदभाव की है, इस बाते इसको मंजूर करने लेना चाहिये लेकिन साथ ही उन्होंने यह भी आपा दिलाई थी कि अगर उसमें कोई अमेंडमेंट की गुंजाइश महसूस होगी तो वह उसको करने के लिए तैयार रहेंगे। हमारे लिए इससे बड़ कर और क्या लूकी हो सकती है कि हम पंत जी जिन्होंने देश की इतनी सेवा की और लाल तौर से इतनी भेदभाव कर रहे हैं, उनके साथ इतिहास करें और अगर कोई अमेंडमेंट इसमें करना चाहती मालूम हुआ तो मैं समझता हूँ कि जैसा कि उन्होंने बायदा किया है, उस पर अमल करने में उनको कोई दिक्षित पेस नहीं आयेगी।

अब मैं जरा पंजाब की बाबत कुछ बातें हाउस के सामने लें करना चाहता हूँ। पंजाब की हिल्टी अबर आप मुलाहिजा करमायेंगे तो आपको पता चलेगा कि पंजाब का पार्टीसन होने के बाद से अकाली पार्टी की तरफ से समाजातार एक एक्टिविजन (आन्दोलन) होता रहा कि उन को संतोष नहीं है। अकालियों को

चिकायत एही है कि सर्विसेज (सेवाओं) के अन्दर उनके लाल इंसाफ नहीं होता है। जबान के मामले में उनके साथ इंसाफ नहीं होता और मजहबी समाजात में उनके साथ इंसाफ नहीं होता है, इह बास्ते सिक्खों को एक अल्प पंजाबी सूबा चाहिये। वह एक्टिविजन समाजातार पांच साल तक बसता रहा। इन तमाम दिक्षितों को देख कर जब एस० आर० सी० (राज्य पुनर्गठन आयोग) बैठा तो उसने इस मांग को देखा कि यह कहां तक ठीक है और कहां तक गलत है और जिन्होंने कमिशन की रिपोर्ट को पढ़ा है वे सब जानते हैं कि कमिशन ने उन तमाम पहलुओं पर भीर किया और वह राज कायम की कि वहां पर सिक्खों को मजहबी दिक्षित कोई साव नहीं है, सर्विसेज (सेवाओं) के अन्दर कोई दिक्षित नहीं है और किसी भी तरह की कल्परती (सांस्कृतिक), पोलि टिकली (राजनीतिक) सामाजिक या आर्थिक दिक्षित नहीं है और कोई बैकवर्डनेस (पिछड़ा हुआ) नहीं है और इस बास्ते उन्होंने कहा कि एक अलहिदा पंजाबी सूबे के निर्माण की जरूरत नहीं है। कमिशन की रिपोर्ट निकलने के बाद फिर उनकी तरफ से एक्टिविजन किया गया और बड़े बड़े जलूस निकाले जाने लये और बीटिस की जाने लयी और गवर्नरमेंट ने ऐसा महसूस किया कि अब हमें इनसे बातचीत करनी चाहिए.....

**Mr. Chairman:** I think the hon. Member is likely to take some more time?

**Lala Achint Ram:** Yes.

**Mr. Chairman:** The hon. Member may speak on the next day.

6 P.M.

*The Lok Sabha then adjourned till Eleven of the Clock on Monday, the 30th July, 1956.*

Saturday, 26th July, 1956

COLUMNS

COLUMNS

## REPORT OF PUBLIC ACCOUNTS COMMITTEE PRESENTED

1257

Seventeenth Report of the Public Accounts Committee (1955-56) on Appropriations Accounts (Railways) 1953-54, Vol I—Report was presented

## BILL UNDER CONSIDERATION

1258-1403

Further discussion on the motion to consider the States' Reorganisation Bill, as reported by the Joint Committee, moved on the 26th July, 1957, was continued. The discussion was not concluded,

## PAPERS LAID ON THE TABLE 1258

A copy of the Proceedings together with the Synopsis of proceedings of Committee 'B' on the Second Five Year Plan (Industries, Minerals, Transport and Communications) was laid on the Table.

## AGENDA FOR MONDAY, 30th July, 1957—

Further consideration of the States Reorganisation Bill, as reported by the Joint Committee.